RESULT OF ELECTION TO THE CENTRAL SILK BOARD

MR. CHAIRMAN: Shri M. S. Gurupada Swamy being the only candidate nominated for election to the Central Silk Board, he is declared duly elected to be a member of the said Board.

MESSAGE FROM THE LOK SABHA

THE CONSTITUTION (FIFTEENTH AMEND-MENT) BILL, 1963

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Fifteenth Amendment) Bill, 1963, which has been passed by the Lok Sabha at its sitting held on the 1st May, 1963, in accordance with the provisions of Article 368 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE CONSTITUTION (AMEND-MENT) BILL, 1963 (TO AMEND ARTICLES 16, 32, 134 AND 226 AND INSERTION OF NEW ARTICLE 37A)

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amond the Constitution of India.

The question was put and the motion was adopted.

SHRI K. V. RAGHUNATHA REDDY: Sir, I introduce the Bill.

THE MINES (AMENDMENT) BILL, 1963

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Sir, I move for leave to introduce a Bill further to amend the Mines Act, 1952.

The question was put and the motion was adopted.

DR. SHRIMATI SEETA PARMA-NAND: Sir, I introduce the Bill.

THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1963

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Sir, I move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

The question was put and the motion was adopted.

DR. SHRIMATI SEETA PARMA-NAND: Sir, I introduce the Bill.

THE INDIAN PENAL CODE (AMENDMENT) BILL, 1963

DIWAN CHAMAN LALL (Punjab): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code.

The question was put and the motion was adopted.

DIWAN CHAMAN LALL: Sir, I iniroduce the Bill.

THE CONSTITUTION (AMEND-MENT) BILL, 1961 (TO AMEND THE FIRST SCHEDULE)

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration"

Sir, this is a very simple proposal for amending the Constitution. I have got only a three-line statement under the Statement of Objects and Reasons. May I, with your permission, Sir, read this, because many hon. Members may not have got a copy of this Bill? Sir, it reads thus:

"Public opinion in the State of Madras, as well as in other parts of the country, is strongly in favour of changing the name of the State to Tamilnad' in conformity with the historical, linguistic and cultural considerations."

This is a very simple suggestion—change of name—but it is important from the cultural and other points of view. As you know, Sir, in the First Schedule of our Constitution the States are specified; a list of the States of the Union has been given in the First Schedule. Now, Sir, entry No. 7 says Madras'. This is what had been stated while explaining what Madras meant at that time:

"The territories which immediately before the commencement of this Constitution were either comprised in the Province of Madras or were being administered as if they formed part of that Province and the territories specified in section 4 of the States Reorganisation Act, 1956, and the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959, but excluding the territories specified in subsection (1) of section 3 and subsection (1) of section 4 of the Andhra State Act, 1953, the territories specified in clause (b) of subsection (1) of section 5, section 6 and clause (d) of sub-section (1) of section 7 of the States Reorganisation Act, 1956, and the territories specified in the First Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959."

That is the latest position. Now, Sir, as you know, when the Constitution was passed, Madras was a composite State comprised of Andhra excluding Telangana or the Hyderabad part of it-I do not want to go into any details-and also the Malabar part of Kerala. Tamil Nad, of course, was there. Mainly, these three main parts comprised what was called at that time the Provin e of Madras under the British regime and then it came to be known as 'Madras' under the Constitution when it was passed. The same name remains even today, although there has been, in the meanwhile, a reorganisation of the States on the basis mainly of language, and Madras is now reconstituted shorn of the other linguistic areas of the people who do not speak Tamil. This is the State of the Tamil-speaking people in our country. At the time of the enactment of the Constitution or when the matter was being discussed in the Constituent Assembly, obviously, this question could not come up for discussion for the simple reason that at that time there was no linguistic reorganisation of the States in the south as we have today. Madras, as it was, was a composite State and it was taken as such for the time being, although many Members speaking in the Constituent Assembly spoke of the need for linguistic reorganisation of the State according to the demands made in the freedom struggle, more especially in the Resolutions of the Congress Party but then it did not become a practical question at that time because the Constituent Assembly was not discussing the re-organisation of the State or providing for it. The Constituent Assembly was drawing up the Constitution of the country, taking more or less the situation as it obtained at that time. In fact, we had a different arrangement altogether. We had Part A States, Part B States and Part C States. Now, this arrangement has been completely altered not only because of the linguistic reorganisation of the State but also because of the integration or the merger of the States or areas which were ruled by the former Princes. The position now has

[Shri Bhupesh Gupta.] considerably changed. What we have today is more or less the linguistic reorganisation of the States or the States reorganised on the basis of language except perhaps in the case of Punjab There, of course, we have not got the linguistic principle applied in the same way as it has been applied in other parts of the country. Punjab is the only exception. Before then, of course, Bombay was sought to be kept as a bilingual State but after the second General Elections, when verdict of the people was quite well known to the country and to the Government and could not be resisted, the Government was obliged to break up the bilingual State of Bombay and set up two States, the Gujarat State of the Gujarati-speaking people and Maharashtra State of the Marathispeaking people. You will have noted in this connection that the State is now called Maharashtra, not Bombay, and in our Constitution the eighth entry gives the name of Maharashtra. The name Bombay has been changed today. It is no longer called Bombay but it is called Maharashtra and the other part, of course, is called Gujarat. I say this thing because sometimes it is argued that Madras is an old name, a familiar name known all over the world and that it would not be proper for us to change the name but I think that the same argument could be advanced in regard to Bombay as well because Maharashtra could have easily retained the old name, Bombay. I think the decison in regard to Maharashtra was quite right. I do not see as to why the same thing should not be applied in the case of Madras.

SHRI M. RUTHNASWAMY (Madras): May I ask, who changed the name from Bombay to Maharashtra?

SHRI BHUPESH GUPTA: The Constitution changed the name. We here changed it because it is not a question of . . .

Shri AKBAR ALI KHAN (Andhra Pradesh): At the request and demand of Maharashtra,

SHRI BHUPESH GUPTA: No. it was not like that. If you look up at the old thing, you will find that it could not be called Maharashtra at that time because Maharashtra and Gujarat were together in the composite State. How could you call that State as Maharashtra? It is quite obvious. Now, the hon. Member asked as to who changed the name. First of all, the names are not changed by men. They are evolved in the course of history. Maharashtra was Maharashtra whether you called it Maharashtra or not. Therefore, what we did after the reorganisation of the States was to call the Gujarati-speaking areas as Gujarat and the Marathi-speaking areas Maharashtra and we did not use the old name, Bombay. Therefore, the First Schedule of the Constitution. the old name Bombay completely disappears. It does not find any place at all as it ought to.

Now, I make these prefatory remarks with a view to removing misgivings in the beginning. I am not suggesting something that has not been done already. I am in line with the scheme of things, the tenor of thinking and the manner of approach with regard to matters such as this. Now, let me come to the specific question of Tamilnad.

Mr. Chairman, I rise with a heavy heart to speak. This Bill has been pending here for some time. I think I tabled this Bill before the last General Elections. At that time, our friend, Mr. Annadurai, was not here. He was not a Member of this House but we were looking forward to his coming and to the coming of many new Members so that we could discuss this thing with fresh men in this House who could give fresh thought. Now, another reason why I did not take up this Bill even after 1957 or 1958 was that I have always made it very clear that I should like our main speaker on the subject to be Mr. Ramamurti, a Member of this House. an eminent leader of Tamil Nad.

powerful speaker and a popular man. He was at one time, as you know, also a leader or one of the leading members of the Congress, a colleague of many of the Ministers. Now, unfortunately, Mr. Chairman, how you feel I do not know, but Mr. Ramamurti is held in detention by the Madras Government under the Defence of Ind'a Rules and he has not the advantage today of coming here. I am sure you will ask why I should not wait a little longer. I would have very gladly done so if I had been given the assurance that he would be available for the next session because I think he would be the most competent speaker on he subject even though in the ballot my name came out and I am moving this Bill but unfortunately today, due to the intransigence of the Government in regard to this matter of dealing with Members of Parliament, I have to move this Bill. I have not only to move this Bill and speak on it but the only Member we have on our Benches, Mr. Ramamurti, from Tamil Nad is not present today for no fault of his. I think everybody will share my sorrow in this matter and the people of Tamil Nad will also particularly feel sorry about this whole affair. Five months have passed since the ceasefire and still he is held in detention. If there was some reason under the impact of certain circumstances, the Government took action, but I think he should have been released by now. It is a strange phenomenon. It is a good thing that we have been reading in the papers about the prisoners of war in the hands of the Chinese being released including the officers. China is doing a good thing. They should release every single one and should not do so by driblets, and I take this opportunity of saying this but in our country the M.Ps. who are supposed to occupy some important places are held in custody today, held in detention without trial. The rules of detention are being challenged in the courts of law. Many important lawyers have given the opinion that such detentions are not justified, may be challenged in the courts of law.

MR. CHAIRMAN: I think you are going off the mark.

SHRI BHUPESH GUPTA: I am coming to that. On this occasion, I am certainly . . .

SHRI AKBAR ALI KHAN: On a point of order, Sir. The comparison of India with China is very objectionable.

SHRI BHUPESH GUPTA: No question of objection. It is not. Mr. Akbar Ali Khan, you did not make the demand for the release of Indian personnel.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): I want to know whether reference to Members individually is proper or not.

MR. CHAIRMAN: I think reference to Members should be as Hon. Member from such and such area. Naming is not proper and would lead to difficulties. I have been noticing this thing happening in this House, naming each other, calling each other and talking to each other. That should be avoided as far as possible.

SHRI BHUPESH GUPTA: I agree. Sir. Here an unnecessary interruption was made by Mr. Akbar Ali Khan. Mr. Ramamurti is not here. The situation is such that he could have been here to participate in this House even if you think that under certain impact of the situation he was detained but situation has considerably changed. This is, what I am saying is, perhaps in our favour in every way. That is why I say that generosity could have been shown but it is not Anyhow, what can I say? shown. Hon. Members, I am sorry to say Sir, when I fight for the right of a Member of this House, who is your colleague, who has been with you, not you, Sir, he is also your pupil here . .

SHRI MULKA GOVINDA REDDY (Mysore): On a point of order, Sir. My point of order is that under the Constitution, article 3, he is not empowered to move the Bill unless he has obtained a specific recommendation

from the President and secondly this is a matter which concerns the name of the State. He wants to alter the name of Madras State into Tamil Nad and this annot be done unless the matter has been referred by the President to the legislature of the State concerned.

SHRI BHUPESH GUPTA: This is amendment of the Constitution and it is for Supreme Court to decide what should have been done or not.

MR. CHAIRMAN: I have considered your point of order and I allow him to proceed.

SHRI BHUPESH GUPTA: I am very glad that the point of order was raised here because things should be clarified. I am all in favour of a good debate.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): A point of order has been raised. You said there was no point of order. We would like to know why you consider it as no point of order.

Mr. CHAIRMAN: I have considered it and I rule that he can proceed.

SHRIMATI C. AMMANNA RAJA: Why you consider that there is no point of order; if you explain, we will understand.

MR. CHAIRMAN: I don't think so; I can rule.

SHRIMATI C. AMMANNA RAJA: You can.

MR. CHAIRMAN: And that is what I have done. I can and therefore I have done it.

SHRIMATI C. AMMANNA RAJA: That is all right. You can do it. But it will be better if you say why you consider it as no point of order.

MR. CHAIRMAN: There are two ways of doing it. One is by amending the Constitution and that is the method he has adopted.

SHRI BHUPESH GUPTA: I think you should kindly clarify because the point does not seem to be so obvious to her as it is obvious to others.

Now, let me deal with this aspect as to why I want a change of the name. Is it so important? Or is it so unimportant that I could have waited? I say, anyway it is important. In fact, I should have been happy if the amendment had come from the Government itself. You know, Sir, that in Madras they do not use this expression 'Madras'. They have given it up. In their official business they use the word 'Tamil Nad'. I made enquiries from official circles of Tamil Nad and they said that for the purposes of the State in the sphere of State activity Tamil Nad had come to be in use and they had given up this nomenclature 'Madras'. So, they use this word 'Tamil Nad' and I think we should all support the stand the Tamil Nad Government have taken in this matter.

SHRI M. RUTHNASWAMY: May I ask if the Madras Government is in favour of changing the name from Madras to Tamil Nad?

SHRI BHUPESH GUPTA: You ask them as to why they have changed in their own sphere.

SHRI M. RUTHNASWAMY: They have not.

SHRI BHUPESH GUPTA: They have.

SHRI M. RUTHNASWAMY: Only when Tamil is used.

Shri Bhupesh Gupta: Naturally their State language now is Tamil. They do not use English any more. I know that you would like English. You seem to like everything with regard to English nowadays, even the name given by the English. I am very glad we were not given names as John, Michael, etc., otherwise you would have liked those names also.

SHRI M. RUTHNASWAMY: I was not given any English name.

SHRI BHUPESH GUPTA: You are Mr. Ruthnaswamy, I know. I would like your State to be called also Tamil Nad. Ruthnaswamy will go well with Tamil Nad. That is what I say.

Now, Madras, as I have said, is called Tamil Nad and in Tamil Nad the work is conducted by the State in their regional language. I made a grievance about the detention of Comrade Ramamurti but here I would like to pay a tribute to the people and the Government of Tamil Nad in this matter. I am not miserly in my approach; I pay a tribute to because they have done it. It is one of the States where their own mothertongue has been more or less made the official language and they are very strict about it. Only yesterday heard that in the Tamil Nad Assembly no speeches are made nowadays except in the mother-tongue. I congratulate the legislators of Tamil Nad and those who are responsible for particularly bringing about this situation. My congratulation goes in this matter to Mr. Kamaraj Nadar, the Chief Minister of Tamil Nad. He belongs to another party; he has kept many ef our people in jail and I have many grievances against him but the way he has served his language and refused to speak in English and in conducting the affairs of the State in Tamil, he deserves to be supported and congratulated by us in the present context of discussion. It is a good thing and why should it not be so? Tamil is one of the oldest languages perhaps in the world. The Tamil language was there thousands and thousands of years ago when many people had not developed even their speech in many parts of the world. The Tamil language produced literature of a high order before languages in the world were developed. Such is the Tamil language and such is the credit of the Tamil people who have contributed in such a grand way and so richly to the cultural heritage of our country. When we talk about the Tamil we have great affec-

tion, almost a weakness for because India as we see today is comprised of many linguistic units groups and among them the people of Tamil Nad get a place of significance. In their literature, their culture, in their song and music, in their way of life, we see the pristine beauty of what we consider to be the culture of our people. Therefore Tamil Nad is the focus of Indian culture in every way. Therefore it is but right that Tamil Nad should have been one of the first States in India, despite the fact that many of them have good knowledge of English, to insist that Tamil should be official language of the present State of Tamil Nad, now called also English Madras. It is a grand thing that they have done.

I wish, Sir, in my State the same thing had happened. We too a language which is rich and of which we are proud. But who is not proud mother-tongue more of his own especially when it is developed? But unfortunately only five or six days back a decision has been taken by the West Bengal Government of Bengali should be the official language of our State. All these years we have been carrying on in English and I know of a Chief Minister in West Bengal who when he was asked to make a speech in Bengali said would never make a speech in Bengali and that he would always speak in English although he was not particularly well up in making speeches in English but he insisted on that. There are even now in the West Assembly in the Government benches some people, the Finance Minister in particular who is an Englandreturned barrister—and the barristers always create a lot of trouble-who would not make any speech except in English but here you see in the Tamil Nad Assembly whether you are a barrister, whether you are a doctor, whether you are an engineer, whether you are a lawyer, whatever you are, you make the speech in Tamil. I take my hat off to the people of Tamil Nad. I think they have set a very good

(Shri Bhupesh Gupta)

example before the country. While we should not take the initiative in bringing about the change I do not know why the Government of Tamil Nad is not itself insisting upon it. I do not know. Maybe they think that they could get on in their own way in their State and it is immaterial whether Tamil Nad is called Madras or Tamil Nad for all-India purposes or named as such in our Constitution. I do not know. But talking to many of them connected with the Congress Party I find that there are some who share the sentiments of mine, even in my arguments in the matter. fact, I derive my arguments in this matter from them. Who am I to teach the people of Tamil Nad what is good for them or what is bad for them? I think they can teach us in such matters many a thing because they have been ahead in such matters. why should it not be so? As far as this name is concerned. I do not think the word 'Madras' occurs in the Tamil language at all. It was evolved in the days of the British, just as certain other names were evolved. The name 'Bombay' was given by the and we have done away with name as far as the State is concerned, although the city of Bombay is still called Bombay. Let it be so. If they like, let them call the city of Madras, Madras, but they should not call or we should not call here the State of Tamil Nad, Madras. Now, this argument is put forward that Madras is well known internationally and so on. Right at the beginning I said that Bombay was also well known in this manner. I am not saying that you change the name of the city of Madras into some other name. Call Madras city Madras city. If Madras is well known outside, well, it is mainly because of the fact that it has been an important centre under the British and the city of Madras remains to be an important centre even now. Therefore, I am not disturbing this nomenclature at all. Therefore, I say that that point is met that way. If I had suggested that Madras city should also be renamed, then perhaps some objection could have been taken that I am trying to wipe out everything and probably I am going to suggest certain names which are not known to the world at all. I am not doing that at all. What I am suggesting is clearly in line with what we have done exactly in the case of Maharashtra. Retaining the name of the city of Bombay as Bombay, we have changed the name of the State to Maharashtra.

Mr. Chairman, I do not know what are the possible objections to it? As you know, even in respect of Bengal today, the West Bengal Government is sponsoring that it should not be called West Bengal. It should be called Bengal. The word "West" should be eliminated. I do not know if proposal has come forward or whether the Government is considering it. But this is what they are thinking. They are not satisfied with the nomenclature of West Bengal, even though Bengal has been partitioned. What is now called West Bengal in India was the western part of the undivided Bengal and, therefore, it came to be called West Bengal. The people of Bengal and notably the Government do not like this name to be continued. They want it to be changed. One can understand that point of view. Now, here it is entirely a different thing. Here, the name does not find a place in the literature. It is not known in the Tamil expression. It may enter the literature. So many things enter the literature and language. I understand it. But it does not originate from that. That is my point.

Now, one difficulty arises here. Let me argue what may be the possible arguments against my contention. The argument may be: It is there. Why bother about it? This is the main argument. This name is well known and familiar. Why are you going to change it? This is a small, petty thing. Well, then, I should have thought that this argument should

have been given also in connection with Maharashtra when you changed Bombay into Maharashtra. In the case of Bombay in particular you could have done it, but it was not done. The people of Maharashtra demanded that they would not be satisfied if Maharashtra State was called Bombay. In fact, their movement was called the Samyukta Maharashtra movement. They got the name as the people wanted it.

But what happened in the case of Tamil Nad? As you know, even in the days of the British the Congress called it the Tamil Nad Congress Committee. The composite State of Madras had three Committees, I believe. There was the Malabar Congress Committee. Anyway, two clearly, the Andhra Committee and Pradesh Congress another Pradesh Congress Committee comprising the areas which now fall in Madras and that was called the Tamil Nad Congress Committee. They never called it the Madras Provincial Congress Committee. Therefore, the Congress thought in the first place, that the composite Madras State should be dealt with linguistically and there should be three provincial Congress organisations. It was, in a way, the precursor of the reorganisation In fact, this organisational arrangement went with the concept of reorganisation of States or reorganisation of Provinces, on the basis which the Congress sponsored it at Then they had this arthat time. rangement. They had the Provincial Congress Committee in the present Madras State, but it was not called. as I said, the Madras Provincial Congress Committee. Therefore, the Congress accepted that name. The Congress never argued at that time that since it was Madras and the seat of Congress Committee the Provincial was in Madras, it should be the Madras Provincial Congress Committee. On the contrary, the seat of the Pradesh Committee was in city of Madras, but all the same it was called the Tamil Nad Congress Committee. At that time, Shri Rajagopalachari, if I may say so, was

particularly in support of this kind of approach. Only yesterday I was reading a little speech of Shri Rajagopalachari in 1928 where he supported that Hindi should be the official language of the Indian Union and he made an eloquent speech at that time. With regard to Hindi being the Union language, he has changed his mind. With regard to this thing I do know whether he has changed his mind. I have not come across writing of his where he has changed his mind. Since he is liable to change very quickly and from stage to stage. it is possible that he would like the name of Madras to be retained. Therefore, I say all people in Madras. especially the Congress people. committed to the name of Tamil Nad. They, in fact, disliked the name of Madras to be given to their Congress organisation. This was the position. Today I do not see any reason why, when we are in power, we should not give effect to what had been done when we were not in power. When we have passed on from the provincial Congress organisation to the sphere of the State why should we take to it, when we were committed at that time, to the sphere of the State and bring about the necessary change in the nomenclature? Therefore, that argument does not seem to be very convincing.

Well, this is the only argument that I have come across. Then I wanted to find out in a dialogue as to what would be the other argument. Really, no argument has been given. The oher argument is, let 'Tamil Nad' be used in the State and for the whole of India we shall use the name Madras. Today we are discussing the language Bill. In the regional sphere we are passing from English to the language. I make it absolutely clear that English language in a State has to be replaced not by another nonregional language, but by the respective regional language. This is the position. We are opposed to retaining English as the official language of the

[Shri Bhupesh Gupta.] Indian Union for all times to come. We are equally opposed to transgressing into the field of the and regional language in each State taking the place of the regional language in the State sphere. This been done in the case of Madras. The name Tamil Nad has been given. It is in consonance with the conception of regional regrouping and linguistic regrouping. But here is the official level, the all-India level. What do we give? Madras is certainly not a Hindi translation. It may enter the Hindi world, but it did not come from the Hindi language at all. Therefore, if you want to translate the word Tamil Nad which will be the description of the State in their mother tongue the translation of that name in Hindi is certainly not Madras. Therefore what you are doing here seems to be certainly anomalous. For all official purposes Hindi will be the Union language. Very good. Make it in a proper way. Take your time to do so if need be, but what happens to this name? Tamil Nad is a State of ours. All the official literature will use the word Tamil Nad. Where does the word Madras come from? As far as we here at the Union level are concerned, what do we do? We translate what appears in the regional language as far as it relates to the Centre, but we import another name cal'ed Madras which the Tamil Nad people will have in the process development given a complete go-by from all their official records, official literature, and so on. We shall be superimposing, taking from the past, another nomenclature which is called Madras. I think that would not be right. That would not be right in the sense that here our job is not to import new things, but as far as regional matters are concerned to have honest translations in the Union official language of the names and other things and matters connected with the States in their respective regional languages when such things appear. Here again we will be up against a contradiction. I say that from that

angle also we need a change. I do not know what Mr. Annadurai feels like in this matter.

MR. CHAIRMAN: No names,

SHRI BHUPESH GUPTA: I can name a Member through you, Sir. I do not know how Mr. Annadurai feels in this matter. I am not talking to him. I think that in such matters we need not be in the 19th century House of Commons. We can be in the midtwentieth century Indian Parliament. We have our informality in this matter, and that is to the good. I think so. We are a creative people. I know that in British Parliament you cannot even mention the name. There they say the hon. Member from Wimbledon. It is all right in England, but reading from here I do not know who Member is from Wimbledon.

Mr. CHAIRMAN: Because you do not care to know.

SHRI BHUPESH GUPTA: There are 600 in all from so many constituencies. Why should I know? I want the name. Mr. Churchill is better known. How many people know to which constituency Mr. Churchill belongs?

MR. CHAIRMAN: That is not relevant.

SHRI BHUPESH GUPTA: You touched on that point, Sir. That is why I am saying this.

Mr. CHAIRMAN: I would like the mentioning of names to be avoided.

SHRI BHUPESH GUPTA: In the House we can mention names. In that case we can have a new procedure. Then let us have it. Let us change the rules. Certainly we will mention the names, but certainly I will not talk to him, I will not enter into a direct conversation with him, I will ask him through you.

SHRIMATI C. AMMANNA RAJA: You are only asked to address the Chair.

interruptor.

also support this measure.

SHRI BHUPESH GUPTA: In this matter, Mr. Chairman, she is address. ing me direct. You will understand that habits are difficult to get over, and feminine habits are more difficult to get over. Therefore, I say here I do not know how the hon. Member feels. But I think he should support this and also all Members opposite, and I see that hon. Member on the Treasury Benches, if you do not like his name to be mentioned, looking at me, sitting in the bench in white coat you see with glasses on and I hope he will say something in support of it, I think he will support my measure also, and also will the lady Member sitting next to another lady. Member, my hon lady

Mr. CHAIRMAN: It is Mr. Bhupesh Gupta's conception of a modern Parliament.

I think they

should

SHRI BHUPESH GUPTA: That is right because, Sir, you suggested to me to develop something new. I thought I could add to the newness of it because anything new always be dynamic and evolving. Therefore, I do not think there is any justification for the Government not to support my motion. They will have lost nothing if they accept the amendment. I should like to know through you, Sir, from the Government what is going to be lost if they just in the column where the names appear in the First Schedule of the Constitution substitute the word Tamil Nad for Madras. What will be lost, I would like to know from the Government, because I am open to conviction in such matters. But from my private study of this matter, from my consultations with these people of the Government and others, I could not get any convincing argument as why this little change should not be made.

Mr. CHAIRMAN, Tamil Nad people feel very strongly about it. I must say that they do feel very strongly about it, and in such a matter I think

we should be guided by the wishes of the people of Tamil Nad. I will tell you what happened. In the last session when Mr. Annadurai was not here I mentioned this Bill and I did not introduce this Bill. But on one occasion I did not take it up for discussion, hoping that Mr. Ramamurti would be here to speak on it at length.

SHRI AKBAR ALI KHAN: You have already mentioned that. You are repeating.

Mr. CHAIRMAN: But there is such a thing as repetition.

SHRI BHUPESH GUPTA: There is such a thing as repetition. Yes, Sir, there is such a thing as repetition. Repetitions become necessary certain quarters are impervious reason. If you make an assault through a wall, you make the first hit. If the wall does not break, you make another attempt. If you shoot somebody and it misses, you fire from the same gun another short. It is the same thing here. I said at the timethis is the trouble, Mr. Akbar Ali Khan interrupts only to break the links of my argument. Here I said that the Tamil Nad people are in favour of it.

SHRI K. SANTHANAM (Madras): No, no. I say you have no right whatsoever to speak for Tamil Nad.

Shri BHUPESH GUPTA: This is called jingoism. I am a citizen of India. I love the Tamil Nad people as much as I love my Bengali people. I do not think I have less right to speak for the great people of Tamil Nad as a humble public servant than I have the right to speak for the Bengali people for whom I stand and have come. I should have thought Mr. Santhanam, Sir,—through you again I mention that name.

SHRI K. SANTHANAM: He said that the Tamil Nad people wanted this Bill. I only said that they did not want this Bill. He has got a right to

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[Shri K. Santhanam] move anything about the Constitution. I do not deny his right to do anything.

MR. CHAIRMAN: He is giving his impression that the Tamil Nad people want this. You are entitled to say that they do not want this.

SHRI BHUPESH GUPTA: You are right there. Sir. He can say what I am saying is wrong.

Mr. CHAIRMAN: I am afraid the Chair is always right.

SHRI BHUPESH GUPTA: Have you ever heard a Chair going wrong any time? Never. It only requires a revolution to prove the Chair wrong. Nothing short of it can prove that. Besides, Sir, you are a learned man and you are right, Chair or no Chair. I said Thave a right to speak Tamil Nad in the same way as I have a right to speak for Bengal. People in Bengal may agree with me with regard to certain matters. know what I said about language. Many people in my State may not agree with me. But I speak for the people What I said here I said of India. as a part of the people of India, and there I have a right to speak for any section of the people. And I should consider it an honour and a privilege to see more and more people of Tamil Nad speaking for the people of Bengal and I shall never get up here to question that right of the people of Tamil Nad to speak for the people of Bengal. It may be that they may speak sometime not in a right way, not quite, representing the point of view of the vast masses of the people of Bengal. But I want to develop this kind of communion between one linguistic group and another linguistic group, and I think I am doing a great thing by way of forging the unity of the people of Bengal and Tamil Nad. When a Bengalee gets up here to pay a tribute to the literature, language and culture of Tamil Nad and on the strength of that demands that name of Madras be changed into Tamil Nad which they have done in their

own State, I think this is an act which should be appreciated even if disagree with it, an act that I sponsored in good spirit because my love and affection and my deep loyalty to the people of Tamil Nad. And that is why I have sponsored the amendment. Secondly, I would like Mr. Ramamurti to speak at length on this subject being himself a man of Tamil Nad because he is most conversant with the subject. But is it possible? Last time when I did not move this Bill certain Tamil people riticised me, misunderstanding the position as if I had withdrawn the Bill. Editorials appeared, news appeared the Tamil Nad papers that I had moved the Bill but that I had decided not to proceed with it, and I was criticised on that score. It is not for that that I am making the speech here or moving the Bill. I did not withdraw it. But somehow or other they got the wrong impression-maybe due to lack of correct understanding of the procedure—and came down upon me with the criticism that I was not mindful of the interests and rights of the people of Tamil Nad and that was why, having moved it, I had taken it up, maybe under some pressure or so. That was not true. Now, how do you measure the opinion of the people of Tamil Nad? First of all, let us examine that aspect because Mr. Santhanam certainly can question if I want to say that the people of Tamil Nad want it. He can have his point of view but he has to give more cogent facts. What are the facts according to me?

In the last General Elections-the Communist Party participated in the campaign in Tamil Nad and I it-we said in our election manifesto and everything, in our propaganda, that we wanted this name to be changed. Our paper had been writing about it not today but for many years now. (Interruption). Just a minute. I should satisfy your points. Our people in the Assembly had been pleading for it. Now there we got one million votes. Do not talk about the seats. It is possible to get many votes but not seats due to the division of votes and so on. But one million people there supported it.

SHRI SHEEL BHADRA YAJEE (Bihar): On this very issue you were badly defeated in Tamil Nad.

Mr. CHAIRMAN: He says that on this issue you were defeated. But you carry on your argument.

SHRI BHUPESH GUPTA: I should have thought, Sir that his thoughts will be a little richer than they are at the moment. Now, I am not saying about it. I am leaving it to a matter of opinion. I may have been defeated, I may not have got two million votes. But the fact remains that one million people voted for our party which stood for this, ten lakhs of voters. Certainly if you take into account their families and others, there will be many more in terms of population. I am saying that a percentage voted for it. I do not say what they got. They would have got three million votes.

SHRI K. SANTHANAM: Is it my friend's contention that the only item of the Communist Party's programme for which they voted was this?

SHRI BHUPESH GUPTA: No, no. How can I say this thing? Mr. Santhanam is an experienced parliamentarian, Sir, again through you.

MR. CHAIRMAN: Like you.

SHRI BHUPESH GUPTA: No, more experienced than I am. He had participated in the proceedings of the Constituent Assembly when I was underground, reading the deliberations of the Constituent Assembly. before that, he was a parliamentarian. But some people become childishly old in all such matters and Mr. Santhanam's interruptions would make it look as if he had entered Parliament only the day before yesterday because he asked whether that was the only This was not the only thing thing.

but this was one of the things. You asked how I know that the people supported it. I said that the Communist Party was supported by them and I gave a measurement here taking the figures from the election result. Certainly there were many other things and among the other things was the point about the Congress corruption also. I agree. Among things enumerated was the Congress manifesto. But this was also there. Now we know the statistics for it, how many supported it. Here is the DMK Party. We have a very great difference with the DMK Party in some political matters; certainly on the question of separation, we are poles apart. We shall never meet. That is true.

SHRI T. S. PATTABIRAMAN (Madras): But you had an alliance with them during the last General Election.

SHRI SHEEL BHADRA YAJEE: That was an unholy alliance of Communism and Communalism.

SHRI BHUPESH GUPTA: Has the hon. Member to your right the right to mislead?

MR. CHAIRMAN: The hon. Member himself has so many things to say, and suggesting the other point probably is not very politic.

SHRI BHUPESH GUPTA: Now, I am very glad, Sir that apart from your wisdom, you are importing humour into this debate. I am thankful to you. Now the hon. Member opposite also sometimes made interruptions but, well, this is beside the print. If we had united with the DMK Partysince he raised that point-the Communist Party with one million votes would not have got two seats, Communist Party would have many more seats. One of the reasons why we lost was that there was no unity between us and the DMK, and the Congress Party took full advantage of it. Anyway-and naturally-

[Shri Bhupesh Gupta.] as long as they had separation as their policy, there cannot be any unity. It is quite clear. There cannot be any unity with the DMK as long as it maintains its separatist position. we are not concerned with all here. Here the point is in what measure the people are for it. The DMK in their propaganda, in their ture, in their journals, stands for this kind of thing, Tamil Nad. Now they have got three million votes. Four million people supported the parties which wanted a change, out of a electorate of how many votes I cannot straightway say, but it is a good percentage of people. It is a good percentage of people in Tamil Nad who in the course of the election demonstrated that they were with the parties which would like the name to be changed, and they listened to the contentions of the parties in this matter; at any rate, they did not become angry with the parties or reject them. There. fore, at least give me the credit in this matter of pointing to the voluminous support of four million people in Tamil Nad, four million voters, not people; the number of people will be much more.

Now about the Congress. I think that their votes were nearly five millions or so, between four and five millions, but not more than five millions, but in between. Well, this is the difference. But how many people in the Congress support it? Now the Congress Party itself has changed the name in Madras in their official documents. It was quite possible for the Tamil Language to assimilate the word 'Madras' and make it a part of the Tamil language, to use this expression in their official documents at the State level. But deliberately, purposely, they have decided not to use this thing but to insist on the expression "Tamil Nad'. Am I to take from this thing that the Congress Party is in principle opposed to the change of the name or will the inference be that since the Congress Party has changed the name

in the sphere of State, since they are using their rightful language, they are likely to be in favour-at any rate many of them-positively in favour, of the change of the name in the Constitution as well? What will be the reasonable presumption? Suppose we had been discussing this matter some other country, on the documentary evidence what conclusion would you have come to from these facts, unassailable facts, coming from Government and coming the from election results? Would you have come to the conclusion that the Tamil Nad people are opposed to it or would you be inclined to think, taking into account the electoral support on the one hand and the fact that the Tamil Nad Government itself has changed it on the other hand, that they are in favour of it? This is the argument I place before you. mally you would be inclined to think, unless other evidence is led or produced, that they are in favour of it. I should like to hear from the hon. Members opposite as to arguments they can give in order to counter, in the first place, if I make such a presumption and, secondly, factual evidence, the support, which I have mentioned in this connection. I should like to know.

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Then there are others, the National Party, and so on; there are others, the splinter groups in Tamil Nad, small parties, and they all support it, apart from the Communist Party and the D. M. K., the two main opposition parties in Tamil Nad. As far as the Swatantra Party is concerned, it is much noise and fury; it has not much place there; a lot of noise is there; one great man is there; he can make great noise; it is all right. But there are other parties also, smaller parties, they support it. I tell you, Sir. Once I went to Madurai. there it was a Communist Party meeting. A purse was presented to the party by the workers-Rs. 20,000; it

hop-us.

is all right. One can say that it is all Communist people that came, that it is all Communist people that came and gave the purse to me for the party. But what else happened there? The other Tamil people, the other parties, smaller groups also came and greeted us and there, naturally, the thing they said was that "Because the Communist Party had been pleading in Parliament that the name of should be changed into 'Tamil Nad', we have come here to signify our support to the Communist Party and the representative of the Communist Party who has come from Delhi." And it was done publicly.

Shri SHEEL BHADRA YAJEE: He has already taken from them Rs. 20,000 in the shape of a purse; he has already taken their brief and so he is advocating their cause.

SHRI BHUPESH GUPTA: There you are, Mr. Sheel Bhad a Yajee, Sir, can you save me from Mr. Sheel Bhadra Yajee's interruptions? You see, Sir, this Bill was given much before. You may say they paid money, but money came from the Communists.

MR. CHAIRMAN: If I should gave you from their interruptions, then I should also save them from your interruptions.

SHRI BHUPESH GUPTA: You should save both, Sir; you do not seem to have taken into consideration that we need mutual saving.

Sir, as I said, here the Communist people came; this purse came from the supporters of the Communist Party. But other parties came, despite their opposition to the Communist Party in other matters; with nothing in common with us in other matters, they came to signify their support to, and approbation of the stand that we had taken in regard to this very particular matter under discussion today, and I think, Sir, that that point my esteemed friend, Mr Sheel Bhadra Yajee, should have understood without further expatiation on the theme.

Now I saw this thing; everywhere I went I noted it. I toured Tamil Nad, and everywhere one question asked, "What would happen to your Will it be taken up? Will the name be changed?" Things like that were asked. And people were not always Communists or Communist supporters. Many other people also raised that point. Therefore I submit, Sir, there is a volume of support how to exactly define it, how to apportion it between us and the Congress opposite-Congress opposite here, net in Tamil Nad-I cannot say. But I do submit there is a great volume of support for what I am saying today, and am submitting before this hon House, in all humility, to accept. I would not have done it had I thought that large sections of the people of Tamil Nad would be opposed to it in a positive sense. It may be due to the influence of the Congress they may not be acting in the same way as others would be acting; it may be that when the Treasury Benches shoot their guns, the other guns nearby will be silenced-I can understand it. But it does mean that a person like me, who comes up with this Bill, would not have come forward with a measure of this kind if he had thought that it was directed against the interests of the people of Tamil Nad. Am I such a fool? Have I lost common sense in such a way that commit such should a crime Would as that? I have taken the pains to draft a Bill, bring it here and argue it out only to get the opprobrium of the people of Tamil Nad, to be run down and castigated by them, to be denounced by them? I think, Sir. whatever you may regard me as being, certainly you would not think that I am blind to all common senseyou would not say that. Therefore, in good faith I have brought it, because I felt . . .

SHRI M. S. GURUPADA SWAMY (Mysore): How do you know?

SHRI BHUPESH GUPTA: I am asking him. Mr. Gurupada Swamy need not assume because he has abundance of common sense, that I have no com-

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[Shri Bhupesh Gupta.] mon sense. It is possible for him to think, but I should have thought, in all humility, that I am not so much devoid of common sense. Certainly I do not have the intelligence, wisdom and the height of common sense with which Mr. Gurupada Swamy, a colleague of ours, is invested; I am proud of it, that I have got such a colleague with so much of common sense.

Here it is not that. Now you debate the Bill on merits. I should ask the House to debate this question purely on merits, on ethical grounds, on political grounds, on grounds of democracy, on grounds of good approach to some important questions in public life, and in that context by all means take it into account, what is going to be the possible repercussions on the minds of the people of Tamil Nad. If I am told the people of Tamil Nad are opposed to it, Sir, I shall bow out of this venture and ask your leave to withdraw this Bill. But if I can make out that large sections of the people of Tamil Nad support it then I should think the hon. Members opposite should give their consideration and thought to this matter. The trouble with hon Members opposite sitting in the Treasury Benches coming from Tamil Nad is this. When they are in Tamil Nad, they say one thing. When they are in the Treasury Benches in New Delhi they get delighted and say another thing. (Interruptions) We have seen the former Finance Minister. Mr. Krishnamachari, Madras saying very excellent things, and coming to Delhi saying entirely different things.

SHRI SHEEL BHADRA YAJEE: To say that the people of Tamil Nad speak one thing there and another thing here is, I think, personal aspersion.

SHRI BHUPESH GUPTA: It is not personal; I am talking about the Government men, not personal, Mr. Alagesan, for instance.

SHRI LOKANATH MISRA (Orissa): I hope he was speaking such things when he was not a Minister.

SHRI BHUPESH GUPTA: That another aspect of this story; that is another side of the story.

Mr. CHAIRMAN: Do not address him direct.

SHRI BHUPESH GUPTA: He made enquiries through you of me. am giving the reply.

Now here, Sir, to your right is Mr. Alagesan sitting. (Interruptions) Then teach me Tamil. Make the name Tamil Nad here so that I learn Tamil more. But you teach me Madras. What is Madras here? Make it Tamil Nad and then give me the Tamil pronunciation. I shall certainly learn it. I am very sorry for it. You will find the same difficulty if you were to pronounce some Bengali names.

Now, Sir, Mr. Alagesan was in this House, not in this House, in this Parliament, after the first General Elections. And we heard his speeches. His ideas and his standards we got from him. Then, unfortunately he became a casualty in the next General Elections. But then he became the President of the Tamil Nad Pradesh Congress Committee. I do not know what post is now a days greater, Presidentship of the Pradesh Congress Committee, or Deputy Ministership. It is for them to say, but anyway, he became, to my mind, a very important person in Tamil Nad-President of the Pradesh Congress Committee. Now he had made many speeches somewhere reported, at least in an English paper. Did he make a statement, when I moved this Bill in this House, that it was wrong and misconceived, that it should not be done? Did he tell the Chief Minister of Madras, being the President of the Tamilnad Congress Committee, that in view of the fact that the Constitution still retains the name 'Madras' let at least the name 'Tamil Nad' be used in place of the 'State of Madras'? He did nothing of the kind; he did nothing of the kind to my knowledge-he might have done something, but I have not read these things in the newspaper. I am anxiously looking forward to what he is going to do today.

I am anxiously looking forward to that. He will certainly intervene in this debate and I should seek light and guidance from him in this matter,

Our friend, the lady Minister from Tamil Nad, she was almost convinced that this is a right thing. It seems that she was not unconvinced of that,

SHRI C. D. PANDE (Uttar Pradesh): May I point out, Sir, that the question is not whether Tamil Nad should be Madras or Tamil Nad, or Bombay should be Bombay or Maharashtra, or Karnataka should be Mysore or Karnataka? It is a different story and has a different bearing from the question of Hindi and English that he is trying to make out.

MR. CHAIRMAN: He is saying that hon. Members from Tamil Nad while they are there support it but they do not support it here. That is the point that he is trying to make. Of course, he is making it at great length.

SHRI BHUPESH GUPTA: You are quite right. Sir. In any case I know a bit of this thing. Therefore, allow me to make that point. As another hon. Member there interrupted, I said that I would like to hear what argument he has to advance. I have not got any convincing argument them. Therefore, Sir, as you say, I think I have answered all the arguments that I could anticipate. I do not have any other argument. I know that the hon. Minister of State in the Ministry of Home Affairs has got a well-prepared brief on the subject giving you the entire account. At least I make it possible for him to study the entire thing and he will certainly make a speech on the basis of that when he gives a reply. But before that, I am looking forward to

hearing the hon. Members on the Treasury Benches, from the Tamil Nad.

Mr. Chairman, finally I would appeal to this House in all humility to consider whether I am projecting a controversy or whether I am trying to put an end to a controversy. If you think I am aggravating a controversy into a battle royal, hon. Members would be justified in asking me not to pursue it. But if they think that there is hardly any controversy over this matter, but certain contradictions appear due mostly to historical reasons, and that we have made the necessary change more because of inertia and force of habit in this House, in the other House or in the Government rather than for any other reason, I think they would ask me not to withdraw it, but to proceed with this Bill. This is all I can say. I am not dogmatic in such matters. But, certainly, when I see the Tamil people themselves feeling very strongly about changing name in their own sphere I think it is the duty of some Members ഷ Parliament. since the Government will not itself initiate this measure. to take up the cause of the of Tamil Nad and see as to whether we can get the support of the Government and make it acceptable to them.

Before I sit down once again I pay my tribute to the people of Tamil Nad, and if I have offended any of them. those who do not like this thing to be changed-I do not believe there is anybody who really wants it to remain as it is in the Constitution-I am sorry for it. But I have done so in good faith. But I think Sir, I have expressed the sentiments and urges of the people of Tamil Nad even if they are not articulate the Treasury Benches or for reasons of the control of the Congress Party over a section of them. I know in their heart of hearts the people Tamil Nad feel that the name should be changed and that is why I proposed it. I have done it as a [Shri Bhupesh Gupta.] token of my respect towards the people of Tamil Nad, as a token of my feelings of solidarity with the people of Tamil Nad, and I think if Parliament takes the initiative in this matter, when we are discussing the languages Bill, the people of Tamil Nad, who have legitimate misgivings about Hindi and other things, will realise that we cherish their sentiments, cherish their urges and we also sometimes take the initiative on our own outside their State to meet their desires and so on.

Mr. Chairman, once again I express my deep sorrow and resentfulness at the fact that Comrade P. Ramamurti, who has been a politician of standing, a public servant outstanding in Tamil Nad, he is today not with us to lend his powerful voice in support of this Bill. I regret, Sir, that he is pot amongst us today although he represents the people of that particular State here. He would have been in a better position perhaps to on this subject, with more intimate knowledge, with greater warmth, with more intense feeling and with more cogent reasons than I have done.

Shri Arjun Arora (Uttar Pradesh): May I know, Sir, what is the significance of Mr. P. Ramamurti not introducing and moving this particular Bill even when he was in this House? He introduced this even in his presence probably because he does not agree with him.

SHRI BHUPESH GUPTA: Because you have put him in jail.

Mr. CHAIRMAN: Mr. Gupta, you need not go into that controversy. You have finished your speech, and I think you can very easily conclude.

SHRI BHUPESH GUPTA: Sir, since he has raised that point, he would have spoken but the ballot came in my name.

SHRI ARJUN ARORA: He never even gave notice of his intention to move it.

SHRI BHUPESH GUPTA: I gave notice . . .

MR. CHAIRMAN: As a Member of the Party he was to have spoken. But it makes little difference as to who introduced.

SHRI BHUPESH GUPTA: I thought I have not only the honour to repregroup but lead it, and I sent this thought that it would be to express our solidarity with the people of Tamil Nad if this Bill was sponsored by a section which does not come from Tamil Nad and also by one who leads a particular group. That is why we did it. Unfortunately, Sir, you have been denied, by no fault of yours or mine or of anybody in this excepting the Treasury Benches, the advantage of listening to Comrade Ramamurti who would have perhaps given you better exposition of case that I have tried to put before this House.

Once again I hope that if the Bill continues during this Session, if the discussion is not concluded, the next time we take up the motion, the speaker from our side will be Comrade P. Ramamurti, one of the outstanding leaders of the people of Tamil Nad. Thank you.

DR. NIHAR RANJAN RAY (West Bengal): On a point of information. I have every sympathy with the urges, inner compulsions and sentiments expressed by Mr. Bhupesh Gupta.

Mr. CHAIRMAN: What is the point of information?

DR. NIHAR RANJAN RAY: The point of information is: Has the opinion of the Tamil-speaking people been voiced through their recognised forum, that is, the Madras Legislature?

MR. CHAIRMAN: That point he has dealt with at great length. I would not trouble him again.

SHRI BHUPESH GUPTA: I will give him the reply in the third reading.

The question was proposed.

श्री जीलभव याजी: ामाननीय वैयरमैन महोदय, श्रभी श्री भवेश गप्त जी ने जो संविधान के शेड्यल में मद्रास की जगह पर तामिलनाड स्टेट करने का संशोधन रखा है, उसकी मैं सख्त मुखालिफत करता हुं। इसलिये विरोध करता हं कि जो तामिलनाड की जनता है, उसको इस पर विचार करना चाहिये था-लेकिन कभी-कभी उनके विचार करने में भी गलती हो सकती है--श्रीर जब सारे राज्यों का भाषा के श्राधार पर निर्माण हुआ था, तब उस समय जो तामिल बोलने वाले हैं, उन्होंने सोच समझ कर उस राज्य का नाम मद्रास रखा । यदि भपेश गप्त जी की जो दलील है. उसकी स्वीकार किया जाये तो बहत से राज्य हमारे भारतवर्ष में हैं कि भाषा के ग्राधार पर उनके नाम नहीं हैं। उदाहरण के लिये में इसी जगह का नाम पहले लेता हं. जिस दिल्ली में हम बैठ हए हैं। बग़ल में उत्तर प्रदेश है, हमारा बिहार प्रान्त है, मध्य प्रदेश है, राजस्थान है। ठीक भाषा के ही स्राधार पर प्रान्तों का नाम हो, यह कोई ठीक दलील नहीं है। मद्रास शब्द इतना प्रचलित है श्रौर उसको हिन्दुस्तान की जनता ही नहीं, सारी दुनिया के लोग जानते हैं । मद्रास शब्द बहुत श्रच्छा है इसलिये मद्रास के लोगों ने खुब सोच समझ कर इसका नाम मद्रास रखा है श्रोर वह ग्रभी तक चल रहा है। श्री भूपेश गृप्त जी ने दलील पेश करते हुए कहा कि चुंकि वह मदराई में गये थे श्रीर उनको एक थैली प्रदान की गई थी, २०,००० रुपये की, भौर इसीलिये थैली इकट्ठी की गई कि पालियामेन्ट में जा कर वकालत करेंगे. कम्यनिस्ट पार्टी की तरफ से वह थैली प्रदान करने के बाद वे पालियामेण्ट के, संसद के, समक्ष ग्रच्छी तरह से वकालत करके इसका नाम बदलवायेंगे श्रीर इसलिये उनके लिए जरूरी था कि जब उस नाम पर रुपया इकट्ठा हुआ, इसके लिये उन्हें फीस दी गई, तो उन्होंने जो अपना कर्त्तव्य

उचित समझा वह किया। लेकिन इसके साथ-साथ उन्होंने यह संशोधन बिल रखते हा मद्रास की, अवाम के जो रिप्रेजेंटे-्रिक्ज हैं. उनकी तरफ से भी वकालत की, लेकिन उन्होंने साफ साफ कहा कि इस सताल पर सिर्फ हम और द्रविड मनेत्र कड़घम, सिर्फ दो पार्टियां, साथ थीं भौर इस इश्य पर दूसरे लोग साथ नहीं थे। इमलिये उनकी जो दलील थी वह बहुत कुशजोर थी, और वह यह साबित करना भाहते थे कि मद्रास की जो जनता है यह श्राधिकांश इस नाम के परिवर्तन को पसंद करती है। मेरा उनसे आपके था सिर्फ यह निवेदन है कि यदि इस बिमारी को मे लाना चाहते हैं, तो हमारे बिहार में भी, जहां एक बिहार के नाम से राज्य है. वहां यदि भाषा की बात की जायेगी तो वहां भी भाषा के नाम पर बहत बड़े प्रान्त बनने की बात चल सकती है, क्योंकि वहां कभी-कभी मगध प्रान्त की बात चलती है. मैथिली प्रान्त की बात चलती है, भोजपूर प्रान्त की बात चलनी है ; तथा झारखंड प्रान्त बनाने का भी ग्रान्दोलन कभी-कभी चल ही जाता है। भूपेश गुप्ता जी कभी द्विन्द्स्तान में लिगुइज्म के खिलाफ बात करते हैं, कभी प्रचार भी करते हैं भौर प्रगर उनकी इस प्रकार की भाषावाद की बात चलती है, तो फिर हमारा राज्य भी चार टुकड़ों में बंट सकता है। यदि भाषा के स्राधार पर प्रान्तों का नाम रख दिया जाये तो देश के बड़े टकड़े होने की आशा है, जो भाषा बोली भी नहीं जाती है, उसके नाम पर भी टुकड़े-टुकड़े हो सकते हैं। इसलिये जब वे बोल रहेथे, तो मैने उनको इंग्टरप्ट किया था ग्रीर बताया था कि मद्रास का तामिलनाड नाम नहीं होना चाहिये। इस इश्यू पर उन्होंने जो दावा क्रिया कि हमने श्रौर द्रविड मुनेत्र कड़घम ने चनाव लड़ा श्रीर हालांकि बातें दूसरी-दसरी थीं, लेकिन मद्रास की जनता ने प्रचंड बहुमत से यह साबित कर दिया कि

[श्री शीलभद्र याजी] कम्यनिस्ट पार्टी का जो स्लोगन है या प्रोग्राम है इलेक्शन मेनीफैस्टो का, वह ग़लत है श्रोर इनकी बुरी हार हुई थी। तो जैसा कि उनका दावा है कि इस मामले में मद्रास की जनता की राय हो गई, मद्रास की जनता ने यदि इसी पर चुनाव लड़ा तो वह उस चीज को नहीं चाहती ग्रीर उनके चाहने पर भी जब तक हम जो पालियामेण्ट के मेम्बर हैं, वे यहां पालियामेण्ट में उस चीज को कबुल नहीं करेंगे, इस बारे में संशोधन नहीं करेंगे, तब तक यह कभी पास नहीं हो सकता है; क्योंकि हो सकता है कि किसी रोज यह बीमारी श्रीर झागे बढ जाय, कम्युनिस्ट पार्टी की वजह से या द्रविड़ मुनेत्र कड्घम की वजह से; क्योंकि उनकी तरफ से वहां असेम्बली में यह सवाल आया था। इसलिये साथी भूपेश गुप्ता जी ने जितनी दलीलें पेश की हैं, मैं भी उनका एक एक करके जवाब देना चाहता हं कि इससे देश की भलाई, तामिलनाड की, मद्रास की भलाई या अवाम की भलाई हो सकती है या नहीं ? यहां तो चेयरमैन साहब, कभी-कभी जो भाषावाद की बीमारी की बात चलती है तो मैं समझता हूं कि संप्रदायवाद की वजह से हिन्दुस्तान का बहुत नुकसान हुआ और आजादी के बाद जो यह भाषावाद की बीमारी कभी श्राती है तो यह कम्यूनलिज्म से भी बदतर स्वरूप धारण करती है। तो इसलिये उनका जो संशोधन है, तरमीम है, उसमें छपा हुग्रा भाषावाद है कि चूंकि तामिल नैगएज है तो तामिलनाड बनना चाहिये। बग़ल में प्रान्त ग्रांध्र का है, जहां तेलग बोलने वाले लोग रहते हैं तो तेलग प्रान्त नहीं बता, बग़ल में केरल है जहां मलयालम बोलते हैं तो मलयालम प्रान्त नहीं बना. बगल में कर्नाटक के लोग कन्नड बोलते हैं, उसका नाम मैसूर स्टेट क्यों है, इसके लिये वह जरूरी समझते है कि जनता का नाम लेकर घड़ियाल के श्रांसूबहाएं। वे

कहते हैं जनता की पूकार पर हम इस तरह का बिल यहां लाए हैं। यह बात उनको शोभा नहीं देती। इसलिये जब ग्रांध्र के लोग तेलगु भाषी हो कर उस स्टेट का नाम नहीं बदलना चाहते हैं, मलयालम बोलने वाले केरल के लोग केरल का नाम बदल कर मलयालम नहीं रखना चाहते हैं, कन्तड़ बोलने वाले मैसूर का नाम नहीं बदल रहे हैं, तो ये ताभिलनाड का बात कर रहे हैं। हम बिहार का नाम नहीं बदलने देंगे, ग्रीरों का नाम नहीं बदलने देंगे; क्योंकि यह जरूरी नहीं है कि भाषा के नाम पर इस तरह का परिवर्तन हो । उन्होंने हवाला दिया कि कांग्रेस ने प्राने जमाने में जितने भाषा के ग्राधार पर इलाके थे उनके नाम पर अपनी प्रान्तीय कांग्रेस कमेटियां रखीं। कांग्रेस ने इसलिये नाम रखा: क्योंकि उस समय यह जरूरी था, उस समय बड़े-बड़े प्रान्त थे, मदास एक प्रेसीडेन्सी था, उसमें कन्नड बोलने वाले भी थे, तेलग बोलने वाले भी थे, मलयालम बोलने वाले भी थे भौर तामिल बोलने वाले तो थे ही। इसलिये भाषा के श्राधार पर यह हम्रा हालांकि हमारी समझ से वह भी ग़लती थी, जो कांग्रेस के कुछ लोगों ने, हमारे कुछ नेतास्रों ने की। अतित में भी इसी के आधार पर कार्य की सहलियत की दृष्टि से ऐसा किया गया। लेकिन जो बीज बोया गया, उसका परिणाम यह हम्रा कि म्राजादी के बाद एक दुर्घटना हुई, वह आंध्र में हुई और उसी दुर्घटना के शिकार ग्राज हमारे साथी भूपेश गुप्त हो गए हैं। उससे हिन्दुस्तान का नुकसान हुआ। तो में कह रहा था कि उन्होंने बम्बई सिटी में एक प्रान्तीय कांग्रेस कमेटी बना दी, भाषा के आधार पर नहीं; क्योंकि बम्बई सिटी में तो कितनी ही भाषाएं बोली जाती हैं, गुजराती, कन्नड, मराठी वगैरह, लेकिन उन्होंने बम्बई प्रान्तीय कांग्रेस कमेटी के म्रलावा गुजरात प्रान्तीय कांग्रेस कमेटी तथा महाराष्ट प्रान्तीय कांग्रेस कमेटी

बनाई । तो कार्य की सहलियत के लिये ऐसा किया गया, इसलिये नहीं किया गया कि इन्हीं स्राधारों पर प्रान्तों का निर्माण होगा। अगर कलकता से माग हो जाये कि कलकत्ता प्रान्तीय कांग्रेस कमेटी बननी चाहिये ग्रीर कामरेड भूपेश गुप्ता के साथी मान लें, तो बंगाल में कलकत्ता प्रान्तीय कमेटी वन सकती है। तो जहां माषा के नाम से प्रान्तीय कांग्रेस कमेटी बनी, तो वह कार्य की सहिलयत का सवाल था, उसका मतलब यह नही था कि भाषा ही के भाधार पर राज्यों का निर्माण तथा नाम होगा। जहां तक हमारे बिहार प्रान्त का सवाल है, वहां पर भी हमारी ग्रलग-ग्रलग बिहार तथा उत्कल कमेटियां चलती थीं, यद्यपि उस समय बिहार व उत्कल एक ही प्रान्त था। तो इसलिये जहां भाषा के आधार पर उन्होंने कहा कि प्रान्तों का नाम बदलना चाहिये, उहोंने उसका इशारा किया कि चंकि काग्रेस कमेटी ने अतीत काल में इस प्रिंसिपल को मान लिया है श्रीर इसलिये इसका नाम परिवर्तन कर देना चाहिये, उनकी यह दलील उचित नहीं है; क्योंकि कार्य की सह़लियत से एक ही प्रान्त में, शहर में भी, प्रान्तीय कांग्रेस कमेटी बनाई गई। इसलिये यह जो श्रागुंमेण्ट उनका है वह लचर आगुंमेन्ट है और यह कोई टीक दलील नही है।

में यह कह रहा था कि जहां तक यह नाम है, मद्रास राज्य का, तो वह एक प्रचलित नाम है, मद्रास की, तामिलनाड की जनता जो है, वह इसको जानती है। अब हो सकता है कि जैसा उन्होंने कहा मद्रास की जनता की मांग है---में नहीं कहता जनता की मांग है, जनता की तो मांग नहीं है---कि उसी के नाम पर "तामिलनाड" उसका उच्चारण हो। में यह कह रहा था कि मगर वह शब्द मच्छा होता मौर दूसरे लोगीं को उनसे प्रेरणा होती, तो बगल में, भ्रांध्र में, लोग वहां की सरकार को मजबूर करते कि उनके प्रान्त का नाम भी तेलग् प्रान्त रखें। तो कहीं इस चीज की मांग नहीं की गई स्रौर कहीं यदि भ्षेश गुप्ता जी की बात को मान कर ग्रौर लोग भी ऐसा जैसा कि मद्रास प्रान्त के, तामिलनाड के लोग हैं ग्रीर जैसे द्रविड़ म्नेत्र कड़धम हैं, वे भी चाहते हों--लेकिन द्रविड़ मुनेत्र कड़धम के लोग तो हिन्द्रस्तान से भी बहुत दूर जाना चाहते हैं-में यह कह रहा था कि उनके आर्गुमेण्ट को यांद कुछ समय के लिये मान भी लिया जाय, तो उनकी यह बीमारी दूसरे प्रान्तों में भी जायेगी और दूसरे प्रान्तों में सिर्फ नाम के परिवर्तन की बात नहीं होगी, बल्कि एक प्रान्त चार टुकड़ों में विभनत होगा भीर यह चीज देश के लिए भच्छी नहीं होगी ।

[THE DEPUTY CHAIRMAN in the Chair]

इसिलिये डिपटी चेयरमैन महोदया, शुरू में मैंने बताया कि यह बीमारी, जो हमारे बिहार वाले हैं, उनको खटकने वाली है; क्योंकि हमारे राज्य में इस तरह के श्रान्दोलन

[श्री शीलभद्र याजी] होते हैं कि सगध प्रान्त झलग बना दी, भोजपूरी बोलनेवाला प्रान्त ग्रलग बना दो, दो करोड़ मैथिली बोलने वालों का प्रान्त मलग बना दो और झारखंड प्रान्त मलग बना दो। तो उनके धार्गमेण्ट पर माषा के श्राधार पर पंजाब में भी यह बीमारी ग्रौर होभी रही है। यद्यपि हमारे साथी भूपेश गुप्त यह कहते हैं कि हमें भाषावाद से दूर रहना चाहिये, लेकिन वे सदन में इस तरह का संशोधन लाकर भाषा-याद को बढ़ाना चाहते हैं जिससे देश को नुक-सान हो सकता है। यदि मद्रास की शासक पार्टी कामरेड भूपेश गुप्त की कम्युनिस्ट पार्टी ग्रीर ग्रण्णादरै की, डी०एम०के०पार्टी वाले इस बात को मान लेते हैं कि मद्रास का नाम "तामिल नाड" होना चाहिये, तो यह देश की एकत, के लिये उचित नहीं होगा। यदि यह मान भी लिया जाये कि मद्रास की शासन पार्टी उनकी बात को मान लेती है लेकिन जब तक संसद इस तरह का प्रस्ताव स्वीकार नहीं कर लेती, तब तक मद्रास का नाम तामिलनाड नहीं रखा जा सकता है। मद्रास प्रान्त की ग्रसेम्बली को प्रपनी राय देने का मधिकार है लेकिन यह पालियामेंट का कार्य है कि वह इस तरह के संशोधन को स्वीकार करती है या नही । जब तक पालिया-मेंट इस तरह के संशोधन को स्वीकार नहीं करती, तब तक इस तरह के संशोपन को नहीं माना जा सकता है। इस तरह से भाषावाद के नाम पर जो तरमीम यहां पर लाई गई है श्रौर जिसको हमारे साथी श्रो भूपेश गुप्त ग्रागे बढ़ाना चाहते हैं उससे हिन्दुस्तान के दूसरे बढ़े प्रान्त दुकड़े-दुकड़े हो जायेंगे ।

हमारे कांग्रेस के कर्णवारों ने भाषा के नाम पर जो बटवारा किया, वह केवल प्रशासितक दृष्टि को सामने रख कर किया लेकिन उस समय से जो मनोवृत्ति देश में देखने में श्रा रही है, उससे देश को नुकसान होने वाला है। इमारे कामरेड श्री भूपेश गुप्त कम्युनिज्म में विश्वास रखते हैं ग्रीर वे चाहते हैं कि सारी दुनिया में गरीबों ग्रौर मजदूरों का राज्य हो तो जाये। लेकिन वे तामिलन ह की जनता में धार्मिक भावनात्रों को भडका कर उन्हें बाकी देश की जनता से विभक्त करना चाहते हैं। यह उनकी पार्टी के लिये शोभा नहीं देता है। इसलिए में उनसे अपील करूंगा कि वे संविवान के फर्स्ट शिडपुल में जो संशोपन करने की बात कर रहे है, उसे वापस ले लें। इस विषय में बहस की ग्रावश्यकता नहीं है क्योंकि भाषावाद की बात को रख कर इसकी बीमारी भ्रौर प्रान्तों में भी द्वैत जायेगी। बीमारी पडोसी राज्य ग्रान्ध्र में भी फैन जायेगी श्रीर वहां के लोग मांग करेंगे कि हमारे प्रान्त का नाम "तेलगु" रखा जाना चाहिये। केरल प्रान्त वाले कहेंगे कि हमारे प्रान्त का नाम "मलयालम" रख दिया जाये । इसी तरह से मैसुर प्रान्त के लोग कहेंगे कि हमारे प्रान्त का नाम "कन टिक" रख दिया जाये । इस के बाद यह बीमारी बिहार प्रान्त में भी ग्राने वाली है और वहां के लोग मांग करेंगे कि हमारे प्रान्त को चार हिस्सों में बांट दिया जाना चाहिये । इसलिए इस समय जब कि देश में संकटकालीन ग्रवस्या है, इस तरह का संशोवन लाना, उमको बढ़ावा देना, उचित मालूम नहीं देता है और इस तरह से देश में राष्ट्रीय एकता नहीं हो सकती है। इस तरह से तो हम हिन्दू-स्तान को ट्राड़ों में करने की प्रवृत्ति को बढ़ावा देना चाहते हैं। इसलिए एक कम्युनिस्ट होने के नाते साथी श्री भूपेश गुप्त को इस तरह की विश्रंखल मनोवृत्ति की बात नही कहनी चाहिये । इस तरह से भाषावाद की बात को भड़का कर जनता में स्नान्दोलन करना उचित मालुम नहीं देता है और यह बात बहुत दिनों तक चलने वाली नहीं है, हम श्री भूपेश गृप्त की बात मान भी लेते, परन्तु मद्दास की जनता यह बात नहीं चाहनी है कि उसहा नाम वदल दिया जाये । वहां के लोग तिमज माजा बोजते हैं स्रोर वह उनकी एक प्रिय भाषा है। इस तरह से वह को जनता ग्रपनी भाषा को चाहती है श्रौर भाषा के नाम पर वह अपने प्रान्त का नाम नहीं चाहती है। लेकिन हमारे साथी श्री भूपेश गुप्त उनको यह सिखलाना चाहते हैं कि वे अपने प्रान्त का नाम भाषा के आधार पर रखें। इस तरह से वे और प्रान्तों को भी बढ़ावा देना चाहते हैं कि वहां के लोग भी अपने अपने प्रान्तों का नाम भाषा के अधार पर रखें। इसलिए म फिर उन से अपील करता हूं कि वे इस तरह की बात को, इस तरह की तरमीम को यहां पर न लायें; क्योंकि इससे देश को नकसान पहंचने वाला है।

श्री भूपेश गुप्त ने ग्रयने भाषण में बम्बई प्रान्त का हवाला दिया और कहा है कि बम्बई प्रान्त का नाम "महाराष्ट्र" कर दिया गया । में उन से यह कहना चाहता हं कि बम्बई पहले एक द्विभाषी राज्य थः। हम लोगों ने इस बात की मुखालिफत की ग्रौर कहा कि बम्बई प्रान्त जो १५० सालों से एक रहा है, उसका दो भागों में विभाजन नही होना चाहिये। चुंकि बम्बई प्रान्त को दो प्रान्तों यानी बम्बई ग्रौर गुजरात प्रान्तों में बदल दिया गया है, इसलिए वहां के लोगों ने बम्बई प्रान्त को महाराष्ट्र प्रान्त कहना उचित समझा । इसलिए वहां की जनता की मांग यह बात मानी गई ग्रौर यह नाम स्वीकार किया गया । लेकिन यहां पर यह दलील देना कि चंकि बम्बई की बात को ग्रापने मान लिया इसलिए तामिलनाड की बात भी मान लेनी चाहिये, उपयुक्त मालुम नहीं देता। है । इस-लिए में ग्रपने साथी श्री भूपेश गुप्त से जपील करूंगा कि उन्होंने जो संघोधन रख है उससे भाषावाद की मनोवृत्ति को बढ़ावा मिलता है। देश में विश्वंखलता फैल जी है ग्रौर राष्ट्रीय एकता को नुकसान पहुंचता है । उनकी यह दलील भी उचित मालुम नहीं देती है चंकि उन्हें मदुराई में वहां की जनता ने तामिलनाड का प्रचार करने के लिये २० हजार की थैली दी है, तोवे उसको लेकर सारे देश में भाषावाद का जहर फैलायें ?

तरह की दलील का कोई स्रोचित्य नहीं है स्रोर वे इस चीज को सामने रख कर इस सदन में इस तरह का संशोधन लाते हैं, तो यह कोई ग्रच्छी बात नहीं है। इसलिए में उनसे ग्रपील करूंगा कि वे अपना हृदय विशाल बनायें। उन्हें वहां की जनता की समस्या को हल करने का काम करना चाहिये, जनता की गरीबी को दूर करने का प्रयत्न करना चाहिये न कि इस तरह की भाषा की बातों को लाकर, जिसे लोग भल गये हों फिर से याद दिलाया जाये । ऋजि जनता भाषा की बात को भूल गई है, लेकिन हमारे साथी श्री भूपेश गुप्त जी फिर उस को जगाना चाहते हैं। जिस तरह की वे बात कर रहे हैं उसकी बीमारी पडोस के प्रान्तों. यानी ग्रांध्र, केरल ग्रौर मैसूर में भी फैल जायेगी । इस तरह से ऐन उस वक्त जब कि चीन का हम।रे देश के ऊपर ग्राक्रमण हुन्ना है, उन्होंने भी उसे स्राक्रमण माना है, इस तरह की बातों को लाने का कोई ग्रर्थ नहीं होता है। इस तरह की बातों को लाकर आगे जो खतरा होने वाला है, खासकर हमारे प्रान्त में जो खतरा होने वाला है, उसको देखते हुए उन्हें इस तरह रोजनालेज्म और भाषावाद की बात को बढ़ावा नहीं देना चाहिये। सभी हमारे प्रान्त बिहार में इस तरह की बीमारी चल रही है और वहां के लोग उस प्रान्त को चार टुकड़ों में बांट देना चाहते हैं। वहां कुञ्ज लोग भोजपुरी, मगबी, मैथिलो स्रोर झार-खंड प्रान्त बनाने की बात कर रहे हैं। मैथिली बोलने वाले कहते हैं कि हमारा प्रान्त ग्रजन होना चाहिये । मगबी भाषा बोलने वाले कहते हैं कि हमारा प्रान्त ग्रलग होता चाहिये। इसी तरह से भोजपुरी भाग बोलने वाले कहते हैं कि हमारा अरग प्रांत बनना चाहिये तथा झारखण्ड वाले जो यहां पर बैठे हैं वे कहते हैं कि हमारा ग्रज़ग से प्रान्त बनना चाहिये । इस तरह की बीमारी हनारे बिडार प्रान्त में फैल रहा है ग्रीर पनग रही है, जो देश की एकता के लिए तथा समाजवाद के लिए एक खतरनाक बात है। इसलिये मैं उनपे अपील करूंगा कि वे इस संशोधन को वापत

[श्री शीलभद्र याजी] ले लें। मैं सरकार तथा तामिलनाड के सदस्यों से भाकहंगा कि वे इस प्रस्ताव का विरोध करें और राज्य सभा के सभा सदस्यों से श्रपाल करूंगा कि वे श्राः भपेश गप्त द्वारा रखे गये संशोधन का मखालिफत करें। उन के इस प्रस्ताव का जबर्दस्त विरोध होना चाहिये: क्योंकि इसका इस समय कोई ग्रांचित्य नहीं है। इस समय तो हमें जनता की आर्थिक हालत को सुधारना है, उन का रोटा की समस्या का समाधान करना है। लेकिन हमारे साथ। इस प्रस्ताव को ला कर सारे देश में भाषावाद के विवाद को फिर से उभारना चाहते हैं. जो कि एक बहुत ही खतरनाक बात है। इसलिये मैं सरकार से निवेदन करूंगा कि श्री भपेश गुप्त संविधान के शिड्यूल में संशोधन करने के लिए जो बिल लाये है कि "मद्रास प्रान्त" का नाम "तामिलनाड" कर दिया जाये. उसे कभा भा स्वाकार नहीं किया जाना चाहिये हर एक सदस्य को, जो इस देश की एकता चाहता है, उसे इस प्रस्ताव का हृदय से विरोध करना चाहिये। श्रा भूपेश गृप्त अपने इस बिल द्वारा देश में भाषावाद, कम्यनिज्म, राजनलिज्म का बामारा को फिर से लाना चाहते हैं. इस लिए सब सदस्यों को इस बिल का विरोध करना चाहिये । मैं अन्त में उनसे भें। अपील करूंगा कि देश का यनिटा के नाम पर. एकता के नाम पर, समाजवाद के नाम पर. भ्रपने इस बिल को वे वापम ले ले ग्रौर सदस्यों को भाइस बिल का सख्त मुखालिफत करनी चाहिये ।

इन शब्दों के साथ मैं श्रेः भूपेश गुप्त का जो संशोधन है उसका विरोध करता हूं। जय हिन्द ।

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, this is a very simple measure but before I say anything on the measure itself, I would like to say to Mr. Bhupesh Gupta that I am sorry that Mr. Ramamurti is not here. I consider him as a very esteem-

ed colleague but when I objected, I did not object regarding Mr. Ramamurti but I objected to the way in which he was comparing the policy of the Government of India with the policy of China.

Suri BHUPESH GUPTA: I did not refer to Indo-China question at all.

SHRI AKBAR ALI KHAN: I assure him that I am sorry Mr. Ramamurti is not here to participate in this debate.

Coming to the Bill itself, my learned friend has taken seventy minutes but I assure you, Madam, that I not take more than seven minutes. The whole point is that the name Madras should be changed to Tamil Nad. There are two points that have been made by the mover. The first is that it is the desire of the people of Tamil Nad and the other that he made was that in view of the reorganisation of India according language Madras should be Tamil Nad. I would meet both these points and close my arguments. Regarding the first, I am glad he has paid an eloquent tribute to the Chief Minister of Madras, Mr. Kamaraj Nadar. I share his views so far as this tribute goes and I think the moment the people of Madras or Tamil Nad desire, and through the proper source of the legislature, indicate their desire a change of the name, I am sure this Parliament will do it without argument and without any delay. The whole thing is, so far as I know-and I am sure that my friend, Mr. Santhanam and other friends who come from Tamil Nad will be in a better position to speak-there is divided opinion there. There are people who are in favour of a change in the name while there are others who do not want the name to be changed. So it is not for Parliament to come in and say, 'do this or do not do this'. It is for the people of Tamil Nad to say what they desire. That is so far as the desire and the wishes of the people of Tamil Nad' are concerned.

Regarding reorganisation, I am sorry my learned friend has not given even the slightest consideration to the fact that even after reorganisation we have not changed the names according to the language and there is no intention of doing it unless the people desire it because we know that so far as the establishment of the prant according to the language was concerned, it was a long-standing commitment of the Congress and they have honoured that but at the same time it is the utmost desire of all the people that in this diversity we should introduce elements which go to make for the unity and solidarity of the country. We do not want to create further differences or intensify the differences whether they may be on the basis of prant, whether they may be on the basis of language or anything. As my learned friend said apart from language there are other considerations and those other considerations also should be fully kept in view. He very corrective pointed out about Andhra Pradesh. There was a move that it should be called Telugu Pradesh but the people on the whole thought that Andhra Pradesh was the proper name and we stick to it. Similarly it has been pointed out about Kerala. And as you and I know there is a very strong opinion in Mysore Assembly for that State to be called Karnataka Pradesh and there is an equally strong opinion in favour of Mysore. Is it for the Centre to say, 'no, you change it to this'? That would be a wrong policy and it would not be in the interest of the country either. So far as this is concerned, Madam, I submit it is not for us to say anything; it is for the people of the Tamil Nad. Certainly, the Parliament will see all those forces which go for integration are strengthened and foster a unity in this diversity with love and affection of all the people concerned.

Shri BHUPESH GUPTA: If I am prepared to say that I am prepared to defer the discussion on this and let the Bill be circulated for opinion

among the people of Tamil Nad, are you prepared to accept it?

SHRI AKBAR ALI KHAN: My friend very well knows that I would throw out his suggestion; it is obvious. It is the duty of the people of Tamil Nad and the Madras legislature. When my friend loses his ground here, hestarts talking anything so that he could get at least propaganda for his party. I won't go to the length of saying as Mr. Yajee suggested—that they get fees and a pay of Rs. 20,000 to sponsor this but it is true that Bhupesh Gupta will do if it serves the ends of his party. That is the main consideration. He has no axe to grind. He has no personal motive. I can gladly agree with it and appreciate that, but for the sake of the party he will do anything. Even sometimes voluntarily or involuntarily he go against the basic policies of country which go to make for integrity and solidarity of the country. Anyhow my point is this. So far as my friend is concerned, apart the fact that he has made a propaganda stand for his party, seeing Mr. Annadurai here he wants to win a place of love and affection with him. There is nothing more in this. I think Mr. Annadurai is very experienced and I am sure he understands Bhupesh Gupta very well and so I do not think that his overtures of love and affection will influence an experienced and able leader like my hon. friend Mr. Annadurai. So I think this measure should be thrown out. With these words I oppose this Bill.

SHRI T. S. PATTABIRAMAN: Madam Deputy Chairman, we are extremely grateful to Mr. Bhupesh Gupta for espousing the so-called desire of the people of Tamil Nad. It is sometimes the prayer of all that we should be saved from our friends. Mr. Bhupesh Gupta is one such friend. It is a great pity that Mr. Bhupesh Gupta could think that there are no representatives here of Tamil Nad to espous the cause of Tamil Nad and

[Shri T. S. Pattabiraman.]

that he should become the self-appointed spokesman of Tamil Nad. His Bill, as my friends have already pointed out, has only propaganda value and he brought in very cleverly the question of the release of Mr. Ramamurti. He could have made a straight demand for the release of Mr. Ramamurti and the Government would have given him a straight reply that he must change his opinion and behave better. That would have been the straight course. My friend wants that the Communist Party which is tottering in Tamil Nad, which is losing all its roots in Tamil Nad, should pick up with this propaganda which he has been making here for nearly 70 minutes. Madam, it is a well known principle that it is the people of the State who have to decide what name they should have for their States. The Madras Assembly has already decided of course it was not a decision—but there was a Resolution by Mr. Chinnadurai and later it was withdrawn. Afterwards neither the Madras Assembly, nor even the Communist Members, nor other parties have brought forward any Resolution to the effect Madras must be that the name of changed to Tamil Nad, They are perfectly satisfied with the present name. We know that if we give it a linguistic twist, it will be opening the Pandora's Box, once you begin to give recognition for a language as the basis for naming a State. Let not Mr. Bhupesh Gupta forget that among the population of three crores in Tamil Nad more than a third speak Telugu, Kanarese Urdu and other languages, and we in Tamil Nad have been living in perfect amity. There have no linguistic clashes, no linguistic differences, no linguistic quarrels, between us and we have been living in perfect amity. And I am sure that if this Bill of Mr. Bhupesh Gupta is accepted, it will create conflicts bitterness. Moreover he must also know that in the Services in Madras more than 40 to 50 per cent are people whose mother-tongue is not Tamil but Telugu and other languages, 20

to 30 per cent are Kerala people and their language is Malayalam. So if you want to call it Tamil Nad. I am afraid Mr. Bhupesh Gupta-he is a clever orator, a brilliant speaker person who could argue out a case even though there is no substance in it—could still not point out or bring forth any point which the House could accept for changing the name. There were no arguments at all. He was only speaking about the wishes the people. I am sure that we understand the wishes of the people there better than Mr. Bhupesh Gupta sitting in Bengal or in Delhi or making a whirlwind tour for three or four days. So far as the elections are concerned, they are an indication. He gave an indication about the elections. He counted some million votes and all those things. But he forgot that there are only two political parties in Tamil Nad which have as their aim in their own constitution that the name of the State should be changed to Tamil Nad One is the "We Tamil Party" of Mr. Adityan and the other is the "Tamil Arasu Kazhagam" led by Mr. Sivagnana Gramaniar. The "Tamil Arasu Kazhagam" by and large did not contest the elections. They supported all the Congress candidates during the last elections. Secondly, the "We Tamil Party", which has been led by Adityan, contested about 7 to 8 seats. They are a virulent type of Tamilians. They say that Tamil Nad must be only for people who speak Tamil and all Those people were routed in the elections. All of them were defeated. So if elections are any indication to Mr. Bhupesh Gupta, these two political parties, which had their basic demand the change of the name of Madras to Tamil Nad, were completely routed. As a good democrat he is, at present, he should accept the verdict and should not raise the issue again.

Then, let him go into the other matters. He wanted to say that the Dravida Munnetra Kazhagam and others got four million votes and all that. It is all accepted. We cannot hide that. But I can assure you and

Shri T. S. PATTABIRAMAN: I will come to that. Even in Delhi and in north India anybody who comes from the south of India is called a Madrasi. It is very good. So, Madras does not denote any linguistic, regional or parochial feeling. Anybody who comes from the South of India is called a Madrasi.

I can assure Mr. Bhupesh Gupta that none of these parties had this as a slogan for the elections. This demand did not find a place in the election man festo, i.e., the name of the State should be changed, of any of these parties. The Communist Party had an electoral alliance. He said we did not have unity. That is quite correct. Mr. Bhupesh Gupta, if he thinks quietly and calmly, will know that his two candidates Mr. Anandan Nambiar and Mr. Umanatha Rao, were returned to Parliament only with the support of those DMK in constituencies. not set up MLAs There they did against the DMK and the DMK did not set up candidates for Parliament and as a result of the electoral alliance Mr. Bhupesh Gupta got all these things.

SHRI BHUPESH GUPTA: That is the reason why you want it.

He used a very clever legal language that we did not have unity. But an electoral alliance is definitely injurious to unity and I am sure Mr. Bhupesh Gupta will not forget that.

SHRI T. S. PATTABIRAMAN: I do not want to be as narrow-minded as you are. Let the word 'Madrası' connote as many people as possible. He will find that Bengal may be historically true. There has been Bengal and there must be Kerala historically. But there has been no Tamil Nad historically. It is only the creation of politicians, of political parties of a recent date. There was nothing in existence as a unified Tamil Nad till about five hundred years ago. It was 'Pandya Nad' or 'Chera Nad' or 'Chola Nad'. There has never been historically Tamil Nad'. And why do you want to create a new one, when historically it is not justified? It is not justified politically. It is not justified democratically. Just to satisfy the whims and fancies of communists and to get a proper atmosphere for Mr. Ramamurti's release please do not make us a pawn in your game. We know you very much, Mr. Bhupesh Gupta, and we appreciate you are a good friend at times. Tamil Nad people are very fond of him. But do not hinder us. Do not try to throw us into disputes. Once you create a sort of Tamil Nad, the Telugu-speaking people, who number about 50 lakhs in Tamil Nad will say: Our mothertongue is Telugu. Why do you call it Tamil Nad? We have got plenty of border areas where Malayalis, Andhras and Kannadigas are there. They are living in amity. For example, Hosur area and Kollegal area are populated by Kannadigas and Telugus and they are living in peace because Madras is Madras. But once you try Nad, to create the name of Tamil

I do not want to take much time. Please leave it to us. If we want to have a change, let the Madras Assembly pass a resolution for that I am sure this Government will accept it and the Government itself will bring forward a resolution. It is better that it is left to the people of Madras and to their elected representatives.

Another point which Mr. Bhupesh Gupta should consider is: Is it historically right to call Madras Tamil Nad? I submit it is not. We are better understood in this world as Madras or Madrasis than Tamilians. The name of Madras can be located and recognised by people all over the world and it has got a place all over the world.

SHRI BHUPESH GUPTA: You have misunderstood it. In Bengal, if anyone came from the South, in the old days, he would be a Madrasi, whether he was from Telengana or from Malayalam.

[Shri T. S. Pattabiraman.] somebody else will say-I do not say that the Communist Party will demand it-the "We Tamil" Party will say that only Tamilians should reside in Tamil Nad and all others should get out. This will be opening Pandora's box. Sane as he is, very argumentative as he is, very reasonable as he is at times, I would appeal to Mr. Bhupesh Gupta not to create dissensions amongst us. Allow us to decide it. If we want to have name as Tamil Nad, I can assure him that the Congress as one of the biggest organisations-I will not say the only organisation though it is major political organisation in Madras -can take care of the interests of the people. I strongly repudiate the suggestion that Congressmen talk thing here and talk another thing there. I would urge Mr. Bhupesh Gupta not to make such insinuations. We Congressmen can stand on own legs. We can feel, act and speak what we have in our mind and we are at perfect liberty. As a matter of fact, I can assure him that no whip has been issued to us. We can now talk whatever we like. So, we in Tamil Nad, especially Congressmen of Tamil Nad can speak freely.

SHRI BHUPESH GUPTA: Even without a whip you are saying this. Heaven only knows what you would say if there had been a whip.

SHRI T. S. PATTABIRAMAN: It is because your Bill is very injurious to the people of Tamil Nad and this country. If it is allowed to become law, It will create dissensions and perhaps dissension is something in which communists can thrive. Perhaps it is with that motive that you have brought forward this Bill. If that is so, I can understand why you have brought forward this Bill. I submit that there is no justification for changing the name. We in Tamil Nad do not want this name to be changed from Madras to Tamil Nad because we are better known as Madras than as Tamil Nad people,

So, before closing my speech I would appeal to you not to press the Bill, but withdraw it in the interests of the people of Tamil Nad themselves.

SHRI K. SANTHANAM: Madam Deputy Chairman, I think the Bill is altogether irregular. I was not here when it was first moved. Otherwise, I would have argued that it is wholly unconstitutional, because any legislation dealing with the reorganisation of State, viz., either to increase the area of any State diminish the area of any State, alter the boundaries of any State or alter the name of any State should be done under article 3.

THE DEPUTY CHAIRMAN: It has been decided by the Chairman.

Shri K. SANTHANAM: I am not questioning the ruling of the Chairman. I am only saying that even assuming that constitutionally the Bill is all right under article 368, it takes away the valuable safeguard that is provided against hasty introduction of such Bills. It provides that the President should first give his permission and then it should be sent to the Legislature and the opinion of the people should be ascertained before any such legislation is brought in Parliament.

SHRI NIREN GHOSH (West Bengal): It is a change of name. I think his argument is wide of the mark.

SHRI K. SANTHANAM: My friend has not read the Constitution. I am sorry. It is stated in article 3 (e): alter the name of any State. The Bill affects the name of a State. Therefore, this article 3 has to be read.

THE DEPUTY CHAIRMAN: I do not think we can go into the ruling of the Chair. The Chairman has given his ruling, that the debate can go on.

SHRI BHUPESH GUPTA: Parliament may by law deal with such matters, not by changing the Constitution. Then, these things have to be done.

SHRI K. SANTHANAM: That is exactly the point. They have provided this article and they have provided that it should be done by law, not by a constitutional amendment.

SHRI BHUPESH GUPTA: No. Any way, I shall answer that

SHRI K. SANTHANAM: It will take a lot of time to elaborate this point. As my hon, friend said some time back, I was in the Constituent Assembly. We provided various ways of amending the Constitution. So far as the States' reorganisation is concerned, article 3 provided an easy method that is by law and not by a constitutional amendment. Therefore, by short-circuiting article 3, even assuming that the constitutional amendment is valid. I think he has done a great deal of harm because it is necessary that first the people of the State concerned should express their opinion before any such issue is discussed. 1 P.M. A mere discussion of matters relating to a State may do great deal orf. harm unless the opinion comes from the The second point State concerned. is, if Mr. Bhupesh Gupta had known the history, the Tamil Nad people had to wage a regular campaign for retaining the City of Madras entirely within the Tamil Nad area. There was a dispute between Andhra and Tamil Nad and on that very great leaders also began to quarrel with one another, and finally the Tamil Nad people secured their point. Today the city of Madras can be considered as one of the greatest cultural and industrial centres in the country. Therefore, the Tamil Nad people are quite content to have the name of their State called by Madras. It does not take away the greatness of the Tamil language Madras is also becoming the centre of Tamil language, Tamil literature and Tamil culture Therefore, there is no purpose in anybody trying to disturb the existing state, and as a friend has pointed out, if there is any such feeling, it must first come through the

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Legislature of Madras. If the Legislature of Madras wants to have the name changed I do not think the Parliament will come in the Therefore, I am sorry that Mr. Bhupesh Gupta should have brought the Bill knowing that it is a pure publicity stunt, because the motion for consideration itself is not at all likely to get the absolute majority of the House. There is not even five per cent chance of its securing a majority of the House. Why should he bring a Bill in such circumstances especially when he is dealing with other people? This is surely fishing in troubled waters, and I think it is not a proper thing to do.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2:30 P.M.

The House then adjourned for lunch at two minutes past one of the clock

The House reassembled after lunch at half past two of the clock, the VICE-CHAIRMAN, (SHRI M. P. BHARGAVA) in the Chair.

Shri Niren Ghosh: Sir, first of all, I want to raise a point of order. It is this. One hon. Member said that the Bill had been moved for publicity stunt purpose. I think this is unparliamentary, imputing motives, imputing that it was not moved out of genuine considerations. So, either the Member should withdraw it or it should be expunged from the proceedings.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There is no point of order involved because, as far as I can see, 'stunt' is not an unparliamentary word; 'publicity stunt' is not unparliamentary in my opinion.

Shri Bhupesh Gupta: Mr. Vice-Chairman, it was not my point to raise it because I might say that others also say 'stunt'. That is not the point. It is not the question. Whether the word is unparliamentary or not is not the

[Shri Bhupesh Gupta.]
only consideration. You see, he used
that word; it is 'publicity stunt.' Therefore, if I have been guided by any
other motive than normal motives
for . . .

SHRIMATI C. AMMANNA RAJA: I want to know what he is doing.

SHRI BHUPESH GUPTA: I am speaking.

SHRIMATI C. AMMANNA RAJA: On what?

SHRI BHUPESH GUPTA: On whatever you like,

SHRIMATI C. AMMANNA RAJA: I want to know whether you want a ruling or what.

SHRI BHUPESH GUPTA: At the moment, the lady is speaking.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Not three at a time, one at a time.

SHRI BHUPESH GUPTA: It is very interesting.

Shri P. N. SAPRU (Uttar Pradesh): I want your ruling on this question whether it is permissible for Members to talk to each other without any reference to you. I know that the procedure of the House is that the Chair must be addressed and here I have noticed that Members address each other and carry on conversation with each other.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): All interruptions should be through the Chair. If anybody wants to interrupt any other Member, he should get up and address the Chair and then interrupt.

SHRI BHUPESH GUPTA: How can we make an interruption? Are you conservative, Sr? How can I say? Interruption is interruption. You do not have all the time to look at the Chair, have somebody in mind, utter

a word through you, Sir, all this thing . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, there cannot be a running commentary. When another Member is speaking, you cannot go on interrupting and that is what I have noticed that when any other Member is speaking, some Members make it a point to go on interrupting.

Shri Bhupesh Gupta: Well, interruptions are allowed in parliamentary practice.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Interruptions are allowed.

SHRI BHUPESH GUPTA: How do we know? Then we have to go through the proceedings.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We need not go into this question.

SHRI BHUPESH GUPTA: If this is not easily allowed, then we have to go through the proceedings, calculate with a watch whether it is there every minute. But suppose it is not there every minute, suppose there are ten interruptions; divide 41 hours by ten.

An Hon. MEMBER: Any running interruptions,

SHRI BHUPESH GUPTA: Running means it must run all through.

An Hon. MEMBER: But they have also been saying.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): And then, Mr. Bhupesh Gupta probably forgets another convention that an interruption is only permissible if the other Member has yielded.

SHRI BHUPESH GUPTA: No.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes.

SHRI BHUPESH GUPTA: No.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Two Members cannot be on their legs at the same time.

SHRI BHUPESH GUPTA: That is right. Sitting interruption and some . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Sitting interrution is to be discouraged at all costs.

SHRI BHUPESH GUPTA: Interruption

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You come to your point.

SHRI BHUPESH GUPTA: You seem to be thinking of a particular way. It is too late in the day. What about 'stunt'?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): About 'stunt' I have already said.

SHRI BHUPESH GUPTA: Is it all right?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes,

SHRI BHUPESH GUPTA: Therefore, Mr. Santhanam can make a stunt here. It is all right.

SHRI NIREN GHOSH: Sir, I have listened carefully, in fact very carefully, to the speeches of the hon. Members coming from Tamil Nad. They made very fighting speeches. They fought but without sword, without any argument. That is the whole because you will notice that in all their speeches they said that the people of Tamil Nad used that nomenclature. All along they referred to Tamil Nad, the State of Tamil Nad, the people of Tamil Nad. That is what they said. In fact, their speeches make it certain that this is not for stunt, for publicity stunt, purposes. This Bill is reasonable, genuine, reflecting a genuine right of the people of Tamil Nad. In fact, their very speeches nail down this point. So, what this Bill seeks to do is to give de jure recognition to a de facto fact that is there. That is the first point that I want to make.

Then, the argument has been advanced that there are in the State of Tamil Nad-or the State of Madras as it is now called-certain sections of people speaking the Malayalee or the Telugu languages and that if the name of the State of Madras is changed to that of Tamil Nad, it will disrupt the position. I do not know from where from which armoury, they invented. or procured or secured this argument. In fact, in almost in every State of India, besides the people of that State who are speaking the language of that State and are resident of that State, all other sections, various linguistic groups, from all parts of India, reside in that State, whether it is West Bengal, Maharashtra or Madras, in any State whatsoever. But for that reason, it is not forbidden that Maharastra should not be called the State of Maharashtra because there are Malayalees residing there, because there are Tamil people living there or because there are Hindustani-speaking people living there. No such ment could be raised. Then, why do they raise this arguments? In fact, in almost all the States, certain people from other States do reside That is a historical fact. But that does not prevent the people of that State from having their own State Legislature, their own habits and ways of life. It is a commonly accepted democratic practice. So, I was sorry, rather I was astonished and pained, to hear this sort of argument advanced by them because even in the case of Members who advanced this argument in their speeches, their State language the Tamil language. So, if we expand this argument, what it amounts to is this because they have made Tamil as the official language of the State of Madras, the Malayalee-speaking people may raise an objection or the Telegu-speaking people may raise an

[Shri Niren Ghosh.] division: it may create objection; create disruption. Then mav State in India can have its own State language. What are now called as the regional languages, they are all enumerated in the Constitution as the national languages. So, this is simply a funy argument that has been put forward. And then why is there such an infatuation for the name 'Madras' given by the Britishers? It was said that the State of Malayalamspeaking people is called Kerala. But Kerala is a name which was current in our country for hundreds and hundreds of years-it was not imported, or somehow implanted-and that name was there. Similar is the case with Mysore, and any student of history knows that for hundreds of years there was such a thing called Mysore. It was not imported by the Britishers, or a strange name grafted by the Britishers on to some part of the country, or to certain city, or something like that. So I cannot follow why this sort of argument should be advanced at all.

Then, if you change the name of the State from 'Madras' to 'Tamilnad', the city of 'Madras' remains; that name is not changed. What the people all over India know, or all parts of the world know, that is, Calcutta, Bombay, Madras-names of three major cities-or Delhi, or something like that well, in their cases nobody suggests change of names, their names remain. and likewise the name of 'Madras' city will remain. So there can be no objection to Madras State being named "Tamilnad.' But then Mr. Santhanam advanced a peculiar argument He said, "We are happy with Madras. We do not want that name to go away." He also raised the objection saving that the people do not want it. But it is not a fact either way. If the State is 'Tamilnad,' the city yet remains unaffected, and it is 'Madras'. There has been no proposal to change the name of the city of Madras to anything else. For example, there is the State of Maharashtra. Its capital is Bombay, It is called Bombay even after the formation of the State of Maharashtra That name still remains. Though the name was perhaps given by the Britishers, that city and that name remain. So that is not a point at all.

SHRI N. M. LINGAM (Madras): Why not change the name of the city also?

SHRI NIREN GHOSH: Why?

SHRI N. M. LINGAM: Why not do it?

SHRI NIREN GHOSH: If the people want it, we will do it. But nobody wants it. What the people of a certain locality want, that you should respect. Somehow or other they are attached to a name for a long time, may be very ancient, may be that it is connected with their traditions or customs and they consider it to be their own, part and parcel of their social fabric, and that is why they stick to that name.

Shri SATYACHARAN (Uttar Pradesh): By way of clarification I would like to know from the hon. Member if there is some sort of proposal on behalf of the Madras Government, or from the people, to change the name from 'Madras' to 'Tamilnad' because, from what I see, this is a Bill which has been brought on the floor of this House by the hon. Member opposite, not on behalf of the Madras State, and this is a Bill which falls within the jurisdiction of the Madras State and not that of Parliament. This is my submission, Sir.

SHRI NIREN GHOSH: Sir, if on account of various party considerations, or otherwise, the ruling party chooses not to reflect or honour the urges of the people there, it is perfectly honourable and open to people from other parts of India, or other representatives from that State to try to honour the people's urges obtaining there. It is for you to explain, I think, Sir, it is for them to explain why the

ruling party there, as the other Member. Mr. Pattabiraman . . .

SHRI SATYACHARAN: It will be considered if it has at all come formally, Sir.

SHRI NIREN GHOSH: I could not follow

SHRI SATYACHARAN: I say, if there was any formal proposal on behalf of the Madras Government, which we have turned down, we could have been accused of being apathetic to the proposal—if it had come formally through the people and the State of Madras

Shri Niren GHOSH: No, no, what I said is this. If the Congress Party, which rules the State of Madras, if out of certain party considerations (Interruptions) or other factors obtaining there, if they prefer to by pass this question, not to honour the sentiments of the people there, it is for them to explain why their party has not brought forward such a resolution in the Madras State Assembly, passed it and forwarded it to Parliament. It is for them to explain, to us here, as also to the people of Tamil Nad. That is what I want to say.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Has anybody, besides the ruling party, brought a resolution in the Madras Assembly? Has any other party than the ruling party brought a Resolution or a Bill to this effect in the Madras Assembly?

SHRI C. N. ANNADURAI (Madras):
May I say

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You are speaking next.

Shri C. N. ANNADURAI: On a point of clarification on this point I may say that the Praja Socialist Party in Madras brought forward a non-official Resolution to this effect in 1959.

SHRI NTREN GHOSH: And so that is how matters stand. At least one party has done it, and now our party is bringing it here. We may as well bring it there. Perhaps we will do so in future.

Then the question was raised that since in the elections the Congress Party got the majority of the seats, so the people of Madras or the State of Madras do not want that the name be changed. I think it is rather a curious and strange argument to make, because everybody knows that in the General Elections various policies and factors are taken into consideration by the voters when they cast their votes. The opinion of the electorate of the State of Madras was not taken on the single question whether the name of the 'State of Madras' should be changed to 'Tamil Nad.' Since this question has been raised by almost all Members from the Treasury Benches I throw a challenge here and now, let a referendum be taken of the people of Tamil Nad on this single issue only, whether they want the name of the State of Madras to be changed to that of 'Tamil Nad', or not.

SHRIMATI C. AMMANNA RAJA: We do not believe in referendum.

SHRI NIREN GHOSH: You do not?

SHRIMATI C. AMMANNA RAJA: No.

SHRI NIREN GHOSH: You do not believe in democracy then. Why should you? You need not. (Interruptions).

So I throw a challenge, and since they say the people of the State of Madras do not want it, if they are bold enough, let them accept the challenge. Let the Government say so, that they will arrange for such a referendum; we will withdraw the Bill. Let it be referred to the people of Tamilnad, this single question. No other policy consideration should be involved or should be imported into this matter. Let there be one single question and let the people give their verdict. Are

[Shri Niren Ghosh.] you prepared? I think you are not. That is why you are embarrassed when we have brought forward this Bill, and that is why, in order to bypass all reasonable arguments, instead of giving any convincing, cogent or coherent arguments, you are making fighting speeches without arguments; fighting without a sword in hand, all the same you are fighting, moving your hands and legs; there are no weapons in your hands. Do not do this. Say that the election there would be fought on this single issue, and let us see the result.

SHRI SHEEL BHADRA YAJEE: We have seen the result; you were badly defeated.

SHRI NIREN GHOSH: Let it be seen on this single issue, not other issues, on this single issue only. But you dare not do that; I know that.

Then my hon. friend, Shri Sheel Bhadra Yajee, who generally takes, I should say, a more or less progressive attitude though speaking from the Congress Benches . . .

SHRI LOKANATH MISRA: He is a communist, he says.

Shri Niren Ghosh: . . . said that in the name of the unity of the country and all that this Bill should be thrown out. Well. I think it is a retrograde or backward-looking sentiment which prompted him to advance those arguments because, in Bihar, Magadhi or Bhojpuri or Maithill, whatever you call it, those are local dialects, and the written language of Bihar is Hindi. That is the prime fact.

SHRI SHEEL BHADRA YAJEE: Maithili language has got a separate script, and literature also, quite distinct from Hindi.

SHRI NIREN GHOSH: Yes, it is. I concede. But it is Hindi that is spoken by the majority of the people there and that is the official language, one

of the fourteen national languages. Now, Parliament is going to put its seal of approval to a single official language. So the question does arise. They say that in order to be fully democratic and consistent has sometimes to set up autonomous regions taking into consideration the wishes of a group of people speaking local dialects. But that is a separate question altogether. Since an overwhelming majority of the people of Bihar speak Hindi nobody wants the dismemberment of that State. is not the point at all. What I mean to say is that you have to recognise the linguistic States in India. have to honour them. They have been of the heterogeneous carved out British pattern but they are based on solid democratic consideration. You honour find have to and these linguistic natioplace for nal groups. They are not simply language groups. They are compact, contiguous territories speaking a particular language since hundreds of years. So that is their territory inhabited by them. Unless you honour their feelings you will split India. Unless you honour their sentiment and form democratic linguistic States and disregard what is reactionary, you will destroy the fabric of India, the unity of India. You will destroy the national unity if you adopt that attitude. So, I would request hon Mr. Yaiee not to advance such arguments. Whether he concedes my point or not is up to him. But I hope he will reflect upon the points advanced by me. That is my request.

Sir, it is unfortunate, as I said—I repeat—that our colleague, Mr. P. Ramamurti, is not here. He should have been here to argue this case.

SHRI LOKANATH MISRA: You are arguing much better than him.

SHRI NIREN GHOSH: How can I say that? I am afraid I cannot agree with my hon. friend in what he says. What I mean to say is this, Since the Government knew that such an impor-

Constitution tant Bill concerning the people Tamil Nad was on the agenda of Parliament, that it was going to come before Parliament, they should seen their way to releasing Comrade P. Ramamurti so that he could take part in this debate. It was unjustified uncalled for and undemocratic for the Government to arrest indiscriminately Communists under the Preventive Detention Act. And now that five months have passed, it is all the more unjustified and uncalled for to continue with that process. Since the Government knew that this Bill was on the agenda of Parliament, he should have been here on behalf of the people of Tamil Nad, not all the people of Tamil Nad, I concede. I concede that the ruling party has got the majority of seats; they secured a majority of votes there. But on this question what we say reflects the opinion of the overwhelming majority of the people of Tamil Nad. That is why I demand: Accept my challenge that a referendum should be taken on this point or election should be fought on this issue alone. I do not see any harm in this. In fact, if we concede that demand, we will be cementing the unity of India If we change the name of the State of Madras to that of Tamil Nad, we will be not only honouring the sentiments of a particular linguistic group but protecting the national interests.

With these remarks I support the Bill.

شرى عبدالغلى (ينجاب) : وائس چهرمين صاحب - اكر صرف نام کے مدلقے کا سوال ہوتا تر مجھے شاید کوئی زیادہ چلتا نه هوتی لیکی جو مقصد بیان کہا گیا ہے وہ جہاں تک مهن سنجه پایا هن یه هے که ایک زبان کے آدھار پر ایک تمدی کے آدهاریر ، حوان کا کامچر هے اس کو

دهیان مهر رکرته هوئه هم یه کرنا چاہتے ہیں - نو میں سوچ میں پر کیا که زبان اور کلیچر کا کہاں تک اس سے تعلق ہے کہ کسی استیت کا نام کیا رکھا جائے ۔ کیونکہ گجہ التيتين ايسي بھي ھيں جن سيں دو دو بولیاں بولی جاتی هیں اور ان کو باقاعدہ کافی وزن دیا گیا ہے اور وهار، ریجلل کبیتیان مقرر کر دی گئی هیں تو ایسی استهترں کا کیا نام رکها جائیکا ، اتر پردیمی اور مدهیه پرديش کا - تو پهر محجه يه در پيدا هوا که کههن ايك آنيا فتله أس طرح سے نم اللہ کھڑا ھو - التھایا جائے میں نہیں کہتا - میں بهوپیش گیتا جی یا کسی پر کسی طرح كا الزام نهيس لكانا - ليكن وائس چيرمين صاحب - آپ کو يته هے که جب میرے بهائی شهید رومولو نے آندھر کے بُے بھوک ھوتال کی تھی اور اس کے بعد همارے پرائم منستر صلحب نے آندھو کی مانگ کو قبول کر لیا تھا تو اس کا ایک نتیجہ یہ هوا كه جكه جكه الك الك استهت یا صوبہ بدانے کی مانک ہور یکہ گئی -تواس کے لئے باقائدہ ایک کمیشی بتهایا گیا جس کو استیتس کو ن آرگفائز کرلا تھا اور اس نے کچھ سفارشات کیں لیکن ان مفارشات پر ملک میں جه فتله اتها ولا أنريبل هاوس كے ساملے ھے - اگر هستری کو لیا جائے تو

[شري عبدالغني]

آپ جانتے هيں که تين چار هزار سال پہلے کی هستوی ایسی نہیں ہے که جس کے واتعات پر باقاعدہ طور پر مورخوں نے قابو پایا ھو لیکن جہاں تک پته چلا هے وہ يه هے كه اصل ميں اس ديه مهن رهان واله جو بهائي تهم ان کو دراور کہتے تھے جس میں گونڈ بھی ھیں ، بھیل بھی ھیں ارر دوسرے بھی ھیں اور آریوں جو ویست ایشیا سے آئے انہوں نے آکر ان پر قابو پایا اور وہ نیھے بھاگے - کوئی یہ کہے که جهان واجیم بستے همی اس کا ا نام راجيوتانه نها اور اب راجستهان هو گیا هے - جہاں مراتهے بستے تھے اس کا نام مہاراشتر ہو گیا ہے جہاں گجراتی بولی جاتی <u>هے</u> اس کا نام گجرات هو گیا هے ، تو یه بهی هونا چاهئے - میں سعجهتا هوں که پچھلے دنوں جب نیشنل انٹیکریشن یا نوشلل انتیکریشن کا قصه چلا تو ولا اس لئے چلا تھا کہ یہاں لوگوں کو دیھی سے زیادہ اپنے ایلے پرانت سے پیار هو گیا تھا اور دیش کی بولیوں سے زیادہ اپنی اپنی بولیوں سے قیار ہو گیا تھا اور یہ خطرہ ھوکیا تھا کہ جیسے دیش پہلے زمانوں میں چھوٹی چھوٹی ریاستوں میں کٹتا رہاہ بٹتا رہاء اسی طرح سے پھر ڈھنی طور پر کہیں ملک کے تکوے نہ هو جائیں - تو اس لئے یہاں کے تمام سیاسی سوجھ ہوجھ رکھتے

والے بزرگوں نے آفیشیل پارٹی کا ساتھ دیتے ہوئے اس طرف توجه دی که ملک کی ایکتا کو قائم کہا جائے۔ کچه سال پہلے ، کئی برس هوئے ، چه سات یا آته بوس هوئے جب میں نے ایک سجھاو دیا تھا اور اس میں یہ کہا تھا کہ آئے دن کی جو صوبة پرستي هے ۽ جو زبان پرستي هے اور جو فلاته پرستی هے وہ ذات پرستی میں بھی بدل رھی ھے -

3 P.M.

کہیں جات بھائی ہے تو وہ اپلی بات چاهتا هے که میری سلی جائے -جہاں اھیر بھائی ھے تو وہ اپنی بات کی چرچا کرتا ہے - اسی طرح سے اور داس برادریاں هیں - الیکشوں کے دنوں میں چونکه کانگریس نے ایک هست کی تھی که هر بالغ کو رائے دینے کا حق دیا تھا تو وہ باوجود اس کے که سیکولرزم کی حامی هے پت ان کے بهیتر گهسنا چاهتی هے - یه بات الگ ھے کہ کہھی کبھی یہ خود بھی بہک جاتی هے - الیکشنوں میں اپنے سیکولرزم کو تھکرا دیتی ہے اور تب مسلمان مسلمان بن جانا هے ، هلاء هندو بن جاتا هے - خير يه اہلی بات ہے مجھے اس میں کوئی زیادہ دلچسپی نہیں ہے کہ یہ کہا كرتبي هي اپلے سيكولرزم كو ۽ ليكن میں نے اس وقت یہ سجھاو دیا تھا که عندوستان کی ایکتا کو قائم رکھنے

اس کی وجه سے اس عظیم الشان دیھر کے جسکو بھارت کہتے ھیں دو تکوے ہوئے، اس کی جو بے پالا طاقت بن سکتی تھی آزاد ھونے کے بعد اس کو کافی صدمت هوا - کها وهي بهويه**ه گيتا** جي جو ساري دنیا کی برادری کو بالکل انترنیشلل کرنے جا رہے هیں، ساری دنها کو ایک کرنا جامتے میں آج رہ اپنی بات اتھا کو یہ کہتے میں کہ تیموکریسی 🕏 تقاضم یہ هے که وهاں کے رهایے والے جاهتے هوں که اس کا نام تاملناة هو جائے جهسا ایک آنریبل ممبر نے کہا ہے وہاں کی استیت گورنمات جو في جو لهجسلهجر في أيلًا نام بدل کر لکھ بھیجے یہاں سینٹر میں که بهائی هم اینا نام اس اس طرح بدللا چاهتے ههر، همهن يه نام سرت تُههن کرتا ہے - لیکن اس کی فکر بهوپیش گپتا جی کو هوئی - مجھ خوشی هے لیکن یه آدنیا جانتی هے که جاهے تامل ناق نام رکھیں یا مدراس نام رکھیں وھاں کمیونسٹ پارٹی کو أس سے كنچه زيادة جكه مالي والي نہیں ہے - وہ لوگ بوے بدھیمان ھیں كافي پوهے لكھے هيں كافي هوشيار هين - کن خير ان کي په تجويز هارس کے سامنے آئی - میں سمجھتا هون که اس کو انهیق خود واپس لینا

چاهیئے یہ اس لئے کہتا میں کہ یہ

ہوے وشال ہودے کے مالک ھیں۔

سارے سلسار کو ایک نکالا سے دیکھلا

کے لئے، هندوستان کی آزادی کو مضبوط بلانے کے لئے آپ یو - بی کے برابر كچه زون بنا دين تاكم نه ذات برادري کا جهکوا رهے ، نه صوبه پرسته کا- ایدمنستریش کا بهت بوا بوجه آپ حهوتی چهوتی استیتیں بنا کر قاليّه هير - اس كا نتيجة يه هوتا هے کہ تیکسیو لٹانے ہوتے عیب کیونکہ آخر ایدمنستریشن کو چلانا هے -

بهوپیش گپتا جی نے کنستی تیوشن میں املاتمیلت کی تجویز رکھی هے اس سے مجھے در لکتا ہے ، که ایک نها فتله الله کا کیونکه سرکزی یو - پی میں برج بھاشا کا زور ہے تو ولا اکر آایسی صورت جائے کی تو کیا نام رکههاگی و سمجه مهل نههل آتا - ابهی تو مدراس استه س سے کچه بهائیوں نے ، دراور بهائهوں نے مانگ کی ، نعرے لکائے - کیا وہ ملک کو برہاد کرنا چاہتے ہیں، ملک کی ایکتا کو بھنگ کرنا چاھتے ھیں کلمچر کے نام پر ? اب یہ کلھر اور زبان والا قائدة اعظم جنام صاحب كا نعرة تها - - همارا اينا كلجر هے ا همارا ایدا تمدن هے ، همان ایدی قوم ھے۔ یعنی میرے باپ دادا ھندو تھے ، میرے مسلمان ہوئے ہے میری ذات کیسے بدل کئی کوت تو وهی برهمنون والى رهيكى ، كوئى بدل ا نہیں گئی ۔ لیکن جلاح صاحب کو ا خیال آیا تو نیشن تهیوری کا اس کا ا نتيجه يه هوا كه ان كا جو كجه تها [(شرى عبدالغني)]

و مهر - ایکتا دیکها چاهتی ههر و ارنجائی نیدائی کو ختم کرنا جاهتے هیں - ذات برادری کو ختم کرنا چاهتے میں -جب ان کا دماغ اتنا وشال ھے تو پھر وہ یہاں اس کو کھوں الثير ? اكر كوئي بهائي يم كهم كم ولا اہلی شہرسا جامتے میں تو میں ایسا نهیں کہتا بلکہ ان کو ایک کریڈے ديتا هون - كميونست بهائي بالكل جلونی مسلمان، جلونی هده ، جلونی سکه کی طرح بالکل ایک بات میں لکھر کے فلیر ھیں کہ اپنی يارتي كا انترست بنا ره - اس ليَّ يه اُبِعْی پارٹی کی قدر کے لئے یہ چاہتے ھیں یہ میں مائتا ھوں - میں نے ان کے بارے میں ایک ہوا اندازہ کیا۔ پانچ مہیلوں میں میں نے دیکھا که میرے دل میں ان کے لئے ہوی كلجائش هي ليكن كلجائش ركهتم هوئي میں کہنا چاہتا ہوں کہ اپنی اپنی پارتیوں کو طاقت ور بنانے کے لئے هر ایک کو حق حاصل مے که ڈیموکریسی میں وہ جو چاہے کہے - لیکن جب یہ سوال اتهاتے هیں تو پهر کل کوئی کھے کیوں نہیں اس کا نام سارے بھارے کا نام ولا رکههن - ایسا را نههی کهیلی کیوں کہ ملک کا مفاد اس میں ہے -میں سبجہتا ہوں که جس رقت ایک

بوى مصيبت بهي أثي ليكن بوي امداد بهی آئی جب یه چانا کا بے مودی حملت ہوا تر اس سے ملک کی ایکتا پهرز نده ه گئی - ملک کی ایکتا کا جہاں تک سرال ہے اس میں اگر خالی مدراس کا قصه هے تر الگ بات ھے لیکن اس سے در ھے که جگه جگه یہ چیو شررع هو جائے کی که کیرل کا نام کھول کیوں رکھا جائے مهسور کا نام مهسرو کیرں رکھا جائے - مدھیہ پردیش کا نام مدهیه پردیش کهرن رکها جائے - یر -پی - کا نام اتر پردیش کیرں رکھا جائے بهار کا زام بهار کهرس رکها جائے - تر میں سمجه الاموں که اتنے بوے وشال ھردے کے مالک جو ھیں ان کو اسے روكلا چاهيئي - كهونكه هو سكتا هي کہ وہ کوشھ کریں اور اس سے ملک كم ايكتا اور كمزور هو جائيه - يهان کمیونسٹ بھائیوں کا جو وچار ھے که ان کا راج هو جائے تو میں سمعتا هون اس ديش مين ۽ جو تهورا يهي خدا كو مانق والا كهنّ ، بهكوان كو ماليے والا كهائے ہے اس ميں ہوا مشکل هے ان کا راج هو جائے - ليکن هو جائے ایسی یہ کوهش کویں تو ولا تو تهیک هے لیکن اُن کو یه نهیں کوشعی کرنی چاھیئے که زبان کے آدهار پر ان کو ابهارین که تمهاری زبان اس قابل هے اس لئے اس کا نام تامل ناة مرنا چاهيئے - ا بي سمجه"ا هون اس سے خطرہ پیدا هو جائیا -

بھائی ھیں جو مدرا*س اسٹی*ٹ کو تامل ناة كرنا چاههتم ههن - جلهين سوجهي هے که ولا اس بارے مهور کنستی تیوش میں امیندمینے کرنے كا بل ياولهمات مهن النّهي - تو بهويهش گيدا جو جو کميونست پارتي کے لیدو ھیں ایسا بل الئے - اس سے ان کی یارتم کو یقبداً کریدت ملا -میں جانتا ہوں کہ مدراس والے بہت سمجه دار هیں ، وهال کے جو چیف منسٹر ھیں ۽ جو انگریس کے ھیں ان کی میں ہوی عرب کرتا ہوں۔ انہوں نے اپ ی استیت کی ہوی خدمات کی هیر اور ولا خاص سیدهے سادھے ایک بزرگ ھیں جلبوں نے بتی شان پیدا کے ہے ۔ اگر 8 ضروری سنجهيدگے که دامل نات اس کا زام هونا چاهیئے تو وہ ضوور پیش کرینگے ليكن ، خير ، يه ضروري نهين هے -شری بھوپیش گپتا جی لا بھ حق ہے کھونکہ وہ ھاوس کے ایک آنوپیل ممبو هیں، ایک بوی پارٹی کے لیڈر هیں أور جو چاهے وہ رکھہ سکتے میں لیکن میری درخواست هے که ایک یارتی کے لیدر کو اپنے ایمان سے جو کہ بہت اوندها هے اپلے پرستار کو واپس لينا چاهيئے - اگر وہ واپس نهيں لهتے

چوده زبانیں هم نے تسلیم کی هیں أور ابهى سندهى بهائي كهته ههن هماری بھی زبان مانی جائے ۔ خیو اس پر پهر بحث هوگي - يه تو بالكل دوسرا مسلام هے شاید اس پر کہتے کا موقعه ملے تو میں بات کرونا - آب مين صرف يه عرض كرنا جاهتا هين که بچی بهول هوئی جس قهلگ سے آندهر پرديش کو قبول کها گها تها -میں نہیں کہتا کہ آندھر پردیھر نہیں بلتا - بنانے کے بوے ڈھنگ هوتے ههن ليكن اس كي شايد اس خيال سے ميں تائيد كرتا اگر ولا انتظامي نقطه نكاه سم وهال استعمال ساہ و یہ ارت ایک ہے و بہارت میں ایک قوم ہے ، بھارت کے انگ : الگ علالوں کی بولیاں جدا جدا ضرور هیں لیکن سب کی بولی هندوستانی ھے ، عام طور سے ہددوستانی ہولنی جاتی ہے ، تو ایسی صورت میں اگو انتظام کی ناہ سے بھوپیش گیتا ہے تجويز لأنهن كه فلان علاله كا انتظام نهين هو سكتا اس لئے اس كور الك کیا جائے تو مہری سبجہ میں بات آ سکتی ہے لیکن خالی نام بدللے سے ان کی ولا شهرت نهین هوتی - شهرت یہ ضرور ہوتی ہے کہ ایک کمہوٹس ہے [شری مبدالغلی] تو اس کو گرا دیدا چاهیئے۔ تاته نیّے نیّے متلے نه هوں -

†िश्री ग्रब्दल गनी (पंजाब) वाइस चेयरमैन साहब । ग्रगर सिर्फ नाम के बदलने का सवाल होता तो मुझे शायद कोई ज्यादा चिन्ता न होता; लेकिन जो मकसद बयान किया गया है वह जहा तक मैं समझ पाया हूं यह है कि एक जबान के आधार पर, तमद्दन के आधार पर, जो उन का कल्चर है तब्रहन के ग्राधार पर, जो उन का कल्चर है उस को ध्यान में रखते हुए हम यह करना चाहते हैं। तो मैं सोच में पड़ गया कि जबान ग्रौर कल्चर का कहा तक इस से ताल्लुक है कि किस। स्टेट का नाम क्या रखा जाये। क्योंकि कुछ स्टेट्स ऐसा भा है जिनमें दो दो बोलिया बोलो जातो हैं श्रीर उन को बाकायदा काफी वजन दिया गया है और वहां रिजनल कमेंटिया मुकरैर कर दी गई हैं तो ऐसा स्टेटों का क्या नाम रखः जाटेगा । उत्तर प्रदेश का और मध्य प्रदेश का। तो फिर मुझे यह डर पैदा हमा कि **क**हीं एक नया फितना इस तरह से न उट खड़ा हो, उठाया जाये मैं नहीं कहता । मैं भूपेश गृप्ता जा या किस। पर किस। तरह का इल्जाम नहीं लगाता । लेकिन वाइस चेयरमैन साहब, भ्राप को यह पता है कि जब भाई शहाद राम्लु ने म्रान्ध्र के लिए भूख हड़ताल का था भीर उस के बाद हमारे प्राडम मिनिस्टर साहब ने ग्रान्ध्र का मांग को कबूल कर लिया था तो उस का एक नताजा यह हुआ कि जगह जगह ग्रलग ग्रलग स्टेट या सूबा बनाने का मांग जोर पकड गई। तो उस के लिये बाकायदा एक कम शन बैठाया गया। जिस को स्टेटस को रिम्रार्गेनाइज करना था श्रौर उसने कुछ सिफारिशात की लेकिन उन सिफारिशात पर मुल्क में जो फितना उठा वह ग्रानरेबल हाउस के सामने है। ग्रगर हिस्ट्री को लिया जाय तो भ्राप जानते हैं कि तान चार हजार साल पहले का हिस्ट्रा ऐसा नहीं है

कि जिस के व्यक्तिगत वाकियात पर बाकायदा तौर पर मौरिखो ने काब पाया हो लेकिन वह यह है कि ग्रसल में पता चला है इस देश में रहने वाले जो भाई थे, उन को, द्राविड़ कहते थे जिन में गोंड भा है, भाल भी है श्रार्यन भी है ग्रौर दूसरे ग्रौर वेस्ट एशिया से भ्राये उन्हों ने भ्राकर उन पर काब् पाया ग्रौर वह नाचे भागे। कोई यह कहे कि जहां राजपूत बसते है उस का नाम राजपुताना था ग्रौर ग्रब राजस्थान हो गया है। जहा मराठे बसते थे उस का **नाम** महाराष्ट्र हो गया है, जहां गुजराती बोल: जात: है उस का नाम गुजरात हो गया है, तो यह भा होना चाहिये। मै समझता हं कि पिछले दिनों जब नेशनल इण्टाग्रेशन या नोशनल इंटाग्रेशन का किस्सा चला ती वह इसलिये चला था कि यहां लोगों को देश से ज्यादा श्रपने श्रपने श्रान्त से यार हो गया था भीर देश की बोलियों से ज्यादा भ्रपनी भ्रपनी बोलियों से प्यार हो गया था ग्रीर यह खतरा हो गया था कि जैसे देश पहले जमाने में छोटा छोटा रियासतों म कटता रहा, बटता रहा, उसा तरह से फिर जहनी तौर पर कहीं मुल्क के टुकड़े न हो जायें तो इसलिये यहां के तमाम सियास। सूझ बुझ रखने वाले ब्जुर्गों ने आफिशियल पार्टी का साथ देते हुए इस तरफ तवज्जो दी कि मुल्क की एकता को कायम किया जाये । कुछ साल पहले, कई बरस हुए, छः, सात या ग्राठ बरस जब मैं ने एक सुझाव दिया था और उस मे यह कहा था कि यह आये दिन की जो सूबा परस्ती है जो जबान परस्ती है और जो इलाकापरस्ती है वह जात परस्ती में भी बदल रही है।

3 PM.

कही जाट भाई है तो वह अपने बात बाहता है कि मेरो सुनी जाये। जहां अहीर माई है तो वह अपनी बात को चर्चा करता है। इसी तरह से और जात बिरादिरयां है। इलैक्शन के दिनों मे चूकि कांग्रेस ने एक हिम्मत की थी कि हर बालिंग को राय देने का हक

^{†[]} Hindi translation.

दिया गया था तो वह बावजूद इसके कि सेक्युलरिज्म की हामी है यह उनके भीतर घसना चाहतो है। यह बात म्रलग है कि कभी कभी यह खद भी बहक जाती है। इलैक्शनों में ग्रपने सेक्यलरिज्म को ठ्करा देती है और तब मुसलमान मुसलमान बन जाता है, हिन्दू हिन्दू बन जाता है। खैर यह अपनी बात है, मुझे इसमें कोई ज्यादी दिलचस्पी नहीं है कि यह क्या करती है भपने सेक्यलरिज्म को, लेकिन मैंने उस वक्त यह सुझाव दिया था कि हिन्दुस्ताम की एकता को कायम रखने के लिये, हिन्दुस्ताम की आजादी को भजबूत बनाने के लिए, भाप य० पी० के बरावर कुछ जोन बना दें ताकि न जात बिरादरी का झगड़ा रहे, न सुबापरस्ती का । एडिमिनिस्ट्रेशन का बहत बडा बोझ भ्राप छोटी छोटी स्टेंटें बना कर डालते हैं। उसका नतीजा यह होता है कि टैक्सिज लगाने पड़ते हैं क्योंकि श्राखिर एडिमिनिस्ट्रेशन को चलाना है।

भूपेश गुप्ता जी ने कांस्टीट्यूशन मैं श्रमेंडमेन्ट की तजवीज रखी है उससे मुझे हर लगता है कि एक नया फ़ितना उठेगा क्योंकि मरकजी यु० पी० में बज भाषा का जोर है तो वहां अगर ऐसी सुरत आ जायेगो तो क्या नाम रखेंगे, समझ में नहीं भाता। भभी तो मद्रास स्टेट से कुछ भाईयों ने, द्राविड भाईयों ने, माँग की, नारे लगाये। को बरबाद कर**ना** क्या वे मल्क चाहते हैं, मुल्क की एकता को भंग करना चाहते हैं कल्चर के नाम पर ? ग्रव यह कल्चर ग्रीर जवान वाला कायदेग्राजम जिन्ना साहब का नारा था। हमारा अपना कल्चर है, हमारा अपना तमद्दुन है, हमारी अपनी कौम है, यानी मेरे बाप दादा हिन्द थे, मेरे मुसलमान होने से मेरी जात कैसे बदल गई, गोत तो वही ब्राह्मणों वाली रहेगी, कोई बदल नहीं गई। लेकिन जिल्ला साहब को ख्याल भ्राया टू नेशन थ्योरी का, उसका नतीजा यह हुआ कि उनका जो क्लेम था

उसकी वजह से इस म्रजीम्लशान देश के, जिसको भारत कहते हैं दो ट्कड़े हए। उसकी जो बेपनाह ताकत बन सकती थी. श्राजाद होने के बाद उसको काफी सदमा हुआ। क्या वहीं भूपेश ग्प्ता जी जो सारी दुनिया की बिरादरी को बिल्कूल इंटरनेशनल करने जा रहे हैं, सारी दुनिया को एक करना चाहते हैं, आज वह अपनी बात उठाकर, यह कहते है कि डेमोकेसी का तकाजा यह है कि वहां के रहने वाले चाहते हैं कि इसका नाम तामिलनाड हो जाये जैसा एक भ्रानरेबल मेम्बर ने कहा कि वहां की स्टेट गवर्नमेंट जो है, जो लेजि-स्लेचर है, अपना नाम बदल कर लिख भेजे यहां सेन्टर में कि भाई हम अपना नाम इस इस तरह बदलना चाहते हैं, हमें यह नाम सूट नहीं करता है, लेकिन इसकी फिक भूपेश गुप्ता जी को हुई । मुझे खुशी है लेकिन यह दुनियां जानती है कि चाहे तामिलनाड नाम रखें या मद्रास नाम रखें. वहां कम्युनिस्ट पार्टी को इससे कुछ ज्यादा जगह मिलने वाली नहीं है। वह लोग बड़े बुद्धिमान हैं, काफी पढ़े लिखे हैं, काफ़ी होशियार हैं। लेकिन, खैर, उनकी यह तजवीज हाउस के सामने म्राई, मैं समझता हं कि इसको उन्हें खुद वापिस लेना चाहिये। यह इसलिये कहते हैं कि यह बड़े विशाल हृदय के मालिक हैं। सारे संसार को एक निगाह मे देखना चाहते हैं, एकता देखना चाहते हैं। ऊंचाई नीचाई को खत्म करना चाहते हैं, जात बिरादरी को खत्म करना चाहते हैं। जब उनका दिमाग इतना विशाल है तो फिर यहां इसको क्यों लाये । ग्रगर कोई भाई यह कहे कि वह भ्रपनी शोहरत चाहते हैं तो मैं ऐसा नहीं कहता बल्कि उनको एक केडिट देता हूं। कम्यूनिस्ट भाई बिल्कुल जुनूनी मुसलमान, जुनूनी हिन्दु, जुनूनी सिख की तरह बिल्कुल एक बात में लकीर के फकीर हैं कि अपनी पार्टी का इंटरेस्ट बना रहे । इसलिये यह अपनी पार्टी की

[श्री भ्रब्दुल ग़नी] कदर के लिये यह चाहते हैं, यह मैं मानता हं। मैंने उनके बारे में एक बड़ा अन्दाजा किया, पांच महीनों में मैंने बेखा कि मेरे दिल में उनके लिये बड़ी गुंजाइश हैं लेकिन गंजाइश रखते हुये मै कहना चाहता हं कि भ्रपनी भ्रपनी पार्टी को ताकतवर बनाने के लिये हर एक को हक हासिल है कि डेमोऋसी में वह जो चाहें कहे। लेकिन जब यह सवाल उटाते हैं तो फिर कल कोई कहे क्यों नहीं इसका नाम, सारे भारत वा नाम, वह रखें। वह ऐसा नहीं कहेंगे क्योंकि मुल्क का मुफाद इसी में है। मै समझता हूं कि जिस वक्त एक बड़ी मुसीबत भी आई लेकिन बडी इमदाद भी माई जब यह चायना का बेहदा हमला हुम्रा तो उससे मलक की एकता फिर जिन्दा हो गई। मुल्क की एकता का जहां तक सवाल है उसमें भ्रगर खाली मद्रास का किस्सा है तो भ्रलग बात है लेकिन उससे डर है कि जगह जगह यह चीज शरू हो जायेगी कि केरल का नाम केरल क्यों रखा जाये, मैसूर का नाम मैसूर क्यों रखा जाये, मध्य प्रदेश का नाम मध्य प्रदेश क्यों रखा जाये। य० पी० का नाम उत्तर प्रदेश क्यों रखा जाये। बिहार का नाम बिहार क्यों रखाजाये। तो मै समझता हं कि इतने बड़े विशाल हृदय के मालिक जो हैं उनको इसे रोकना चाहिये। क्योंकि हो सकता है कि वह कोशिश करें स्रौर इससे मुल्क की एकता ग्रीर कमजोर हो जाये। यहां कम्युनिस्ट भाईयों का जो विचार है कि उनका राज हो जाये तो मैं समझता हं कि इस देश में जो थोड़ा भी खुदा को मानने वाला कहिये, भगवान को मानने वाला कहिये, है, उसमें बड़ा मुश्किल है उनका राज हो जाये। लेकिन हो जाये ऐसी कोशिश करें तो वह तो ठीक है लेकिन उनको यह मही कोशिश करनी चाहिये कि ज्ञबान के ग्राधार पर उनको उभारें कि

तुम्हारी जबान इस काबिल है इसलिये इसका नाम तामिलनाड होना चाहिये। में समझता हं कि इससे खतरा पैदा हो जायेगा । १४ जबानें हमने तसलीम की हैं ग्रीर ग्रभी सिन्धी भाई कहते हैं हमारी भी जबान मानी जाये। खैर इस पर फिर बहस होगी। यह तो बिल्कुल दूसरा मसला है, शायद इस पर कहने का मौका मिले ता में बात कहंगा। भ्राज में सिर्फ यह अर्ज करना चाहता हं कि वड़ी भूल हुई जिस ढंग से म्रान्ध्र प्रदेश को कुबल किया गया था। मैं नहीं कहता कि म्रान्ध्र प्रदेश नहीं बनता, बनाने के ढंग होते हैं लेकिन. उसकी शायद इस ख्याल से में ताईद करता ग्रगर वह इन्तजामी नुकतायेनिगाह से वहां इस्तेमाल किया जाता। भारत एक है भारत में एक कौम है। भारत के म्रलग म्रलग इलाकों की बोलियां जुदा जुदा जरूर हैं लेकिन सब की बोली हिन्द्स्तानी है, श्रामतीर से हिन्द्स्तानी बोली जाती है। तो ऐसी सूरत में ग्रगर इन्तजाम की निगाह से भूपेश गप्ताजी तजवीज लायें कि फलां इलाके का क्योंकि इन्तजाम नहीं हो सकता. इसिलये इस को ग्रलग किया जाये तो मेरी समझ में बात ग्रा सकती है लेकिन खाली नाम बदलने से उन की वह शोहरत नहीं होती, । शोहरत यह जरूर होती है कि एक कम्युनिस्ट भाई है जो मद्रास स्टेट को तामिलनाड करना चाहते हैं। जिन्हें सूझी है कि वह इस बारे में कांस्टी-टयशन में भ्रमेंडमेंट करने का पालियामेंट में लायें। तो भूपेश गप्ताजी जो कम्युनिस्ट पार्टी के लीडर हैं ऐसा बिल लाये । इस से उन की पार्टी की यकीनन फ्रैडिट मिला । मैं जानता हूं कि मद्रास वाले बहुत समझदार हैं, वहां के जो चीफ मिनिस्टर हैं जो कांग्रेस के हैं उन की मैं बड़ी इज्जत करता हं। उन्होंने श्रपनी स्टेट की बड़ी खिदमात की हैं। भीर वह खासे सीधे सादे एक बज्गं हैं जिन्होंने एक बड़ी शान पैदा की है। अगर वह जरूरी समझेंगे कि तामिलनाड इस का नाम होना चाहिये तो वह जरूर पेश करेंगे

लेकिन खैर यह जरूरी नहीं है। श्री भूपेश गुप्ताजी का यह हफ है क्योंकि वह हाउस के एक ग्रानरेबल मैम्बर हैं। एक बड़ी पार्टी के लीडर हैं श्रीर जो चाहें वह रख सकते हैं। लेकिन मेरी दरखास्त है कि एक पार्टी के लीडर को ग्रयने ईमान से जोकि बहुत ऊंचा है अपने प्रस्ताव को वापिस लेना चाहिये। ग्रामर वह वापिस नहीं लेते तो इस को गिरा देना चाहिये ताकि नये फितने न हों।

SHRI C. N. ANNADURAI: Mr. Vice-Chairman, very rarely I am in full agreement with my hon, friend, Mr. Bhupesh Gupta, but today I rize to support him whole-heartedly, fully and sincerely. The only weakness of the Bill is the nature of the Bill being a non-official one. I would have very much liked an official B.il to have been brought forward for this very necessary and very simple thing that would have satisfied millions of Tamilians of Tamil Nad. Very many arguments that were advanced against the Bill brought forward are perhaps more due to the colour of the mover rather than the arguments advanced for its support. One hon, Member was saying that he was not moving a Bill which the Madras State has asked him to move. I regret very much sometimes it becomes necessary to explain some rudimentary principles. The Madras Government will never ask a non-official Bill to be brought forward on its behalf. If the State Government wants the Bill to be brought forward, there are the State representatives in this assembly and they would have brought it forward and, therefore, to say that the Bill cannot be supported just because the Madras Government has not asked Mr. Gupta to bring this Bill shows that their only argument to fight against the Bill is that their party or their State Government has not instructed them to act in this way. I can very well understand the political tremor in their hearts, but that is no argument against the Bill. The arguments advanced by the sponsor of the Bill for renaming Madras as Tamil Nad have not been answered by any one of the speakers who spoke against it.

SHRI SHEEL BHADRA YAJEE: I have answered it

SHRI C. N. ANNADURAI: I cannot understand-I very rarely understand-your language and, therefore, I do not know whether there is logic or not but I would say that some of the arguments advanced were not proper. One hon. Member was saying that there are Telugu-knowing people in Tamil Nad Malayalam and Canaresespeaking people and. therefore, to name Madras as Tamil Nad will create a sort of tremor in their hearts. May I inform this House through you, Sir. that all these arguments were advanced and shattered in my part of the country? All these arguments did not stand the onslaught of reason and logic. For the sake of informing this House, I may inform you, Sir, that on the 24th February, 1961, the Leader of the House in the State Assembly stood up to say that he was accepting part of the non-official resolution brought forward not by the DMK or any other political party which is considered to be inimical to the Congress, but by a PSP Member That PSP Member brought forward a non-official resolution for renaming Madras as Tamil Nad and it was discussed for many days and finally the then Finance Minister and Leader of the House, Mr. C. Subramaniam, stood up to say that he was accepting a part, or the spirit, of the resolution and added that of the all publications thereafter Madras Government would come the name of Tamil Nad Government. It is in such a way that all the publications in Tamil in the Tamil Nad Government are being printed and published. As a matter of fact, after making that historic declaration on the floor of the Madras Assembly on the 24th February, the very next day the Finance Minister had to present and in presenting the his Budget opening words of the Budget, the Finance Minister were, "In consonance with the declaration made yesterday, I am now presenting to you the Budget of Tamil Nad". Therefore, all the [Shri C. N. Annadurai].

arguments that the Telugu-speaking people, the Malayalam-speaking people, the Canarese-speaking people, all of them, will be up against this change in name, fall to the ground, because part of this has been accepted by the Government. The part relating to the amendment of the Constitution, the word "Madras" to be deleted and the word "Tamilnad" to be inserted, was not accepted. Therefore the sentimental arguments advanced cannot be accommodated even by the Government much less by the Madras Congress leaders. Sir, I am really surprised to see how much illinformed my hon. friends are, those who advanced arguments against the Bill. One hon. Member stated here that Kollegal is in Tamil Nad That hon. Member, unfortunately is not present in the House at present. I may tell him, and his friends may tell him, that Kollegal today is part of Myscre. It has been taken away from the composite State of Madras and, after the formation of linguistic States, has gone to Mysore. If my hon, friend is so ill informed about Kollegal, I am not surprised at his arguments that nowhere in Tamil literature the word A politician who Tamilnad occurs. cannot understand that Kollegal today does not form part of Tamil Nad cannot be expected to be convergant with Tamil literature. For the edification of the House and for his own edification, I will point out the names wherein the word of certain books 'Tamil Nad' is to be found. These are books written 1,800 or 2,000 years ago. I am reading the name in Tamil but the hon. Member who made that allegation is a Tamilian Congressman and he can understand trat, and the hon. Deputy Minister who will perhaps be making the reply she being also a Tamilian may tell him. The names of PARIPADAL, PATHITRUPATHU and the more popular names of SILAPPA-MANIMEKALAI. THIKARAM and These are all Tamil classics written more than a thousand years ago and in PARIPADAL it is stated "THAN-THAMIZH NATTU DAMIZH VELI

AKAMELLAM" which means, Tamil Nad which is surrounded by Sweet Tamil on all the three sides. PATHITRUPATMU a classic written about 1,800 years ago it is stated. 'IMIZH KADAL VELI THAMIZHA-GAMA" meaning Tamil Nad has got the sea as its boundary. In SILAPPATHIKARAM it is stated "THEN TAMIZH NANNADU" meaning good Tamil Nad and in MANI-MEKALAI it is stated "SAMBUTH-THEEVINUL TAMIZHAGA MARUN-GIL" which means Tamil. which ıs to be found in continent which is called BUTHTHEEVU" If my hon, friends like to have more popular illustrations, I would like to refer them Poet KHAMBAN to the poems of both of whom and SEKKILAR have definitely used the Tamil nad. It was obly afterwards that there were three kingdoms, the Cheranadu, the Cholanadu and the Pandyanadu. Tamil Nad is to be found in the classics of Tamil. It is not that there is poverty of ideas in the classics but it only shows that my hon. friend does not spend much thought or time over the classics and I may tell for the edification of the House that when the Congress Government in Tamil Nad purchased the Jaipur Palace at Ooty known as Aranmore Palace. immediately renamed that palace as TAMIZHAGAM. I am pointing this out to say that the Congress there is trying to assuage our feelings, is trying to carry the Tamil Nad people along with them by saying that they have renamed the Aranmore Palace TAMIZHAGAM. that they are publishing all the Tamil manifestos as Tamil Nand Government publications but that only for international correspondence only for correspondence overseas they want the name Madras and, therefore, they are not prepared to amend the Constitution. Therefore if the arguments advanced by some of the Tamil Nad Congress people were to be read by the Chief Minister of Madras, he would turn round and say You too Brutus'. Therefore it is that all the arguments advanced for not renaming it fall flat on the ground because even the Congress Government there does not approve of these arguments.

Another peculiar issue was raised here that the Bill is brought forward only as a publicity stunt of the Communist Party. Why not we appreciate the Communist Party for its sense of political expediency? Are not all political parties interested in getting political publicity? Is publicity a heinous crime? Why do you publish reports and books on Five Plans? Is that not publicity Year done at public cost? And yet you accuse other political parties, saying that this is publicity. But let me tell this House through you that even though you defeat the Bill he has gained that publicity. You are not going to rob him any more of that publicity. When he comes to Tamil Nad he can conveniently face the Tamilians and say, 'I pleaded for you but it was the ruling party that let you down.' Therefore you have unawares walked into the snare of Mr. Gupta. I would have ver_{y} mugh appreciated if the ruling party had approached Mr. Bhupesh Gupta and stated. Do not bring in this nonofficial Bill; we ourselves are interested in it. We will bring it forward.

Then Mr. Santhanam pointed out that we had an uphill task in retaining Madras; we had to fight with so many people and we retained Madras. I had some amount of credit in that fight and when I was in the thick of the fight I did not find Mr. Santhanam by my side.

SHRI AKBAR ALI KHAN: At the cost of Andhra.

SHRI C. N. ANNADURAI: With the consent of Andhras. I can sav that. That is because the present Government there is providing even today in the border areas measures for safeguarding Telugu culture and for imparting Telugu language. There-

fore though Madras has been taken by Tamilians we have not got any enmity with the Andhras. But my friend, Mr. Santhanam, was saying that we had such an uphill task in retaining Madras that we would like to keep Madras. This is not a question of keeping Madras or giving it up; this is the question of keeping Madras in Tamil Nad and renaming the State as Tamil Nad. Madras after all is the capital city of Tamil Nad just as Ahmedabad happens o be the capital city of Gujarat, as Chandigarh happens to capital city of Punjab and as it is in other places. If this logic of naming the State with the name of the capital city is to be followed, Kerala should be renamed as Trivandrum, Andhra is to be renamed as Hyderabad, Punjab is to be renamed as Chandigarh and Gujarat be renamed as Ahmedabad.

SHRI BHUPESH GUPTA: And Bengal should be renamed as Calcutta.

C. N. ANNADURAI: Shri Government, my Congress Government in Madras is interested in bilingualism. That is because head Government is interested having two names for everything: India that is Bharat; Jana Mana and Bande Matharam. And they want to keep always two blocks, take something from there and take something from here. So the Madras Government is also having Tamil Nad for the consumption of the Tamilians and Madras for all India consumption. This-I do not know; am not still fully coversant with parliamentary procedure; if it is unparliamentary you may call me to duplicity. Is it order—is political parliamentary?

Hon. MEMBERS: Yes.

SHRI C. N. ANNADURAI: I am glad but it is a very awkward word 'duplicity'. And that is why my friend. Mr. Bhupesh Gupta was saying that some of the Congress people

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Shri C N. Annadurail. talk in one way there and talk in another way here. No Congress member can face a Tamilian audience and say that the name of Madras should be retained. I challenge it.

SHRI T. S. PATTABIRAMAN: We have faced it during the agitation of Tamil Arasu Khazagam and my friend knows it. What he is saying is a complete travesty of facts.

SHRI C. N. ANNADURAI: I know how Mr. Pattabiraman faces: I won't say. Let us not face as Congressmen and as D.M K. Let us face the Tamilian public on this single sanctified issue of renaming the State and if you carry along with you 51 per cent of the people, I am prepared to bow my head before you. This is not a party issue at all. The renaming of Madras as Tamil Nad has been accepted by the Communist Party, by the D.M.K. by the P.S.P. and you will be surprised by the Madras Branch of the Swatantra Party too. Therefore all parties are one in this issue of renaming Madras as Tamil Nad.

SHRI T. S. PATTABIRAMAN: None of them put it in their election manifesto.

SHRI C. N. ANNADURAI: I would present a copy of the D.M.K. election manifesto to him tomorrow, 1 am sure Mr. Pattabiraman knows Tamil. This has been an issue in the Tamil Nad for more than 10 to 15 years. He was saying that only the Tamil Arasu Khazagam was fighting for it. It is true partially because it was only the Tamil Arasu Khazagam which started an agitation for it but all other political parties were immensely, mately, interested in this issue and they have printed it in their manifestoes, in their political speeches and no District Conference of the D.M.K took place without passing this Resolution for renaming Madras as Tamil Nad. Therefore it is not simply on the spur of the moment

that I am pleading for it. My sorrow is that my friend, Mr. Bhupesh Gupta, has stolen the thunder from me by sponsoring this Bill. But for that I would like to present before th's House that this has been the issue all along in Tamil Nad. And they have not answered Mr. Bhupesh Gupta: what do you lose by renaming Madras as Tamil Nad? Nobody has answered that.

SHRI T. S. PATTABIRAMAN: is you who must prove that it is better to rename Madras as Tamil Nad. Yours is the negative approach.

SHRI C. N. ANNANDURAI: But.

SHRI N. M. LINGAM: what do you gain by renaming it as Tamil Nad?

SHRI C. N. ANNADURAI: do I gain? What have you gained by renaming Parliament as Lok Sabha? What have you gained by renaming Council of States as Rajya Sabha? What have you gained by renaming President as Rashtrapati?

SHRI BHUPESH GUPTA: Now. you are having it.

The Lok SHRI N. M. LINGAM: Sabha is known as the House of the People also. The Rajya Sabha is known also as the Council of States.

SHRI C. N. ANNADURAI: That is exactly the thing I am against this split personality.

SHRI BHUPESH GUPTA: Here is a form in English; there is no Council of States here. (Interruptions).

SHRI N. M. LINGAM: It is also known as the Council of States

SHRI C. N. ANNADURAI: I am exactly against this split personality Therefore it is that I say that they have not answered the question, what do you lose?' That is important because if you were to lose something precious, we would not press for it. If you do not lose something fundamental, we will press for it. That other point that was raised was—what do you gain? We gain satisfaction sentimentally; we gain the satisfaction that an ancient name is inculcated in the hearts of millions and scores of millions of people. Is that not enough compensation for the small trouble of changing the name? Therefore it is that all the arguments that have been advanced have been shattered.

[THE DEPUTY CHAIRMAN in the Chair]

They have advanced an apologetic argument by saying that if the State Government had come forward with this, we would have accepted it.

SHRI T. S. PATTABIRAMAN: State legislature.

Shri C. N. ANNADURAI: And they are perfectly aware of the composition of the State legislature where the Congress party is in a majority. Would you ask the Congress Members in the Madras State Legislature to vote for such a Bill, if it were to come there, without Party whip? No.

SHRY T. S. PATTABIRAMAN: Your Party members could have brought forward a resolution in the Madras Assembly to change the name. Why have you not done it for the past seven or eight years?

SHRI C. N. ANNADURAI: I am coming to that. When we present such a Bill to the Madras Legislature, they say that if you want to rename, an amendment of the Constitution is necessary and an amendment of the Constitution is possible only when you go to Parliament.

SHRI T. S. PATTABIRAMAN: I am saying a resolution, not a Bill. A resolution can be made.

SHRI C. N. ANNADURAI: I may sav for the information of the hon. Member that we pressed this poin

during the discussion on a non-official Bill of the P.S.P. In fact we even staged a walk-out. The DMK and the Communist Party joined together in the walk-out. That is our numerical position there.

SHRI G. RAJAGOPALAN (Madras): There, walk-out is a permanent feature.

SHRI C. N. ANNADURAI: Madam Deputy Chairman, may I request, through you, the hon. Member to stand up and tell what he wants to tell? So, it is only an aside. right. When the non-official resolution was discussed in the Madras Assembly, we pressed for the constitutional amendment and the only explanation offered to us was that it is possible only at the level of Parliament. And when we come to Parliament we are asked to go back to the State Legislature. When we go to the State Legislature, we are asked to go to Parliament all because you are entrenched in both places. because your logic is sound, not because your justice is sound, simply because you are entrenched in both places.

SHRI G. RAJAGOPALAN: We are entrenched because the people vote for us. It has been discussed even during the elections. There had been fasts by certain members and one person even lost his life after fasting. Even after that we won the election. That shows that the people still want it as it is—not for the satisfaction of some politicians who want a slogan.

Shri C N. ANNADURAI: Madam Deputy Chairman, I am very glad that the discussion is becoming very interesting. But I may say for the information of the House that the DMK has got nothing to do with fasting. The fasting was undertaken by a nan-party man in fact a relative of the Chief Minister of Madras, Mr. Sankaralinga Nadar.

SHRI G. RAJAGOPALAN: That is what I am saying.

Shri C. N. Annadural: And to say that in spite of the fasting you have not changed shows how human you are. Therefore, the question was discussed there. We were asked to go to Parliament. When we come to Parliament, we are again sent back to the Legislature. In both places, the answer is as my honfriend has stated, the people have voted for us. Well, that is a fact, a tragic fact, a black fact which ought to be seen.

Sum G. RAJAGOPALAN: In spite of you, the tragedy is still there.

SHRI T. S. PATTABIRAMAN: He says that the tragedy will be permanent. The tragedy of the Congress getting a majority at every election will be a permanent feature and we are prepared to accommodate you.

SHRI NTREN GHOSH: Will the hon, Members from Tamil Nad be prepared to take a referendum on this single issue? Are you prepared?

THE DEPUTY CHAIRMAN: I think, let Mr. Annadurai please go on

SHRI C. N. ANNADURAI: Madam Deputy Chairman, I can very well understand.

SHRI G. RAJAGOPALAN: The communis wants a new slogan because they are afraid of any other slogan.

SHRI C N. ANNADURAI: Madam Deputy Chairman, my friend was saying that this tragedy is going to be permanent. Woe to the country and to the people. That is all what I can say. But I would like to press this point that a constitutional amendment can be thought of and made only through Parliament. That

is why we have approached Parliament for this. If any amendment is brought forward to this or any suggestion is given that it should be circulated to gather public opinion, we take up that challenge.

SHRI BHUPESH GUPTA: We take it up. I take it up.

Shri G. RAJAGOPALAN: Because there is no agitation, you want it to be sent for public opinion, so that you can shout and create an agitation.

SHRI NIREN GHOSH: If you have the majority, why are you afraid of it?

SHRI G. RAJAGOPALAN: To give you political slogans and political platforms. It is for you to choose.

Shri C. N. ANNADURAI: I can dispel the fear of Mr. Rajagopalan. I am not prepared or I do not ask you to take this as an election issue. Do not be afraid of that. (Interruptions). We are not making it an election issue. This is an issue to be taken to the people for getting their consent or otherwise. That is not going to affect your offices. Nobody thinks about that. You may remain there.

SHRI T. S. PATTABIRAMAN: If you do not want offices, then why do you contest elections? Is it for the fun of sitting in the Assembly or . . .

SHRI ARJUN ARORA: We do tell them to lose.

SHRI T. S. PATTABIRAMAN: . . . collecting money?

SHRI C. N. ANNADURAI: This is not a question of elections.

SHRI AKBAR ALI KHAN: Madam, what strange bedfellows? Communism and communalism are together.

SHRI BHUPESH GUPTA: What a strange lamentation, Mr. Akbar Ali Khan!

THE DEPUTY CHAIRMAN: We are in the midst of a tragedy.

SHRI BHUPESH GUPTA: But Mr. Akbar Ali Khan wants to make it a comedy.

Shri C. N. ANNADURAI: This is not a question of election. This is a question wherein the issue is to be decided by the people. That is the point that I wanted to stress and my friend was talking about elections. I heard only part of his sentence. He was talking something about money. Our money does not come from Mr. Serajuddin.

Shri G. RAJAGOPALAN: Because you do not know the source from where you get it. You get black money We do not get black money. We may get anything through account.

SHRI C. N. ANNADURAI: More I take a part of my friend's speech? We do not know Mr. Serajuddin. We do not know how to get money from them.

SHRI G. RAJAGOPALAN: But tell me your source.

Shri C. N. ANNADURAI: This is not a question of elections. This is a question of referring the issue to the people and getting their consent. Do not be under the illusion that I am asking the Congress Party to stand for elections on this alone. The Congress Party has done so many acts of commission and omission that we are confident of dethroning them in Madras State next time. Therefore, we need not have . . .

SHRI ARJUN ARORA: You tried it last time and proved to be a miserable failure You lost.

SHRI C. N. ANNADURAI: Therefore, it is not an election issue.

SHRI G. RAJAGOPALAN: At least with this hope you run your Party for some time. At least with the hope of 169 RS—4.

replacing us, you give satisfaction to your workers for some time.

SHRI C. N. ANNADURA: Madam, simple logic would tell that I know about my Party workers more than Mr. Rajagopalan.

SHRI G. RAJAGOPALAN: I can also say. I know more about your Party and your quarrels. Ours is public. Yours is inside and then you patch up.

Shri C. N. ANNADURAI: Mr. Rajagopalan, we know you quite well.

SHRI G. RAJAGOPALAN: I also know yours.

THE DEPUTY CHAIRMAN: Please let him continue.

SHRI C N. ANNADURAI: This is not a question of an analysis of our different Parties. This is a question wherein a particular issue has to be referred to the public. Are you prepared for that? That is what we ask. You are not prepared for that and that is why I say . . .

Shri N. M. ANWAR (Madras): Madam, on a point of information, I have got the highest respect and regard for my good friend, Mr. Annadurai. But will he kindly explain what is there in retaining this name 'Madras' which has got such world wide publicity? How is he going to meet that point of view? Where is the difficulty in retaining this world-wide name of Madras?

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Annadurai, you continue. I do not think that party factions should be mentioned in that much length in the House.

SHRI SHEEL BHADRA YAJEE: When party matters are brought in, we must reply to them.

SHRI C. N. ANNADURAI: The only point in answer to the hon. Member, Mr. Anwar, is this. What we gain 1s, we gain sentimental satisfaction and status for our ancient land. That is all, and for that I have stated that when we rename the Parliament as the Lok Sabha, we gain some sentimental satisfaction. If in Madras we change the name of China Bazar into Netaji Subhas Chandra Road, nothing is changed in the street but something is changed in our thinking, in our soul, in our fibre. That is why we are pressing for it, not because we think that keeping Madras there will be wrong or something.

Shri N M. ANWAR: My question is not that. We agree that there is something good in calling it Tamil Nad. But what is your allergy to Madras which has got a world-wide publicity?

Shri C. N. ANNADURAI: My allergy is, if Madras is used for the name of the State, you confuse the capital with the State also Madras is the name of the capital city. Tamil Nad is the name that ought to be given to the State. There ought to be a distinction between the name of the State and its capital, and therefore it is that I wholeheartedly support the Bill brought forward and I would commend it to the House.

Shri M. P. BHARGAVA Pradesh): Madam Deputy Chairman, I had no intention of taking part in this debate, but since this morning I have been listening to the speeches made in this House, and seeing the trend of these speeches, I have reason to strongly oppose the Bill moved by Shri Bhupesh Gupta. looks as if Shri Bhupesh Gupta pleading like a lawyer who has no brief from the party whom he In the Statement representing of Objects and Reasons he says that public opinion in the State of Madras as well as in other parts of the country is strongly in favour of changing the name of the State to Tamil Nad in conformity with the historical, linguistic and cultural considerations. May I humbly ask him what barometer or what thermometer he has used in assessing the public opinion, whether he has got any representations from any parties in Tamil Nad, whether he has any representations from the people of Tamil Nad. What is the source by which he has got the public opinion of Tamil Nad about this Bill?

Then, if public opinion is to be gauged by what is said and done in the Madras Assembly, my friend, Mr. Annadurai, just now stated that a resolution in this connection was brought in the Madras Assembly in 1959, and it was defeated. What does it show, may I ask my friend Mr. Bhupesh Gupta? Does it show that the people, the elected representatives of Madras State wanted the change or does it show otherwise?

Shri C. N. ANNADURAT: Modam, the hon. Member was saying that the resolution brought in the Legislative Assembly of Madras was defeated. It was not defeated. Part of it was accepted by the Government, and the Minister made a declaration to that effect

SHRI M. Ρ. BHARGAVA: Mr. Annadurai has stated something. May I ask him whether, if part of the resolution was accepted, it was to the effect that the name of Madras be changed into Tamil Nad? Was that recommendation communicated the Centre? Was a request made to the Government of India to take steps to enact a law in Parliament to effect the necessary change? T certain there was no such communication from Madras State to Centre.

SHRI C N. ANNADURAI: I do not say that the Madras Government pressed for an amendment of the Constitution. They did not press. When the non-official resolution was brought forward, the Minister after meeting all the speeches said that so far as the State was concerned, it

will make use of the word Tamil Nad and the Mac As Government was not prepared to ask for an amendment of the Constitution.

Shri M. P. BHARGAVA: Mr. Annadurai is a parliamentarian and he knows what steps have to be taken to achieve a certain thing. If anybody makes a statement in the House that he accepts part of the resolution, that does not become an Act. It does not. Anybody saying that he accepts this proposition does not mean that the whole House has accepted it. So, that is a very false position for Mr. Annadurai to take.

As far as the charge is concerned that the ruling Party is not doing it, I may tell the House that the ruling Party as far back as 1920 made its position very clear as far as the linguistic provinces were concerned, and since then in the State of Madras it is called the Tamil Nad Pradesh Congress Committee and not the Madras State Congress Committee. In view of that if the people Madras wanted that the name Madras State should be changed to Tamil Nad, the course was very easy for them. They had the clear views of the ruling Party before them, because the Tamil Nad P.C.C. has always been there in existence since 1920 or even before, and they knew that the Centre would have no objection. So the very argument which Mr Annadurai wants to advance today is negatived. The people Madras do not want that the name of Madras should be changed into Tamil Nad, and therefore they have taken no action in this connection. It is simply some people who want to agitate on some issue or the other who raise this.

Mr. Bhupesh Gupta has always been speaking with two minds. I have quoted it before and I quote it in the present context also. He says that in the emergency the Government should be supported fully and nothing should be done which will damage the war effort. This is one side of the picture, and on the other

side he moves this Bill saying that the name of the State of Madras be changed into Tamil Nad. May I ask ham where was the occasion today to press this Bill? Mr. Bhupesh Gupta introduced this Bill a long time before, and this Bill has been pending before this House for over a year or so, and he never thought it fit to press this Bill. He always said: "No, I do not want"

SHRI BHUPESH GUPTA: I would just make that clear. That does not depend on me. As you know, the ballot takes place and it depends upon the order in which it comes. It is just a matter of luck that it is at the top of the ballot this time.

Shri M. P. BHARGAVA: Bhupesh Gupta probably has a short memory. I have been after one of my non-official Bills, and Mr. Bhupesh Gupta has been after several of his bills, mainly Constitutional amendments. If I remember aright, it was on the top of the ballot once before also. He was asked by the Chairman whether he intended to press the Bill, and he said "no". It is on record, he cannot change the record, he cannot deny a fact.

Shri Bhupesh Gupta: I tell you that it was third or fourth or fifth. Then before that I wrote to the Chairman saying that I would take up my next Bill which according to me was more topical just at the time. I said that instead of the fourth I would move the fifth. One of the reasons was that Mr. Ramamurti was not here. Therefore, say that you should remember things fully.

SHRIMATI C. AMMANNA RAJA: Even now he is not here.

Shri M. P. BHARGAVA: It was at a time when Mr. Ramamurti was sit ting behind him that Mr Bhupesh Gupta said that he did not press the Bill that day, and that he wanted to take the next Bill which was also in his name. This is a matter of record and can be referred to there. Moreover, he is never serious about this matter. Why? It is because, if

[Shri M. P. Bhargava.] he was serious he would have taken the normal procedure provided for in the Constitution for effecting such a procedure change, and the normal would have been to get a Resolution moved in the Madras Assembly and that it was passed. Then he would have been on surer grounds about what he is writing in the Statement of Objects and Reasons. Then he could have said that he had ascertained public opinion, and would have been strengthened in his efforts to bring forward the Bill here. But he did not do so. He goes the He knows full other way round. well that a Constitutional amendment requires a certain majority of Members present and voting, and out of the Members present and voting, there should be a clear majority if any Constitutional amendment is to be passed. And he knows full well, again, that he cannot get that majority here. And even then, he had the audacity to bring the Bill before the House rather than first approaching the Madras Assembly. So, I will humbly request Mr. Bhupesh Gupta that we are passing through a very critical time in the history of the nation and there should not be any attempt to bring up such controversial things at this time things settle down, if the people of Tamil Nad do want this change, they would certainly be welcome to do so. There have been precedents in the past when these things have been done. When Bombay was bifurcated, it was not Bombay and Gujarat but what emerged out was Maharashtra and Gujarat because the people of Bombay wanted that their should be called Maharashtra and therefore there was no difficulty in accepting at the Central level that the new State would be called the State of Maharashtra and not the State of Bombay. So, it is very clear that there is nothing which prevents the people of Tamil Nad from demanding that their State should be called the State of Tamil Nad and not the State of Madras. Therefore,

the present Bill seems to be unnecessary and it is uncalled for at the present moment. Thank you.

Shrimati C. Ammanna Raja: Madam Deputy Chairman, as has been already made clear, Mr. Bhupesh Gupta once gave notice of this Bill and withdrew it. I do not know what the present urgency is for him now to have brought it forward here.

Dr. A SUBBA RAO (Kerala): Has he withdrawn it?

SHRI BHUPESH GUPTA: Then it would not have come again.

SHRIMATI C. AMMANNA RAJA: He referred to something else, and actually he said that Mr Ramamurti was not there. It is . . .

SHRI BHUPESH GUPTA: I did not withdraw it.

An Hon MEMBER: You with-drew

Shrimati C. Ammanna Raja: Wha'ever it is, he did not move it then, he is moving it now and the reason he gave . . .

Shri BHUPESH GUPTA: One of the reasons was that you were not there at that time and I would have provided a speech for you.

SHRIMATI C. AMMANNA RAJA: I talk about things that have happened in the Rajya Sabha. The record will be there as to who were there. (Interruption) Just because a person is not there, you cannot hoodwink or do something like that. And Mr. Bhargava has said that when actually Mr. Ramamurti was there, he did not move it. Now he says that Mr. was not Ramamurti there. actually when Mr. Ramamurti is not there, he is moving it. Just because we are in trouble, just now, he wants to take advantage of it. It is their nature, it is the naure of the Communist Party. As somebody has said just now, there is no other slogan, no

other platform. So, they have invented this now to catch some votes from Tamil Nad. He has said much about Tamil Nad, the Tamil language and all that. Everybody knows about everybody's language. How old a language is, people connected with only will know. And Mr. Annadurai has quoted at some places some books wherein he finds the mention of Tamil Nad and all that. Andhra has been quoted long ago. It does not matter. We are not going into that matter now. We have not called Andhra the Telugu Desam. Maharashtra . . .

Dr. A. SUBBA RAO: Andhra, it is how you call it; why did you not call it Hyderabad?

SHRIMATI C. AMMANNA RAJA: 1 do not know whether you want the State . . .

Shri AKBAR ALI KHAN: On a point of information I may tell my friend that it was agreed on behalf of all that it would remain Hyderabad but as there was a case on behalf of our neighbourly friend in the U.N.O., we all unanimously decided that it should be Andhra Pradesh. Otherwise, there was no argument about this question. Everybody agreed that it should be Hyderabad.

SHRI BHUPESH GUPTA: No, no. Not at all.

SHRIMATI C. AMMANNA RAJA: Everybody seems to be

(Interruption)

SHRI BHUPESH GUPTA: You are not a Communist.

SHRIMATI C. AMMANNA RAJA: They want the names to be changed after the language; just because it was named by the British people, they want to change it. Mr. Ghosh said that it was the name given by the British and so the name of Madras should be changed. Mr. Bhupesh Gupta says that the langu-

age spoken is Tamil and so, it should be Tamil Nad. Actually, as far as I know

SHRI BHUPESH GUPTA: The name was there. It is nothing new.

Shriman C. Ammanna Raja:
As far as I know, a language is named after the name of the State:
Bengal—Bengali. The language spoken by the people of Bengal is Bengali. A State does not take the name of the language, it is not taken after the language. Assam—Assamese, it is like that. I do not know why he has taken a particular fancy to names . . .

SHRI BHUPESH GUPTA: Will you kindly wait for a while . . .

SHRIMATI C. AMMANNA RAJA: Why do you disturb me? You should have a lot of patience. I know how long Mr. Bhupesh Gupta will take for his reply. So, why should he interrupt other people when they are speaking?

SHRI BHUPESH GUPTA: So that you could speak and get . . .

SHRIMATI C. AMMANNA RAJA: You always help people, I know. Actually, the people of Madras had a better sense, had better consideration other people living in the State. That is why they did not want to drive them or add insult to injury. As we all know, there of—I not are numberdo a statistics-Telugu-speakknow the people people and other ing When the quesstaying in Madras. tion of dividing Madras into Andhra and Tamil Nad came up, Mr. Rajagopalachari was supposed to have written to the Governor that there would be bloodshed in the streets of Madras because if Andhra State was carved out, there would come up the question of where Madras should go.

[Shrimati C. Ammanna Raja.] It is very difficult to say. In the City of Madras itself, there are a number of Andhras still living. And in almost all the other districts, at least one-third of the population is Teluguspeaking; in Madurai they live; in Coimbatore there are the Naidus and in north Arcot there are the Reddys. Even today they speak Telugu. Take You know that Mr. Rama-Salem. swamy comes from Salem. In house he speaks Telugu. All these Chettiars, excepting the Nattukottai Chettiars, these Komutti Chettiars, all speak Telugu. Somehow or other, fortunately or unfortunately. Madras and some of these districts have come to be called Tamil Nad, and they have chosen Tamil as their language. Just because 42 per cent, of the people in India speak Hindi, we do not call it Hindi Nad. The majority language spoken by the majority has been adopted and so other people need not be insulted. That is why they had a better sense. And I thought that Mr. Annadurai at least for the sake, of votes was not going to clamour for naming it as Tamil Nad. He wanted Telugu support also. Even yesterday he said so. I do not know how he claims that; I do not know how he will call it hereafter. The whole Madras State is Tamil Nad. So, it is very wrong to have such an approach particularly at a time when we have more important things to do, when we have to work for greater things. Just as Mr. Santhanam said. there some people who are always anxious to fish in troubled waters. ever it is, the Madras Government knows better the people of Madras. they have better consideration them, and they are mutually interested in each other, probably more than anybody else.

4 P.M.

As for Rajya Sabha and Lok Sabha, which Mr. Annadurai referred to, well, they are mere translations. But in the case of Madras, if you change it to 'Tamilnad', it is not a mere trans-

It is naming a State as lation. something else. So it is not a paral-Only few other States are lel at all. named after the languages spoken What about Mysore? there. about Kerala? What about Madhya Pradesh? What about U.P.? go on calling the states according to the languages spoken, then Kashmir should be called 'Urdu State' haps. I mean, it is an absurd thing to start with, and I do not know where it will end if other people take it up. It may be an interesting fact if I say that the Sheriff of the Madras High Court used to take his oath in 'Felugu till recently-I do not know if it has been changed since. What I mean to say is in most of Madras city and in a great part of the whole State of Madras there is the Telugu language spoken, and for the first time, I think in 1951, Mr. Bhaktavatsalam approached Mr. Gopala Reddi (Interruptions).

That is why I am opposing. We are asking for fairness. We do not want to provoke people and excite people unnecessarily to take to other controversies. I am saying it because we want to live at peace and not create greater troubles when we have already to face so much of trouble now.

DR. A. SUBBA RAO: The people of Madras and those people who speak Telugu there, I do not think, will be excited if the name is so changed. It is only people from outside...

Shrimati C. Ammanna Raja: What else? That is another reason why they do not want to change it. It is because of all these reasons, for the first time, I think in 1951—I do not remember—Mr. Bhaktavatsalam approached Mr. Gopala Reddi—Chingleput electoral list was only in Telugu till then—and said, "Please give us this list in Tamil also so that ocople may know." So there was so much Telugu, and gradually it was being converted into Tamil there. Now Mr. Annadurai said that so many names

were being converted anto Canill forms. But it has been going on for a long time, even when we were there.

SHRI NIREN GHOSH: Why has 'Banaras' been renamed 'Varanası', and 'Cawapore' changed to 'Kanpur''

SHRIMATI C AMMANNA RAJA
It is not renamed It was the original name 'Madras' and 'Tamilnad'...

SHRI ARJUN ARORA The spelling has been corrected

SHRIMATI C AMMANNA RAJA. 'Varanası' was the original name, but then the Britishers could not pronounce it properly and they made it 'Benaras' Likewise the present 'Vıjayawada' was 'Bezwada' That 15 a different thing altogether Now you want to call a State by the language spoken there, by the language adopted as the official regional language of the State. They are not two parallels (Interruptions) Please do not unnecessarily interrupt They are not two parallels 'Banaras' to 'Varanası' is different from 'Madras' being called 'Tamilnad'; I mean, the principle is different Do not think you can confuse us There may be people who may be confused by your arguments—not here but elsewhere

Shri BHUPESH GUPTA But there was a place called 'Tamilnad'

SHRIMATI C AMMANNA RAJA It has become a habit with Mr Bhupesh Gupta; he cannot keep quiet; he must go on with his running commentary throughout

Shpi AKBAR ALI KHAN Be graceful; be chivalrous

SHRIMATI C AMMANNA RAJA: If at all any action has to be taken by Parliament to amend the Constitution, particularly in things like this which affect the States, we have no business to arrogate the power to curselves. It will be interference.

Mr Annadurai explained that part of it was unofficially adopted by Subramaniam. He perhaps thought that was all right to satisfy some people But officially, as a Government, he did not want to change the name, because that would upset matters and interfere with the freedom, at least with the sentiments of so many other people there are so many others, the Tamil people themselves—they are clever enough; they are numerically greater in number than the others—why this cry about democracy day in and day out, I do not understand Why this cry that they have got oppressive majority, they have got brute majority? I cannot understand it Yes. it is because we were voted by the majority The majority of the people have got confidence in us and we have to carry on in a democratic way Democracy means that. For everything you cannot ask for a referen-If you do not indulge in referendum, it does not mean there is no democracy If a referendum is conceded on this, then anybody may ask for a referendum on anything and everything Well, that is not democracy People have voted the Congress Party to power because they have confidence in them to carry on And the administration properly that is democracy Whvare vou then bothered about this oppressive or brute majority? Why do you describe it so when they have come by a democratic process? And you do not like it what can anybody do for that? It will be there have confidence in us: that is democracy: democracy means rule by the majority Because you cannot get a big number, a majority, you cannot ask for a referendum for everything Democracy means rule by the majority, and that is why we have to carry on and you will have to bear with it whether you like it or not I know the Communist Party and the DMK go on saying, 'Oh, yes, they have got a majority. They will not allow this Resolution or this Bill to come up." Don't you know that we

[Shrimati C Ammanna Raja] are quite und to seeing that just be cause you have no majority you seek a referendum? You may take up that issue, but why should we be dictated to by people in whom the people have no confidence? (Interrupdemocracy tions) That 18 not Democracy is rule by the majority, and the majority are voted to power by the people and as long as they have confidence in us we go on doing whatever we feel is good for the country, is good for the people and is good for the nation, and that is what people will do, who like peace to prevail in the country And other people like to upset it and they go on inventing one excuse after another one plea or another, so that they may have a platform So I feel this is not being brought up with a good motive It should be defeated It cannot be accepted

श्री विमलकमार मन्नालालजी चौरडिया (मध्य प्रदेश) उपसणपति महोदया, जो बहस की गई ग्रौर माननीय भागव साहब ने भ्रौर भ्रभी जो पूर्व वक्ता थी उन्होने कुछ ऐसा प्रगट किया कि संशोधन के ग्रा जाने से देश में ऐसी व्यवस्था हो जायेगी कि हमारी इस मंकटकालीन स्थिति मे हमको नियंत्रण करने मे बडी कठिनाई स्रायेगी। न तो ऐसा कोई विशेष करता उत्पन्न करने वाला यह संशोधन प्रतीत होता है ग्रीर न ऐसी ही बात है कि यह नहीं होगा तो हमारे यहा की स्थिति खराब हो जाने वाली है। परन्तू जो दलीले दी गईं, उनको देख कर ऐसा लगता है कि दलीले देनी थी, इसलिये दी गइ । माननीय भागव साहब ने भी महा कि प्रान्तीय विधान सभाग्रो मे इसके बारे मे पारित करके केन्द्र मे भेजे जाने चाहिये। इसी तरह से पर्व वक्ता महोदया ने भी सब कुछ कहा। मगर यह किसी ने नही कहा कि यह माननीय भूपेश गुप्त ने जो बिल यहा पर रखा, वह अवैधानिक है, कास्टिट्यशन के म्रन्तर्गत उनको इसे लाने का मधिकार नहीं है ग्रीर उन्होंने बिलकुल ग्रपने ग्रधिकारो का दूरपर्थाग किया हे, इसको यहा पर ला कर के ग्रौर उनको किसी प्रकार का ग्रधिकार नही था। इस ग्राधार पर किसी ने भी कोई बार नही उठाई ग्रौर न उठाने के नारण है। एक तो वैधानिक तौर से किसी भी माननीय सदस्य को, चाहे काग्रेम दल का होता, चाहे विसी भ्रन्य दल का होता, इस बारे में सशोधन प्रस्तृत करने का ग्रधिकार था कि यह चुकि यहा किया है वहा क्यो नहीं किया, वहा किया है यहा क्यो नही किया। तो इसमे कोई विशेष फर्क पडता हो, ऐसा मैं नही मानता । यह जरूर है कि माननीय सदस्य, जोकि इतनी दिलचस्पी ले रहे है, इसकी बहस मे, उनको ऐसा कुछ लगता तो वे इसको पब्लिक म्रोपिनियन के लिये भेज कर इस प्रक्त की ही जाच करवा लेते, पुरा तिमलनाड जिसे मद्राम कहा जाता है उम क्षेत्र के लोगों से जाच करवा लेते कि भ्रापका इस बारे मे क्या मत है स्रीर प्रपनी स्रपनी राय ले करके भेजे, मगर इस के बारे में भी किसी ने कोई प्रस्ताव भेजा नही श्रीर इस तरह की कोई कार्यवाही की नहीं, तो ऐसा लगता है कि चुकि विरोधी दल के किमी सदस्य ने, या कम्युनिस्ट पार्टी के किसी सदस्य ने प्रस्ताव रखा है इमलिये इस का विरोध किया जाय-यह कुछ न्यायसगत प्रतीत नहीं होता। वाराणसी के बारे में बात हई कि अग्रेजों से उसका ठीक तरह से उच्चा-रण नहीं हम्रा इसलिए बनारस हो गया श्रौर इसलिये बनारस नाम चलता रहा, मगर हमारे भारतीय नागरिको के मन मे जो हमारे पूराने सास्कृतिक नाम हे, उनके प्रति कुछ भ्राकर्षण सा है, चाहे वह जाने में हो चाहे अनज।ने मे हो, तो बनारम का वाराणसी करना उसी भावना का यादर करना है । ग्रव वहा की काग्रेस "मद्रास काग्रेस" के नाम से होगी इस के लिए मुझे शका है । जैसाकि माननीय भागव साहब ने बताया वहा पर तामिलनाड काग्रेस के नाम से है, तो यह भ्राखिर क्यो है ? क्यो नही मद्रास काग्रेस के नाम से प्रारम्भ किया और मदास काग्रेस के नाम से सारी

कार्यवाही की गई? लेकिन ऐसा कुछ नहीं है। तो हम लोगों के हृदय में पुराने नामीं के प्रति, प्राने वैभव के प्रति स्राकर्ण है स्रौर उसी ऋाधार पर हम चाहते है कि हमारे प्रान्तों के, जगहों ग्रादि के, नाम पुरामे हों जो हमारी पूरानी संस्कृति है—तामिसनाड क्षेत्र की जो प्रानी संस्कृति है ग्रौर पुराना साहित्य है--उम को जाग्रन किया जाय ग्रौर लोगों के मन में उसके प्रति आकर्षण हो। इसी भावना में ग्रा कर के यह संजोधन उन्हों ने रखा है। वाराणसी के लिये दलील दी गई कि उस नाम को कुछ लोग बोल नही सकते थे इसलिये बनारस नाम हो गया, लेकिन मैं एक श्रौर उदाहरण देता हुं। मध्य भारत में भैलसा नाम का स्थान है, किन्तू उसका नाम विदिशा किया गया । क्यों उसके प्रति हमें ग्राकर्षण था, क्यों कांग्रेस के सदस्यो ने **ब्रौर दूसरे लोगों ने इसके लिए 'प्र**यत्न किया कि उसका नाम विदिशा रखा जाय ? इसलिये कि कालिदास के ग्रन्थों में इस का वर्णन ग्राना था ग्रीर इस के सम्बन्ध मे पुरानी संस्कृति थी, पुराना इतिहास था ग्रौर उससे पुराने इतिहास की कड़ी जड़ी हुई थी श्रौर इसी याधार पर उसका नाम विदिशा रखा गया । इसलिये नहीं रखा गया कि ऐस। कांग्रेस पसन्द करती है या कम्यानिस्ट नापसन्द करते है । तो इस श्राधार पर कोई बद्ध करना नायसंगत प्रतीत नही होता । इनका आधार यह है कि हमारा पुराने नामो से सैटीमेटल अटैप्पमेट है। तो फिर क्यों हम मद्राम नाम को चालू रखें ? भारतवर्ष में इस बात के लिये म्रान्दोलन किया जाता है कि विदेशी बोर्डी को हटाया जाय, जितनी विदेशियों की मितयां हैं, उनको हटाया जाय । क्यों, क्या कारण है ? क्योंकि उनका भ्रपना गुलामी का इतिहास है। जो विदेशियों की मुर्तिया या विदेशी बोर्ड हम यहां देखते हैं वह बताते हैं कि हम गुलाम रहे थे, लेकिन हमारे सिर पर गुलामी के ये चिह्न अभी तक हैं जैसेकि श्रंग्रेजी गुलामी के रूप में हमारे सिर पर श्रभी

तक लदी हुई है। तो वैसे ही ये जो नाम है, वे गलामी के प्रतीक है। मद्रास अधिय किस का दिया हुआ नाम है ? जो अग्रेज प्राये थे, उन्होंने यह नाम शरू किया । मद्रास Madras है। यह एम. ए. डी. ''मैड'' से शरू होने वाला नाम है तथा "Rash" का "H" हटा कर बना दिया है। मुझे इससे कोई खास नफरत नहीं है, तो भी मैं जानना चाहता हं जो Mad अर्थात् पागल से शुरू होता है ग्रीर Rash ग्रथित जल्दबाद से खत्म होता है, ऐसे मदास नाम के प्रति ऐसा कौन सा आकर्षण है, जो तामिलनाड नाम से नफरत करें। कांग्रेस अपने नाम के लिए तामिलनाड रखना चाहेगी और ख.दी भंडार का नाम भी तामिलनाड खादी भंडार है, तामिलनाड के नाम से उसकी प्रतिष्ठा है, तामिशनाड की खादी बहुत प्रच्छी समझी जाती है और उसका नाम नामिलनाड खदी रखना चाहते है लेकिन मद्राम का नाम तामिछ-नाड नहीं रखेंगे। ऋब झगड़ा यह है कि वहां तेलग बोलने वाले भी है, तेलंगाना वाले भी है ग्रौर नामिल बोलने वाले नामिलनाड वाले भी है, तेलंगाना ग्री तामिलनाड दोतों को मिला कर मद्रास बना हुआ है, इसलिये हम अगर इसका नाम नामिलनाड रखेंगे, तो तेलंगाना वाले नाराज हो जायगे ग्रीर ग्रगर तेलंगाना रखेंगे. तो तामिलनाड वाले नाराज हो जायेगे - -इस्लिये इस स्रापम के इगडे को मिटाने के लिए विदेशियों द्वारा दिया गया जो नाम है, उनको ही रखना कोई न्यायसंगत प्रतीत नहीं होता है। अगर दो भाषात्रों का झगड़ा होता है, तो फिर बन्दर-बांट वाला किस्सा हो जाता है । जब दो दिल्लियों में झगड़ा हुन्ना, तो बन्दर ने मारी रोटी बाटते बांटते खा ली । ग्रौर इसी तरह से हमारा नेलंगाना ग्रौर नामिलनाड का झगडा ग्रगर चले. उसका हिस्सा ग्रॅंग्रेजी ले, उचित नहीं है। इसमें कोई झगड़े को पैदा करने की बात नहीं है, बल्कि मुझे ऐसा लगता है कि वतां के रहने वाले यह समझेंगे ग्रीर यह पसन्द करेंगे कि विदेशियों द्वारा श्री विमलकुमार मन्नालालजी चौरिड्या]
जो दिया गया नाम है, उनकी उपयोगिता
नहीं रही है और उनकी जगह जो उनके
पड़ोगी का, उन के भाई का, उनके अपने
ही लोगों का नाम तामिलनाड है, वह रखा
जाय और उनको यह नाम ज्यादा प्रिय
होगा, वजाय उन विदेशियों द्वारा रखे गये
नाम के। इसी तरह से बम्बई के बारे में कहा
गया। मेरे ख्याल से वहां भी यही बात की
गई, जो अब्छी ही है। बम्बई प्रान्त की
जगह महाराष्ट्र रखा गया है।

भ्रव यह कहना दै कि इसी प्वाइंट को श्राप परिकार श्रापोनियन जानने के लिये भेज दीजिये, अगर सिसियर हैं, जनतंत्र मे विश्वास करते हैं ग्रीर यह चाहते हैं कि डेमोकेटिक आधार पर ही सारे का सारा कार्य होता चाहिये, तो फिर इसको पब्लिक ग्रोपी नियन जानने के लिए भेज दी जिए--न भपेश गुप्त की बात को मानना चाहिये ग्रौर न माननीय भागव साहब के विरोध के ऋधार पर कुछ किया जाना चाहिये। यह दोनों नही होना चाहिये, बल्कि पब्लिक ग्रोबीनियन के लिये भेज देना चाहिये ! इप्तिचे यह अत्यन्त स्रावश्यक है कि ऐसा भरकार करे । अगर किसी माननीय सदस्य को ऐशा लगता है कि चुंकि माननीय भपेश गप्त ने प्रस्ताव रखा है, इसलिये इस वक्त इसको नही मानना चाहिये, तो वह पब्लिक ग्रोपीनियन के लिये भरकुलेट करने का प्रस्ताव दे नकते थे मगर वैपा कुछ नहीं शिया। हां, कुछ ऐभा आरोप लगाया गया कि वोट प्राप्त करने का एक तरीका है ग्रीर यह प्रस्ताव माननीय भूपेश गुप्त इसलिए ले आये है और वह इलके आधार पर अधिक बोट प्राप्त कर सकेंगे, यानी कुछ न कुछ शंका पैदा हो गई है। वह भी महसूक करते हैं कि लोग इस चीज का समर्थन करते है ग्रौर इसी वजह से कांग्रेभ कैम्प में ऐसी हलचल मचने लग गई है कि यह ऐसा कदम उटा रहे है कि इससे अधिक बोट प्राप्त कर लेंगे--तो अगर वह इससे वोट प्राप्त कर लेंगे, तब

इस का सीधा मतलब यही है कि लोग चाहते हैं वि वहां का नाम तामिलनाड हो श्रौर मद्रान के बजाय यह नाम उनको। प्रिय है। तो यह भय कुछ मित्रों को लग रहा है। मै निवेदन करूँगा कि ग्रगर ऐसा है तो श्राप स्वयं ही इस प्रस्ताव को क्यों नही रखते, कांग्रेस पार्टी स्वयं ही क्यों नही तासिल-नाड का नाम दे देती। अगर वह ऐसा करते हैं, तो हम माननीय गप्ता से प्रार्थना करेंगे कि वह इसका श्रेय कांग्रेस को ही लेने दें श्रीर यह सेहरा कांग्रेस के सिर पर ही बंधने दे कि तामिलनाड का नाम उन्होंने रखा है, कम्यनिस्ट पार्टी या किसी दूसरी पार्टी के लोगों ने नहीं रखा है। ग्रगर ग्राप तामिल-नाड का नाम स्वीकार कर लेते हैं, तो फिर इस बिल को वह वापिस ले लेगे ग्रीर यह नहीं कहेंगे कि मैं ने यह नाम रखा है। कम्युनिस्ट पार्टी के लीडर भुपेश गुप्त के बिल पर तामिलनाड का नाम रखा गया है। इसमें हमें कोई दिलचर्स्पा नहीं है कि यह श्रेय कौन प्राप्त करना चाहता है ग्रौर इसी श्राधार पर इसका समर्थन करें या विरोध करे। ग्रगर सचमुच यह बात है कि चुकि विरोधी दल के सदस्य द्वारा यह प्रस्ताव रखा गया है, इसलिये यह स्नापके वोट्स पर ग्रातिकमण करने वाला है ग्रौर ग्रापके वोटस को कम करने वाला है, तो आप स्वयं ही श्रपनी स्वच्छा से इस नाम को बदल दीजिये और इस बिल को पारित होने का मौका न दीजिये और कांग्रेस द्वारा लाये ग्ये बिल को पारित कर दीजिये।

श्रव, कहा जाता है कि कांग्रेस बहुमत में श्राई है श्राँर बहुमत के श्राधार पर हम सब कर रहे है । बहुमन में ग्राई हैं, इस के लिये दो मत नहीं है, मगर किस तरह से ग्राई है, इसके बारे में बहुत मतभेद है; क्यांकि रुपया किस के हाथ से श्राया, यह सारे का मारा प्रतिदिन ग्रखबारों में श्राता है । किस किस ने कौन कौन से हथकंडे ग्रपनाये, किस किस ने क्या क्या कार्यवाही की, इन मब बातों को दुहराने की ग्राव-श्यकता नहीं है। इसको हमारे काग्रेस के माननीय सदस्य भी अच्छी तरह से जानते है। ग्रभी तो १० हजार का सिराजहीन के केस का हिमाब ग्राया है, मगर लोग तो कहते है कि न जाने कितने लाखो का हिसाब-किताब उसमे है। ऐसी सारी गडबडिया जो है वह इक्वायरी पर ही पता लग सकती है। फिर यह कहना कि बहमत मे श्राई है कुछ ठीक नहीं है। बहमत को प्राप्त करने के लिये कौन कौन से हथकड़ो को ग्रपनाया है, किन किन को क्या क्या कहा है, किन किन को क्या क्या सतोष दिया है ? वैसा ही है कि मन्जिद में गये तो नमाज भी पढ ली और शरावखाने में गये तो शराब भी पी ली, न खदा नाराज हुआ और न गैतान नाराज हुम्रा, दोनां को खुश कर दिया ग्रौर इस तरह से अपना काम चनाया ग्रौर इस तरह से बहुमत प्राप्त किया । खैर, जी भी किया उस से मतलब नही, बहमत मे है इस को कोई डिनाई नहीं कर सकता, लेकिन हम यह प्रार्थना करते है कि स्नाप किसी केस को, किर्मी कीज को, बहुमत के आधार पर नहीं बल्कि मेरिट पर डिसाइड कर्ने की कोशिश करे। ऐसा नहीं करे कि चिक विरोधी दल वाले ने प्रम्तुत किया है इसलिये उस का विरोध करे या जनसघ ग्रौर कम्युनिस्ट के ठीक रितेशन्स नहीं हे इसलिये कम्यनिस्टो द्वारा रखे गये प्रस्ताव का हम विरोध करे, इस भावना को हम नहीं मानते। हम नो इस को मानते है कि न्याय के आधार पर, जिस्टम के ग्राधार पर क्या ठीक है ग्रीर हमारी पुरानी सस्कृति को जागरूक करने के लिये कौन सा ऐसा साधन हो सकता है कि लोगों को उस के लिए प्रेरणा मिल सके । क्यो हम श्रब "इडिया दैट इज भारत" को मानते है, हम क्यों नही खाली "इडिया" को मानते हे ? वह इसिंगए कि चक्रवर्ती भरत के नाम पर "भाग्त" पड़ा हे । हम क्यो उसके लिये स्नाकपित है ? इसिनाये स्राक्षित है कि भारत शब्द में हमे एक श्रात्मीयता मालूम होती है, एक ग्रपनापन मालुम पडता है ग्रौर भारत जब्द के साथ जो इतिहास लगा हुग्रा है, उस के साथ जो संस्कृति लगी हुई है, उससे हमें प्रेरणा मिलती है ग्रौर उस प्रेरणा को प्राप्त करने की दष्टि से ही हम "इडिया दैट इज भारत" मानने लगे है स्रौर फिर उसकी जगह केवन "भारत" कह देगे, यह हमारा ऋागे का लक्ष्य है। तो मेरा निवेदन हे कि श्रगर श्रभी श्राप को ऐसा कुछ लगता हो कि एकदम से तामिलनाड लिख देगे तो लोग व्रा मानेगे, ता मै माननीय प्रस्तावक महोदय से प्रार्थना करूगा कि ग्रभी वह पाच वर्ष तक मद्रास का नाम "मद्रास दैट इज तामिलनाड" कर के चलने दे ग्रौर फिर बाद मे हम तामिलनाड करे। केवल तामिलनाड उस को किया जा सकता है। वह तब हो सकता है, जबिक वहुमत उम भावना के महत्व को समझे, उस का मृल्य म्राके । पछिये भ्रपने पी० सी० मी० से, तामिलनाड की पी० सी० सी० से कि क्यो तमने इसका मद्रास वा नाम नही रखा है, क्यो ऐसा विशेष ग्रावर्षण हे [?] ग्रगने काग्रेस ग्रुप के लिए तो तामिलनाड बहुत ग्रच्छा है ग्रौर सारी जनत, के लिये नामिल-नाड ब्रा है, यह समझ में नहीं श्राता । इमलिये मेरा निवेदन है कि यह जो सविधान मे सशोधन करने का विधेयक श्री भपेश गृप्ता ने रखा है इसको स्वीकार किया जाय ।

रहा सवाल नामो के बारे मे, तो कई नाम हमने वदल दिये। हमने सेन्ट्रल प्राविन्सेज को बदल कर मध्य प्रदेश किया, यूनाइटेड प्राविन्सेज को बदल कर उत्तर प्रदेश किया। ऐसा नही है कि हम कोई बंघे हुए है कि एक ही नाम होना चाहिये। ग्रगर कोई दूसरा शब्द तामिलनाड से बढिया मिले, उसके पीछे ग्रच्छा इतिहास मिले, ग्रच्छी सस्कृति मिले, तो उसको हमे स्वीकार कर लेना चाहिये। हम कोई बंधे नही है कि तामिलनाड ही हो जाय, क्थोिक एक दफा

[श्री विमलकुमार मन्नाल लजी चौरडिया] ाप इसके फेवर मे थे। वर्तमान में जो हमारे पास नामग्री है, जो हमारे पास नाम उपलब्ध हैं उन नामों में हम यह नाम ज्यादा पक्षन्द करते है। हमने भॅगी को हरिजन कहना शरू किया। काहे गांधी जी ने तकलीफ उठाई? सारी द्विया भंगी को इसी नाम से जानती थी लेकिन उनको हमने हरिजन की सज्ञा दी क्योंकि ये भी देवता का, ईश्वर का, ग्रेज है इससे बराबरी की भावना मन मे आई। हरिजन शब्द के पीछे जो मतलब है, उसका जितना ग्रसर दिमाग में ग्रना है, उसके प्रति जो श्रद्धा ग्रौर प्रेम पैटा होता है वह भंगी शब्द में नहीं होता । भंगी शब्द से हममें कई प्रकार की नकरन और अनेक प्रकार की भावनाये जाग्रत होती थी श्रौर हरिजन शब्द से एक शुद्ध भावना जाग्रत होती थी, इसी कारण से यह भव सोच समझकर पूज्य बापू ने भॅगी को या गिरे हुये बर्ग के लोगों को हरिजन शब्द से प्रकार। । उन्होंने यह शब्द इसलिये नही दिया कि दुनिया के किन्ही लोगों ने प्रस्ताव पास करके |दिया या भॅगी या चमारों ने प्रस्ताव पास करके दिया कि हमको इनिया काले चमार या भँगी कहते है इसलिये हमको हिन्जिन कहो। मगर गांधी जी ने यह अनुभूति की कि जो अनिगनत भाई है भॅगी, चमार के नाम से ग्रौर घृणा की दृष्टि से देखे जाते हैं, उस शब्द के साथ ही घृणा काभाव लोगों के मन में गैदा हो गया था, जिसमे अगर कोई भॅगी अथवा चमार पास से निकलता तो एक दम "फाउनिंग" जिसे कहा जाता है उस नफरत के भाव से देखा जाताथा।

श्री भाऊराव कृष्णराव गायकवाड़ (महाराष्ट्र) : हरिजन कहने से गले मे पड़ता है, क्या होता है ?

श्री विमलकुमार मञ्चालालजी चौरड़िया: मैं उसको भी बता दंगा एक फाउनिंग की भावता थी। उस एक हरिजन शब्द के प्रयोग से उम स्थिति में बदलाव पैदा होने लगा। शुद्ध अर्थ तो इसका यह होता है कि हरिजन अर्थात् ईश्वर का मनुष्य, मनुष्य-मनुष्य में भेदभाव नहीं होना चाहिये इस लिये पहले जितनी नफरत होती थी उसके मुनाबले में अब कम होती जा रही है और प्रति।दन उस भाव में वृद्धि होती जा रही है, उनके प्रति नफरत कम हो रही है।

श्री शीलभद्र याजी : क्या हरिजन ये नहीं हे ?

श्री विमलकुमार मन्नालालजी चौरड़ियाः याजी जी भी हरिजन है स्रौर मै भी हरिजन हें। अगर याजी जी अपने को देवजन ग्रथवा ग्रम्रजन मानते हों तो बात दूसरी है, अगर भॅगी जन मानते है तब तो बात दूसरी है। अगर कोई और जन मानते है मुझे उससे मतलब नही है। अगर अपने आप को अरि जन कहते हैं, तब तो मुझे कुछ नही कहना। तो एक विशेष भावना से प्रेरित होकर पूज्य बापुने गिरेहये क्लासेज के लोगों को हरिजन की सज्ञादी जिससे लोगों के मन में पहले जो बहत ही घणा का भाव उनके प्रति था कि अगर भॅगी की परछाई पड जाती तो स्नान करने जाना पड़ता, गगा में गोते लगाने जात। पड़ता था, गँगा जल छिड़कना पडता था ।

श्री पंढरीनाथ सीतारामजी पाटील (महाराष्ट्र) : विषय कौन सा ६ए रहा है ?

श्री विमलकुमार मन्नालालजी चौरड़ियाः समझ में नहीं ग्राने सरीखा है।

तो मैं प्रार्थना करूँगा कि श्री भूपेश गुप्ता ने जो यह प्रति व रखा उसकी आवश्यकता की अनुभूति करे, क्योंकि मै भी तामिलनाड शब्द से खुश हूँ। ऐसी बात नहीं मगर मुझे वहां एक दो बार जाने का अवसर मिला और वैमे ही किसी चर्चा के दौरान बातचीत करते हुये "तामिलनाड" के प्रति लोगों का आकर्षण देखा। उसी की अनुभृति के कारण मैं भी इसका समर्थन करने के लिये खड़ा हुआ हूं मेरे समर्थन करने का आशय यह नहीं है कि मैं वहां कोई बोट मांगने जाने वाला हूं। अगर श्री भूपेश गुप्त बोट लेने वाले हैं... (Interruption) ... जरा खडे होकर कहो।

श्री शीलभद्र याजी: जरा बोलने की नमीज भी सीखें ''खड़े होकर बोलों' is not parliamentary.

The DEPUTY CHAIRMAN: Let him speak on. You have too much of your commentary. His chain of thought is broken.

श्री विमलकुमार मन्नालालजी चौरड़िया : घन्यवाद माननीय उपसभापित महोदया । मैं श्रीमान याजी जी से नम्म निवेदन कहँगा कि कृपा करके जब कभी वे श्रपनी तीरंदाजी करना चाहें तो कृपा करके पालियामेंट के नियमों के श्रनुसार तमीज से खडे हो जाया करें श्रीर मेरी नरफ देखा करें श्रीर जब मेरी श्रांख उनकी तरफ हो जाय श्रीर मैं उनकी तरफ मुखानिब होकर बैठ जाऊं तो . . .

श्री तारकेश्वर पांडे (उक्तर प्रदेश) : तीरँदाजी बैठे बैठे वे कैसे कर सकते है ?

श्री पंढरोनाथ सीतारामजी पाटील : उपसभापित महोदया, ये जो विषय पर कह रहे हैं वह कुछ मेरी समझ में नहीं ग्राना है। विषय नामिलनाड का है ग्रीर वान हरिजन की चल रही है।

श्री विमलकुमार मन्नालालजी चौरड़िया:
मैं उन से नम्प्र प्रार्थना करूंगा कि
मंभवतः कहीं माफे के फेटे में मुनाई
बराबर नहीं दे रहा हो तो उसे खोल कर मुन
लें। तो विषय इस बारे में हैं कि मद्रास का
नाम तामिलनाड क्यों किया जाय श्रीर नाम
क्यों नहीं बदल दिया जाता है। इस मारे
का इतिहास देने के लिये पूरी पृष्ठभूमि
देनी पड़ती है, बिना उसके संभवतः श्रापकी

समझ मे नहीं ग्रा सकता कि क्यों मद्रास का नाम तामिलनाड किया जाय क्योंकि स्नापके मन में मदास के प्रति ऐसा मोह हो गया है कि ग्रंग्रेज चले गये लेकिन ग्रंग्रेजों के दिये हए नामों के प्रति मोह नहीं छटा है, उसकी कुर्सी के कारण या उसके किसी ग्रीर प्रभाव के कारण या ग्रंग्रेजियत के कारण। तो यह साथ बैठने का जो असर हो गया है उससे ही ऐसा लगता है। तो मेरी प्रार्थना है कि हम लोग किसी एक चीज से बंधे रहें. ऐसा मै नहीं मानता । अगर वहां के रहने वाले समझते हैं कि परिवर्तन करना ग्रावश्यक है, ग्रौर तामिल भाषी लोगों की भावना जाग्रत करने के लिये, तामिल में जो साहित्य भरा हुआ है उसको भी प्रकाश में लाने की दिष्ट से ग्रौर नामिल की संस्कृति के प्रति भी लोगों श्राकर्षित करने की दिष्ट से यह ग्रत्यंत ग्रावश्यक है तो हम इस विषय में विचार करें। ग्रगर कुछ बंधग्रों को यह ग्रप्रिय लगता है कि यह प्रस्ताव जो भूषेश गुप्ता द्वारा लाया गया है यह ठीक नहीं तो उसमें मंशोधन करके दसरा प्रसाव पेश करें ग्रीर ग्रगर उन्हें लगता है कि यह जनता का मत नहीं तो फिर यह जनमत जानने के लिये भेजा जाय । वे कपा करके एक प्रस्ताव दें कि यह पवलिक भ्रोपीनियन के लिये भेजा जाय ग्रौर इसमें केवल मद्राम प्रान्त के लोगों का मत लिया जायगा श्रीर फिर बाद में निर्णय किया जाय कि रिफरेन्डम होना चाहिये या नहीं होना चाहिये। केवल इसी बात पर चुनाव लड़ कर देख लीजिए, यह कहना निरर्थक है। जहां तक शासन का सवाल है, वह पबलिक श्रोपीनियन के लिये इसको भेज सकती है।

इन शब्दों के साथ मैं माननीय भूपेश गुप्ता द्वारा रखे गये संशोधन बिल का समर्थन करता हूं श्रौर काग्रेम दल के माननीय सदस्यों से प्रार्थना करूंगा कि वे भी श्रपनी तामिल-नाड की थीसिस से राय मिला कर इसका समर्थन करने की कृपा करेंगे । धन्यवाद।

SHRI N. M LINGAM Madam, I had not intended to take part in this debate but seeing the trend of the dis-I thou ht perhaps I would be able to contribute something to the The first matter under discussion impression that I got when I knew that my hon friend Mr. Bhupesh Gupta was moving this measure was that he was trying to spend the weekend in a lighthearted way by introducing a discussion of this kind in this august House because the knows that he is a serious student of politics and that he usually concerns himself with matters of grave import to our country.

SHRI N M ANWAR This is part of his fireworks

SHRI N. M LINGAM You may put it that way but even so I thought, having regard to the items of work with which we are grappling at the fag end of the Session, he would not find time or the inclination to deal with a subject like this because, the first place, the subject is not a burning one in the country and secondly, it concerns primarily the State of Madras As the House knows, the Madras Government did have an opportunity, on the motion of a private Member, to discuss this very subject and they did not think it necessary to recommend change in the Constitution with gard to the name of the State If in spite of all this, my hon friend has found it necessary to initiate a fullfledged debate on this question here, it could only mean that either wanted to play the role which friend namely, \mathbf{Mr} Ramamurti, wanted to play in this matter or that he wanted to provide this House with discussion which would rot be serious and which would at the same time give us some kind of relaxation I would not impute any other motive to my hon friend

Now, coming to the merits of the question, Madam, I would, at the very

outset, say that we on this side of the House do not oppose any good change that may be suggested. After we are in the process of great changes in the country We are changing not only names and norms but also our very way of life. We are trying to catch up with the latest developments in the modern world with regard to The whole science and technology. face of the country is changing and it is indeed our objective to so change the society that it not only reflects what is best in our own ancient traditions but also what is best in modern thought That being the position in which we live, it is inconceivable that any responsible individual State is opposed to any wholesome change but in this matter of the change of the name of the State it will be agreed that we have to proceed cautiously Only yesterday we initiated discussion on the Languages Bill and there it was said that we have to take the people with us by consultation and by getting their consent, although people who are opposed to a certain policy of the Government may be in a minority. Here, in this matter, it is probably true that many would like to have a change in the name and change it into Tamil Nad but at the same time I would like to remind my hon friend that many do not like the change at the present moment and if the Madras Legislature has not thought it necessary to recommend a change in the name, it is because they want to take the people along with them, although the people who oppose the change may be in a minority We do not know what form ultimately the name of the State will take It is for the people to decide but it was considered that the present time is not propitious for recommending such a change in the Constitution.

And what is the hurry to proceed with a measure like this, I would ask my hon friend We have many problems of importance concerning the daily life of the people with which we are trying to grapple here. Taking

the case of his own State and the city in which he lives, it will be agreed that it has the largest relics of the past, relics reminding us of our slavery and of the imposition of the culture and way of life of a foreign Are the West Bengal Govsociety. ernment or the hon. Member himself exercised over changing these names? Rightly, they are not frittering away their energies in trying to solve these problems. It is perhaps necessary to remind ourselves that in 'his House we are trying to tackle fundamentals. Once we find proper solutions to basic questions affecting our life, the life of the society, its economics, its goals, political and social, the rest will take care of themselves. When we solve our economic problems, when we solve our cultural problems, these changes in names of places and of roads and of persons will adjust themselves to the changing conditions. It is, therefore, necessary, I would submit in all humility that we have a sense perspective in these matters and do not make use of the privilege given to us of initiating discussion in regard to every subject on the floor of this august House. If the question has been brought in being motivated by political considerations, the greater is the pity because a question like this will not bring in any political harvest one way or the other. As far as the Madras Government is concerned, it has dealt with the question broadly on its merits, as I stated. wanted to take the whole people with them: they were not opposed principle to any change. In fact, as the hon. leader of the DMK has stated here, the Madras Government have agreed to the use of Tamilnad in the regional language and in all internal correspondence. Thev not think that the time is ripe for changing the name of the State for international purposes or for purposes where it had to deal with other States and the Centre. After all, certain traditions have grown during the last two hundred years and certain traditions do serve us well and even if they do not, it is not wise always to bring them to abrupt end. So, neither on political nor on economic considerations can we persuade ourselves that such change is called for. My non. friend, when confronted Annadurai, with the question, "What would be the benefit of a change like this to the people?" was able to say only that it would give a kind of sentimental satisfaction. If that is all that we are going to achieve by giving our consent to a Bill of this kind, I would submit that the benefits by keeping the name would be more than what we would conceivably gain by having a kind of sentimental satisfaction. there are various For one thing, groups, as my hon. friends have pointed out, speaking different languages. having different cultures. Tamil Nad has the connotation that it is an exclusive society, that others will not or cannot have equal status or opportunity and although the Madras Government is one of the most liberal, even a superficial change of name like this may give the impression that it is trying to be exclusive that it is trying to become inward-looking and not desirable parochial. It is create this feeling. I for one would not be sorry if the name of Madras As I said at is retained for ever. the outset this is a matter essentially for the people and in the fulness of time people will decide and it is at that time that we here in this House will be called upon to make a decision.

A lot of irrelevant considerations, I am sorry to say, were brought into the discussion of this question. Some people went so far to say that the Madras Government, as indeed the Congress Party itself, was suffering from schizophrenia, saying one thing and practising another, saying one thing at the State level and advocating another at the forum of the Centre. I need not take the time of the House in repeating these baseless

[Shri N M Lingam]

Our approach ın this matter has been essentially pragma-We do not hustle through changes affecting the life of the people and we have an order of priorties in the scheme of reconstruction of our country So, there is nothing that is questionable in what has been done with regard to this question either by the Congress Party or by the Government of the State Madras Let us face facts frankly Changes are necessary perhaps in the country from the Himalayas to Cape Comorin and from Assam to Gujarat We have foreign monuments roads and streets named after foreign persons We have other buildings reminding us of our past rulers have indeed so much else of the hangover of the past that we cannot take a big broom and sweep them away Even if we could, it is in this perspective that I would like the House to look at the problem

My hon friend, the Move, of the Bill, is intelligent enough to know the bearing of a measure of this kind I am sure he is not going to press for its passage in this House He has provided an occasion for discussion of what I regard is purely a State subject here in this House The only benefit that has accrued to the House is that in future we have to think not once or twice but a hundred times before we bring forward any measure of this kind for discussion at the final forum of the country We are pressed with other questions For tance we are grappling with the language Bill We have business which we are not able to complete before the allotted time Certainly. it would not be said by my ron friend that this should take precedence over what we are concerned with during the remaining period of the current session If the Business Advisory Committee or the Chairman has been good enough to allot this day for purely non-official purposes, it is only out of deference to the wishes of Members But I would submit that having put the problem before this House, let us not repeat such performances and waste the time of the House and the resources of the country Let us do—I submit in all humility—more serious work, work which would contribute, in however small a measure, to the well-being of the country With these words

SHPI BHUPESH GUPTA You speak for another ten minutes and save the time of the House In any case you can speak for ten minutes more

SHRI N M LINGAM I will be the most disappointed man if after all that I have said my hon friend wants more time for the discussion of a measure of this kind

SHRI BHUPESH GUPTA They have to give a reply So many things are there Are you speaking for the Government?

THE DEPUTY CHAIRMAN Are you being persuaded by Mr Bhupesh Gupta?

Shri N M LINGAM No, not at all I am not I thought after hearing what I have said he would even move for closure of the debate and withdraw his Bill or not piess for its passage

SHRI BHUPESH GUPTA I want your speech to continue So much I appreciate you, I want your speech to continue (Interruption) I very much appreciate the hon Member's speech and I want him to continue

Shri N M LINGAM I am sorry I am at my wit's end at the moment because the scope of the subject is limited. Even so, to infuse a serious element in what we discuss here, it is my considered opinion that these matters should be initiated probably at the lowest level, at the level of the people. The State should consider it at the next stage and only at the final stage should. Parliament concern itself with this question.

Much has been made of the fact that people are passionately in favour of a change, as if people have no other issue to concern themselves with. Members have thrown challenges. Even my friend, Mr. Chordia, has joined the fray and has said that there should be a referendum on this question.

AN HON. MEMBER: No. no.

SHRI N. M. LINGAM: He has said it.

श्री विमलकुमार मन्ताल। तजी चौरड़िया : पिंडलक श्रोपिनियन का मतलब श्रगर रिफ़ै- डम लेते हैं श्रंग्रंजी में तो ले लीजिए। 'पिंडलक श्रोपिनियन' का शब्द श्रंग्रेजी का ही उपयोग में लिया गया है, हिन्दी का नहीं लिया गया है।

Shri N. M LINGAM: I do not know how public opinion can be ascertained without a referendum. Referendum is one of the methods.

श्री विमलकुमार मन्नालालजी चौरड़िया: इतने दिनों तक राज्य सभा में श्रापने देखा होगा कि कई बिलों पर पब्लिक श्रोपिनियन मांगते है। उसका मतलब रिफैंडम नहीं होता है। उसमें बहुत फर्क है।

SHRI N. M. LINGAM: My friend, Mr. Annadurai, a little while ago said that he was not going to make it an election issue. At the same time he wanted it to be decided through a referendum as a non-political question And Mr. Chordia wants again pub'ic opinion, he does not want a referen do know what exactly they are aiming at. They say that it is a non-political question. But all the time they want to make political capital out of it. It is clear that they are confused over this issue and my greatest regret is that my hon. friend, Mr. Bhupesh Gupta, has got involved in this storm in a tea cup. So Madam, I would only say that while we are thankful to Mr. Bhupesh Gupta for this opportunity for a discussion, let 169 RS-5.

us not magnify a small issue like this and let us see it in its proper perspective and leave it to the State and the Madras Legislature to decide in the fulness of time.

SHRI LOKANATH MISRA: Madain, I have been listening to both shades of the opinion and I think that Comrade Bhupesh Gupta is justified in bringing forward this Bill. There is no other State in India now where the name of the State coincides with the name of its capital city. Madras is the only State where the is called Madras and the capital city is also called Madras. There has been plenty of agitation for the change or name. As Shri Annadurai has said it is just a sentimental satisfaction and what is wrong in allowing this sentimental satisfaction when it does not materially affect anything? And Shri Niren Ghosh of the Communist Party along with many others has thrown a challenge to the Congress to resign some seats of the Assembly and fight a bye-election on this issue. I think there is nothing wrong in accepting the challenge because the Congress has such a majority in that State that even the resignation of four or five members to fight a by-election will not materially affect them in the Legislative Assembly. This is a question which should be decided by the people and a decision from the people can be had only if there is an election on this issue. The Congress Party is not favouring a referendum. Naturally, the only other alternative can be that there should be an election on this issue. In all countries of the world where democracy exists, issues are always decided by fighting bye elections.

SHRI N. SRI RAMA REDDY (Mysore): Orissa bye-election . . .

Shri LOKANATH MISRA: We did not fight on this issue. I concede we d'd not fight, we fought on other issues and you do not know it probably. The man behind the scene in Orissa is a man who works wonders. He works

[Shri Lokanath Misra.] wonders in your Capital City, in the Capital of India. He comes and takes up a room next to the Prime Minister and he does as he wishes. He goes over to America and says whatever comes in his mind. You cannot take him to task for that. He is a man who works wonders. So, naturally, : . . (Interruption) It tempts me to say so many things. That is all. Probably he got all the three seat, in the bye-elections in Orissa not because the Congress was popular but because he knew how to tackle voters.

SHM ARJUN ARORA: You confess your ignorance and your incapacity to fight an election.

SHRI LOKANATH MISRA: Mr Arora is completely ignorant about Orissa. He should not get up and interrupt me about things in Orissa. He can talk about other things but particularly about Orissa, I can teach him for years. So, he should not get up and interrupt just for the sake of interruption. (Interruption) Yes, we are discussing Tamil Nad. But your party brought in Orissa. That is the thing

An Hon. MEMBER: You come to Tamil Nad, you forget Orissa.

Shri LOKANATH MISRA: Mr. Sri Rama Reddy referred to the bye-elections in Orissa. Naturally 1 had to come back to Orissa, my own State

An Hon. MEMBER: Lovely State

Shri LOKANATH MISRA: Lovely State. We have a lovely Prime Minister . . . I am sorry, a lovely man as the Chief Minister.

Shri Arjun Arora: We have got a lovely Prime Minister and a lovely Chief Minister.

THE DEPUTY CHAIRMAN: No interruptions. Let him come to the point and to the Bill

SHRI LOKANATH MISRA: So, Madam, I would suggest to the Congress Party, the ruling party, that they ought to accept the challenge, if they really want to assess the opinion of the people. And . . .

Shar ARJUN ARORA: What is this method of challenging? The usual challenge in a democratic process is bye-elections and in the bye-elect on the Swatantra Party of Mr. Lokanath Misra appears to be nowhere in any part of the country.

SHRI LOKANATH MISRA: Madam, I would say again that the hon Member is so ignorant. We did not fight elections on this issue in Orissa at all

SHRI ARJUN ARORA: You never fight elections on any issue, you fight elections with money bags.

SHRI LOKANATH MISRA: The Congress has money bags. If I refer to the matter, I have to come back again to Serajuddin and . . .

(Interruptions)

An Hon. MEMBER: It is always welcome.

SHRI LOKANATH MISRA: And of course, I do not refer to that matter on this occasion.

SHRI ARJUN ARORA: You do.

THE DEPUTY CHAIRMAN: You should be relevant.

Shri LOKANATH MISRA: I do not want to be irrelevant even though my friends in the Congress Party are, and want me to be.

Shri A. M. TARIQ (Jammu and Kashm'r): There is something about . . .

SHRI LOKANATH MISRA: Naturally, all the opposition parties in Madras are one regarding the change of the name and the change of the

name from Madras which was given during the British rule and which has come over from the British does no affect either the dignity or the respect of the ruling party. Naturally, when there is such an urge from among the people that the name should be changed that their sentiment would be satisfied, the Government should rethink about it. They have the majority, of course, to turn down any suggestion coming from the Opposition but on this score they should think over the matter. We are not probab : completing the discussion on this subject today. They have time at their disposal, and in the meantime, they should rethink about it.

SHRI ARJUN ARORA: The hon. Member should have moved that the name of Orissa should be changed into Kalinga. But he is afraid of Kalinga Tubes.

SHRI LOKANATH MISRA: Madam, I am not responsible for the irrelevancy which is there It all goes to the Congress Benches. When there is an interruption from the other side, I am supposed to say something about it. (Interruption) Shri Arora has been trying to learn something about Orissa either from me or from any of the hon. Members who belong to Orissa in this House, has been speaking about Kalinga. Kalinga is the name, ancient name of Orissa. But now in the entire State this name 18 squeezed into some industries which the Chief Minister owns and he has Kalinga in monopolised the entire all his industries. And he being the champion of the Congress in the State, naturally, I shall have to refer to him because he is also the owner of all the Kalinga industries in Orissa and the less I say about them better it is.

SHRI SHEEL BHADRA YAJEE: Are we discussing Kalinga Industry?

THE DEPUTY CHAIRMAN: Come back to Tamil Nad. You cannot travel so far. You must come back to Tamil Nad.

SHRI A. M. TARIQ: Come back to Tamil Nad.

SHRI BHUPESH GUPTA: Come back via Kalinga.

SHRI A. M. TARIQ: Change your platform and come back.

SHRI LOKANATH MISRA: All the opposition parties in that State are one for the change of the name and naturally a substantial section of the people want the change. So, it is a serious matter not to be out-voted as it is, but some decision should be taken. As I was just saying, since we have some days to go through the matter, the Government would kindly rethink about it and if possible accept the Bill.

SHRI A. M. TARIQ: Just I want to know one point from the hon. Member. If tomorrow there is a demand in his constituency that Shri Lokanath Misra, the hon, Member of the Rajya Sabha, should change his name and take the name of Shri Bhupesh Gupta, what will be his reaction to that?

SHRI LOKANATH MISRA: I would not have supported that change but for the fact that the party to which my hon, friend has the privilege to belong has changed the names in the case of Maharashtra and Gujarat, and that too on the basis of language and nothing else. One of the States at least could have been named Bombay' since the old State from which it was carved out was 'Bombay'. If the arguments of our Congress friends are based on facts, then one of the States 'Bombay', should have been named while the other could have taken another name.

Dr. A. SUBBA RAO: Mr. Tariq should understand that it is already there; it has already got the name 'Tamilnad' there for local consumption and only outside it is Madras.

SHRI M. P. BHARGAVA: Are we sitting beyond five?

SHRI BHUPESH GUPTA: I think he should continue his speech.

THE DEPUTY CHAIRMAN: I leave it to the House. Is it the pleasure or the House to adjourn now or to continue till 5.30?

SHRI BHUPESH GUPTA: No, we do not want to continue any more; we adjourn.

THE DEPUTY CHAIRMAN: Is in the pleasure of the House that we adjourn now . . .

SHRI BHUPESH GUPTA: Yes.

THE DEPUTY CHAIRMAN: . . or sit till 5.30?

SHRI BHUPESH GUPTA: No, let us adjourn now.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Saturday, the 4th May 1963.